DIRECTORATE GENERAL OF FOREIGN TRADE
(DES-I SECTION)

MINUTES OF MEETING NO. 02/80 OF THE NORMS COMMITTEE-I DATED 16.06.2020

Meeting No. 02/80 of the Norms Committee (NC-I) for the licensing year 2020-2021 (originally scheduled for 16.06.2020) held on 14.07.2020 under the **Chairmanship of Sh. R.P. Goyal, Additional Director General of Foreign Trade** to consider the applications under Duty Exemption/Remission Schemes (Chapter-4) of the applicable Foreign Trade Policy and the Handbook of Procedures. The following Members of the Committee were present in the meeting: -

Sl. No.	Name of the representatives & their Designation	Department
1.	Shri K.S. Sodhi, Asst. Director	MSME
2	Shri Sushil Kumar Jangid, Scientist 'B'	MeitY
3.	Shri Shaish Kumar, (Tech-1)	Consultant
4.	Shri V.C. Agarwal, (Tech-3)	Consultant
5.	Shri S. K. Bhatnagar, (SKB)	Consultant
In Attendance		
1.	Shri Pranav Upadhyay, Assistant Director ISS	DGFT

Note:

1. In certain cases the decision of the Norms Committee refers to the Recommendations/ Observations/Deficiencies received from the concerned Technical Authority. Wherever applicable, a scanned copy of such document has been placed at the end of the Minutes, in running serial orders. The scanned copies uploaded are to be accepted. The U.O. No./O.M No of the scanned copy is reflected in the minutes.

2. Wherever the Committee has fixed norms, the RAs should allow inputs as per wastage norms approved or as applied whichever is less.

3. All applications/representations/reply to the Deficiency letters etc. may be sent to NC-I at e-mail address- nc1.dgft@nic.in. All firms are also requested to mail/send their present valid email addresses so that correspondences can be made through email/ by Post.

4. Minutes of Meeting 23/80 dated 13.03.2020 and Meeting 24/80 dated 25.03.2020 were circulated on 20.05.2020, to all the members of the Committee and the comments (if any), there upon received, were incorporated in the Minutes and therefore the said minutes were uploaded on dgft.gov.in on 08.06.2020..

1	**Case No.:78/6/83-ALC1/2015**	Party Name: ECOCAT INDIA PVT.LTD.	Meet No/Date:2/80-ALC2/2020 16.06.2020	**Status: Approved**
	HQ File :01/83/050/00408/AM16/	RLA File :05/23/040/00078/AM16/	Lic.No/Date:0510394421 03.06.2015	

Decision: The Committee considered the case as per the agenda and decided to ratify the ad-hoc norms as per comments of **MSME** & **Consultant (Tech-3)** as under:

Export items:

1. Per unit weight of export product at Sl. No. 1 is 27.75Kgs.
2. Per unit weight of export product at Sl. No. 2 is 33.52Kgs.
3. Per unit length of export product at Sl. No. 3 is 571.53Meter/Piece.
4. Per unit weight of export product at Sl. No. 4 is 0.836Kg/Piece i.e. weight of foil.
5. Per unit weight of export product at Sl. No. 5 is 0.809Kg/Piece i.e. weight of foil.
6. The words "**Drawing No. INT 20777**" may be added in the description of export item at Sl. No. 5.

Import items:

1. Quantity of **relevant** import item at Sl. No. 1 may be allowed as 6246 Kgs inclusive of 1% wastage.
2. Quantity of **relevant** import item at Sl. No. 2 may be allowed as 203 Kgs inclusive of 1% wastage.
3. Quantity of **relevant** import item at Sl. No. 3 may be allowed as 17317 Meters inclusive of 1% wastage.
4. Quantity of **relevant** import item at Sl. No. 4 may be allowed as 12256.350 Kgs inclusive of 1% wastage.
5. Quantity of **relevant** import item at Sl. No. 5 may be allowed as 5495.500 Gram inclusive of 0.1% wastage.
6. Quantity of **relevant** import item at Sl. No. 6 may be allowed as 549.550 Gram inclusive of 0.1% wastage.
7. Total CIF value of both imported items at Sl. No. 5 & 6 should not exceed 25% of FoB value of export item at Sl. No. 5.

RA concerned may take further necessary action as per the decision of NC.

2	**Case No.:234/15/80-ALC2/2018**	Party Name: BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:2/80-ALC2/2020 16.06.2020	**Status: Approved**
	HQ File :01/80/050/00576/AM19/	RLA File :07/24/040/00212/AM16/	Lic.No/Date:0710108791 24.09.2015	

Decision: The Committee considered the case as per agenda and decided to **ratify** the ad-hoc norms as per written comments of **MeitY** vide U. O. No.: W-21/30/2020-IPHW-MeitY dated 27.05.2020 as under:

1. Quantity of import items at Sl. No. 1, 3 to 5, 8, 10 to 12, 14, 16, 24, 25, 27, 28 & 32 may be allowed on **net to net** basis with **nil wastage**.
2. Quantity of import items at Sl. No. 2, 6, 7, 9, 13, 15, 17, 22, 23, 26, 29, 30, 31 & 33 may be allowed on **net to net** basis with **accountability clause**.
3. Quantity of import items at Sl. No. 18, 19, 20 & 21 may be allowed as per DGFT's **Spares Policy** on **net to net** basis with **accountability clause**.

RA concerned may take further necessary action as per the decision of NC.

3	**Case No.:5/15/80-ALC2/2018**	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:2/80-ALC2/2020 16.06.2020	**Status: Deferred**
	HQ File :01/80/050/00347/AM19/	RLA File :09/24/040/00679/AM16/	Lic.No/Date:0910063260 12.02.2016	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm & **RA, Hyderabad** and in this regard a letter was sent to the firm & **RA, Hyderabad** on 29.07.2019 followed by reminders on 06.11.2019, 26.12.2019, 03.02.2020, 19.03.2020 & 19.06.2020. However, no information has been received so far. Hence, the Committee decided to wait for the complete set of application. Case is deferred.			

4	**Case No.:390/15/80-ALC2/2018**	Party Name: TENOVA INDIA PRIVATE LIMITED	Meet No/Date:2/80-ALC2/2020 & 16.06.2020	**Status: Deferred**
	HQ File :01/80/050/00732/AM19/	RLA File :07/24/040/00411/AM16/	Lic.No/Date:0710109544 18.03.2016	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking following information as raised by **DHI** was sent to the firm on 26.06.2020: 1. Technical details/write-ups along with the drawings and end use of the export product required to be submitted for examination. 2. Description of the process of manufacture and machines used for manufacture till the completion of finished product, preferably indicating in the flow chart separately for each product. 3. Wastage generated at each stage of operations and the total wastage generated against each product separately. 4. Calculation sheet for wastage claimed and value addition achieved separately for each product. However, no reply has been received yet. Therefore, the Committee decided to **send a reminder** to the firm for furnishing the requisite information within 15 days. Case is deferred.			

5	**Case No.:25/15/80-ALC2/2018**	Party Name: TENOVA INDIA PRIVATE LIMITED	Meet No/Date:2/80-ALC2/2020 & 16.06.2020	**Status: Deferred**
	HQ File :01/80/050/00367/AM19/	RLA File :07/24/040/00080/AM17/	Lic.No/Date:0710109946 14.06.2016	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking following information as raised by **DHI** was sent to the firm on 26.06.2020: 1. Technical details/write-ups along with the drawings and end use of the export product required to be submitted for examination. 2. Description of the process of manufacture and machines used for manufacture till the completion of finished product, preferably indicating in the flow chart separately for each product. 3. Wastage generated at each stage of operations and the total wastage generated against each product separately. 4. Calculation sheet for wastage claimed and value addition achieved separately for each product. However, no reply has been received yet. Therefore, the Committee decided to **send a reminder** to the firm for furnishing the requisite information within 15 days. Case is deferred.			

6	**Case No.:186/15/80-ALC2/2018**	Party Name: TEMPCO TEMPERATURE MEASUREMENT PRIVATE LIMITED	Meet No/Date:2/80-ALC2/2020 & 16.06.2020	**Status: Approved**
	HQ File :01/80/050/00528/AM19	RLA File :07/24/040/00157/AM17/	Lic.No/Date:0710110332 29.08.2016	
	Decision: The Committee considered the case as per agenda and decided to **ratify** the ad-hoc norms as per written comments of **MeitY** vide U. O. No.: W-21/19/2020-IPHW-MeitY dated 15.05.2020. (Copy enclosed) RA concerned may take further necessary action as per the decision of NC.			

7	**Case No.:199/15/80-ALC2/2018**	Party Name: TENOVA INDIA PRIVATE LIMITED	Meet No/Date:2/80-ALC2/2020 & 16.06.2020	**Status: Deferred**
	HQ File :01/80/050/00541/AM19/	RLA File :07/24/040/00173/AM17/	Lic.No/Date:0710110331 29.08.2016	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking following information as raised by **DHI** was sent to the firm on 26.06.2020: 1. Write up/catalogue of each export product with specific application. However, no reply has been received yet. Therefore, the Committee decided to **send a reminder** to the firm for furnishing the requisite information within 15 days. Case is deferred.			

8	**Case No.:404/15/80-ALC2/2018**	Party Name: OSWAL PUMPS LIMITED	Meet No/Date:2/80-ALC2/2020 & 16.06.2020	**Status: Deferred**
	HQ File :01/80/050/00746/AM19/	RLA File :33/24/040/00007/AM17/	Lic.No/Date:3310030377 03.03.2017	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **DPIIT** was sent to the firm on 19.03.2020 followed by a reminder on 01.06.2020. However, no reply has been received yet. Therefore, the Committee decided to **send final reminder** to the firm for furnishing the requisite information within 15 days. Case is deferred.			

9	**Case No.:94/15/80-ALC2/2018**	Party Name: MODEL INFRA CORPORATION PVT LTD	Meet No/Date:2/80-ALC2/2020 & 16.06.2020	**Status: Deferred**
	HQ File :01/80/050/00436/AM19/	RLA File :07/24/040/00085/AM18/	Lic.No/Date:0710111766 16.06.2017	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that MSME **informed** via email dated 14.07.2020 that the firm's reply is deficient. Therefore, the Committee decided to ask again from the firm to furnish following information: 1. Stage-wise wastage with material balancing. 2. To provide clarification for why, as per information given in reply, per unit requirement for Sl. No. 1 item of import is 321 Kgs (19+151+151) and after deducting the wastage claimed the per unit weight for export item No. 1 works out to be 229.8 Kgs. However, the per unit weight worked out from application to be 255.38Kgs (185923/728). 3. To provide material balancing sheet. Case is deferred.			

10	**Case No.:405/15/80-ALC2/2018**	Party Name: OSWAL PUMPS LIMITED	Meet No/Date:2/80-ALC2/2020 16.06.2020	**Status: Deferred**
	HQ File :01/80/050/00747/AM19/	RLA File :33/24/040/00007/AM18/	Lic.No/Date:3310030410 01.11.2017	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **DPIIT** was sent to the firm on 19.03.2020 followed by a reminder on 01.06.2020. However, no reply has been received yet. Therefore, the Committee decided to **send final reminder** to the firm for furnishing the requisite information within 15 days. Case is deferred.			

11	**Case No.:394/15/80-ALC2/2018**	Party Name: TRIVENI HI-TECH PVT. LTD.	Meet No/Date:2/80-ALC2/2020 16.06.2020	**Status: Deferred**
	HQ File :01/80/050/00736/AM19/	RLA File :07/24/040/00368/AM18/	Lic.No/Date:0710113046 04.04.2018	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **MSME** was sent to the firm on 01.06.2020. However, no reply has been received yet. Therefore, the Committee decided to **send a reminder** to the firm for furnishing the requisite information within 15 days. Case is deferred.			

12	**Case No.:3/12/80-ALC2/2018**	Party Name: BIRLA PRECISION TECHNOLOGIES LTD.	Meet No/Date:2/80-ALC2/2020 16.06.2020	**Status: Deferred**
	HQ File :01/80/050/00276/AM19/	RLA File :03/94/040/00599/AM19/	Lic.No/Date:0310824314 09.10.2018	Pending with MSME
	Decision: The Committee considered the case as per the agenda and noted that the firm's reply has been received and the representative of **MSME** informed that he will visit to DGFT to examine the case. Hence, the Committee decided to defer the case. Case is deferred.			

13	**Case No.:4/12/80-ALC2/2018**	Party Name: BIRLA PRECISION TECHNOLOGIES LTD.	Meet No/Date:2/80-ALC2/2020 16.06.2020	**Status: Deferred**
	HQ File :01/80/050/00277/AM19/	RLA File :03/94/040/00600/AM19/	Lic.No/Date:0310824317 09.10.2018	Pending with MSME
	Decision: The Committee considered the case as per the agenda and noted that the firm's reply has been received and the representative of MSME informed that he will visit to DGFT to examine the case. Hence, the Committee decided to defer the case. Case is deferred.			

14	**Case No.:5/12/80-ALC2/2018**	Party Name: BIRLA PRECISION TECHNOLOGIES LTD.	Meet No/Date:2/80-ALC2/2020 16.06.2020	**Status: Deferred**
	HQ File :01/80/050/00278/AM19/	RLA File :03/94/040/00598/AM19/	Lic.No/Date:0310824375 11.10.2018	Pending with MSME
	Decision: The Committee considered the case as per the agenda and noted that the firm's reply has been received and the representative of **MSME** informed that he will visit to DGFT to examine the case. Hence, the Committee decided to defer the case. Case is deferred.			

15	**Case No.:12/12/80-ALC2/2018**	Party Name: BIRLA PRECISION TECHNOLOGIES LTD.	Meet No/Date:2/80-ALC2/2020 16.06.2020	**Status: Deferred**
	HQ File :01/80/050/00285/AM19/	RLA File :03/94/040/00597/AM19/	Lic.No/Date:0310824374 11.10.2018	Pending with MSME
	Decision: The Committee considered the case as per the agenda and noted that the firm's reply has been received and the representative of **MSME** informed that he will visit to DGFT to examine the case. Hence, the Committee decided to defer the case. Case is deferred.			

16	**Case No.:1/12/80-ALC2/2018**	Party Name: JAICO ENTERPRISE LLP	Meet No/Date:2/80-ALC2/2020 16.06.2020	**Status: Deferred**
	HQ File :01/80/050/00274/AM19/	RLA File :03/94/040/00612/AM19/	Lic.No/Date:0310824420 12.10.2018	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm & **RA, Mumbai** and in this regard a letter was sent to the firm & **RA, Mumbai** on 07.06.2019 followed by reminders on 24.07.2019, 05.09.2019, 02.01.2020 & 20.03.2020. However, no information has been received so far. Therefore, the Committee decided to **remind again RA, Mumbai & the firm** for submitting the complete set of application. Case is deferred.			

17	**Case No.: 23/12/80-ALC2/2018**	Party Name: GENERAL INSTRUMENTS CONSORTIUM SOLE PROP. KULKARNI	Meet No/Date:2/80-ALC2/2020 16.06.2020	**Status: Deferred**
	HQ File :01/80/050/00296/AM19/	RLA File :03/94/040/00640/AM19/	Lic.No/Date:0310824478 16.10.2018	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm & **RA, Mumbai** and in this regard a letter was sent to the firm & **RA, Mumbai** on 16.01.2020 followed by reminders on 20.02.2020 & 01.06.2020. However, no information has been received so far. Therefore, the Committee decided to **remind again RA, Mumbai & the firm** for submitting the complete set of application. Case is deferred.			

18	**Case No.:267/15/80-ALC2/2018**	Party Name: LARSEN & TOUBRO LIMITED	Meet No/Date:2/80-ALC2/2020 & 16.06.2020	**Status: Deferred**
	HQ File :01/80/050/00609/AM19/	RLA File :03/95/040/00583/AM19/	Lic.No/Date:0310825583 11.12.2018	Pending with Policy-IV Division
	Decision: The Committee considered the case as per the agenda and noted that the case was referred to Policy-IV division on 09.07.2020 as per decision taken in Meeting No. 22 dated 28.02.2020. However, comments are awaited from Policy-IV division. Hence, the Committee decided to wait for comments. Case is deferred.			

19	**Case No.:14/6/80-ALC2/2019**	Party Name: IND-SPHINX PRECISION LTD	Meet No/Date:2/80-ALC2/2020 16.06.2020	**Status: Approved**
	HQ File :01/80/050/00085/AM20/	RLA File :22/24/040/00069/AM19/	Lic.No/Date:2210016034 18.12.2018	

Decision: The Committee considered the case as per agenda and decided to **ratify** the ad-hoc norms as per written comments of **MSME** as under:

ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Recommended Norms
90184900	Carbide burs made from Solid tungsten carbide blanks dia 0.50 mm to 1.50 mm	200000 Number	82090090	Solid Tungsten Carbide Blanks dia 1.60 +/- 0.50 mm and Overall length 20 +/- 5 mm	Net to net basis
			68042190	Diamond Grinding Wheel	Upto 5% FOB value

Note:

1. **For import item at Sl. No. 1, the diameter of corresponding export should be less than the diameter of the blank imported.**
2. **The firm should import relevant items only.**

RA concerned may take further necessary action as per the decision of NC.

20	**Case No.:20/14/80-ALC2/2018**	Party Name: ULTRA ENGINEERS	Meet No/Date:2/80-ALC2/2020 & 16.06.2020	**Status: Deferred**
	HQ File :01/80/050/00336/AM19/	RLA File :31/83/040/00150/AM19/	Lic.No/Date:3110067260 19.12.2018	Pending with DHI
	Decision: The Committee considered the case as per the agenda and noted that the firm's reply has been sent to **DHI** on 14.07.2020 for examination of the case. Hence, the Committee decided to wait for the comments. Case is deferred.			

21	**Case No.:300/15/80-ALC2/2018**	Party Name: DILIGENT SCM SOLUTIONS PVT LTD	Meet No/Date:2/80-ALC2/2020 & 16.06.2020	**Status: Deferred**
	HQ File :01/80/050/00642/AM19/	RLA File :09/24/040/00487/AM19/	Lic.No/Date:0910067093 18.01.2019	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **MSME** was sent to the firm on 19.03.2020 followed by a reminder on 01.06.2020. However, no reply has been received yet. Therefore, the Committee decided to **send final reminder** to the firm for furnishing the requisite information within 15 days. Case is deferred.			

22	**Case No.:313/15/80-ALC2/2018**	Party Name: OMEGA ICEHILL PRIVATE LIMITED	Meet No/Date:2/80-ALC2/2020 16.06.2020	**Status: Deferred**
	HQ File :01/80/050/00655/AM19/	RLA File :05/24/040/00627/AM19/	Lic.No/Date:0510409545 31.01.2019	Pending with DPIIT
	Decision: The Committee considered the case as per the agenda and noted that the firm's reply was sent to **DPIIT** on 09.07.2020 & 14.07.2020 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

23	**Case No.:310/15/80-ALC2/2018**	Party Name: TERUMO PENPOL PRIVATE LIMITED	Meet No/Date:2/80-ALC2/2020 16.06.2020	**Status: Deferred**
	HQ File :01/80/050/00652/AM19/	RLA File :53/24/040/00013/AM19/	Lic.No/Date:5310019913 05.02.2019	Pending with Dept. of C & PC/Firm
	Decision: The Committee considered the case as per the agenda and noted that no reply has been received yet from the firm against deficiency letter dated 21.08.2019 followed by reminders on 04.11.2019 & 16.01.2020 as raised by **Consultant (Tech-1)**. The Committee also noted that there are other cases of the same firm wherein comments are awaited from the Department of C & PC. However, no information has been received so far. Therefore, the Committee decided to send a D.O. letter to the Department of C & PC. Case is deferred.			

24	**Case No.: 324/15/80-ALC2/2018**	Party Name: SWASTIK TUNGSTEN PVT LTD	Meet No/Date:2/80-ALC2/2020 16.06.2020	**Status: Approved**
	HQ File :01/80/050/00666/AM19	RLA File :03/95/040/01213/AM19/	Lic.No/Date:0310827084 15.02.2019	

Decision: The Committee considered the case as per agenda and decided to **ratify** the ad-hoc norms on repeat basis as approved for **AA No. 0310818444 dated 11.01.2018** as per written comments of **MSME** as under:

ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Recommended Norms
81011000	Tungsten Metal Powder	9670.000 Kgs	81011000	Tungsten Abrasive Powder	**As applied**

Note: Tungsten content should not be more than 50.7% in the import item.

RA concerned may take further necessary action as per the decision of NC.

25	**Case No.:8/1/80-ALC2/2019**	Party Name: DAGGER MASTER TOOL INDUSTRIES LIMITED	Meet No/Date:2/80-ALC2/2020 16.06.2020	**Status: Deferred**
	HQ File :01/80/050/00756/AM19/	RLA File :03/94/040/01048/AM19/	Lic.No/Date:0310827404 01.03.2019	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **Consultant (Tech-3)** was sent to the firm on 22.07.2019 followed by reminders on 25.02.2020 & 03.06.2020. However, no reply has been received yet. Hence, the Committee decided to wait for reply of the firm. Case is deferred.			

26	**Case No.:3/2/80-ALC2/2019**	Party Name: AUTOCOMP CORPORATION PANSE PRIVATE LIMITED	Meet No/Date:2/80-ALC2/2020 16.06.2020	**Status: Deferred**
	HQ File :01/80/050/00003/AM20/	RLA File :31/83/040/00298/AM19/	Lic.No/Date:3110067366 02.04.2019	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **DHI** was sent to the firm on 14.01.2020 followed by reminders on 19.03.2020 & 03.06.2020. However, no reply has been received yet. Hence, the Committee decided to wait for reply of the firm. Case is deferred.			

27	**Case No.:2/4/80-ALC2/2019**	Party Name: SULZER INDIA PRIVATE LIMITED	Meet No/Date:2/80-ALC2/2020 16.06.2020	**Status: Deferred**
	HQ File :01/80/050/00017/AM20/	RLA File :31/83/040/00009/AM20/	Lic.No/Date:3110067390 24.04.2019	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **DPIIT** was sent to the firm on 04.10.2019 followed by reminders on 26.12.2019, 25.02.2020 & 16.06.2020. However, no reply has been received yet. Hence, the Committee decided to wait for reply of the firm. Case is deferred.			

28	**Case No.:3/4/80-ALC2/2019**	Party Name: SULZER INDIA PRIVATE LIMITED	Meet No/Date:2/80-ALC2/2020 16.06.2020	**Status: Deferred**
	HQ File :01/80/050/00018/AM20/	RLA File :31/83/040/00010/AM20/	Lic.No/Date:3110067391 24.04.2019	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **DPIIT** was sent to the firm on 04.10.2019 followed by reminders on 26.12.2019, 25.02.2020 & 16.06.2020. However, no reply has been received yet. Hence, the Committee decided to wait for reply of the firm. Case is deferred.			

29	**Case No.:4/4/80-ALC2/2019**	Party Name: SULZER INDIA PRIVATE LIMITED	Meet No/Date:2/80-ALC2/2020 16.06.2020	**Status: Deferred**
	HQ File :01/80/050/00019/AM20/	RLA File :31/83/040/00011/AM20/	Lic.No/Date:3110067392 24.04.2019	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **DPIIT** was sent to the firm on 04.10.2019 followed by reminders on 26.12.2019, 25.02.2020 & 16.06.2020. However, no reply has been received yet. Hence, the Committee decided to wait for reply of the firm. Case is deferred.			

30	**Case No.:5/4/80-ALC2/2019**	Party Name: VICTORA AUTO PVT. LTD.	Meet No/Date:2/80-ALC2/2020 16.06.2020	**Status: Deferred**
	HQ File :01/80/050/00020/AM20/	RLA File :05/24/040/00033/AM20/	Lic.No/Date:0510410376 25.04.2019	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **MSME** was sent to the firm on 26.12.2019 followed by reminders on 25.02.2020 & 03.06.2020. However, no reply has been received yet. Hence, the Committee decided to wait for reply of the firm. Case is deferred.			

31	**Case No.:7/4/80-ALC2/2019**	Party Name: SHIVALIK BIMETAL CONTROLS LTD.	Meet No/Date:2/80-ALC2/2020 16.06.2020	**Status: Deferred**
	HQ File :01/80/050/00022/AM20/	RLA File :05/24/040/00016/AM20/	Lic.No/Date:0510410395 26.04.2019	Pending with Firm
	Decision: The Committee considered the case as per the agenda and decided to ask from the firm to furnish the following information as per comments of **MSME**: 1. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. 2. Weight of each Export Product. 3. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. 4. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. Case is deferred.			

32	**Case No.:9/4/80-ALC2/2019**	Party Name: ERBATECH MACHINERY P. LTD.	Meet No/Date:2/80-ALC2/2020 16.06.2020	**Status: Deferred**
	HQ File :01/80/050/00024/AM20/	RLA File :32/24/040/00004/AM20/	Lic.No/Date:3210078932 29.04.2019	Pending with DHI
	Decision: The Committee considered the case as per the agenda and noted that the firm's reply was sent to **DHI** on 23.06.2020 for examination of the case. However, **DHI** via email dated 14.07.2020 informed that the case is under examination. Therefore, the Committee decided to wait for the comments. Case is deferred.			

33	**Case No.:13/4/80-ALC2/2019**	Party Name: SRI RAM INDUSTRIES	Meet No/Date:2/80-ALC2/2020 16.06.2020	**Status: Deferred**
	HQ File :01/80/050/00028/AM20/	RLA File :04/24/040/00157/AM19/	Lic.No/Date:0410165532 01.05.2019	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **DHI** was sent to the firm on 04.10.2019 followed by reminders on 19.11.2019, 16.01.2020 & 19.03.2020. However, no reply has been received yet. Hence, the Committee decided to wait for reply of the firm. Case is deferred.			

34	**Case No.:14/4/80-ALC2/2019**	Party Name: KINECO KAMAN COMPOSITES - INDIA PVT LTD	Meet No/Date:2/80-ALC2/2020 16.06.2020	**Status: Deferred**
	HQ File :01/80/050/00029/AM20/	RLA File :03/94/040/01131/AM19/	Lic.No/Date:0310828702 01.05.2019	Pending with DPIIT
	Decision: The Committee considered the case as per the agenda and noted that the firm's reply was sent to **DPIIT** on 03.06.2020 for examination of the case. However, no reply has been received yet. Therefore, the Committee decided to **remind DPIIT** for expediting the comments. Case is deferred.			

35	**Case No.:15/4/80-ALC2/2019**	Party Name: CHIRAG UDYOG	Meet No/Date:2/80-ALC2/2020 16.06.2020	**Status: Deferred**
	HQ File :01/80/050/00030/AM20/	RLA File :05/23/040/00054/AM20/	Lic.No/Date:0510410451 02.05.2019	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **Consultant (Tech-3)** was sent to the firm on 19.03.2020 followed by a reminder on 03.06.2020. However, no reply has been received yet. Therefore, the Committee decided to **send final reminder** to the firm for furnishing the requisite information within 15 days. Case is deferred.			

36	**Case No.:16/4/80-ALC2/2019**	Party Name: BLISS ANAND PVT. LTD.	Meet No/Date:2/80-ALC2/2020 16.06.2020	**Status: Deferred**
	HQ File :01/80/050/00031/AM20/	RLA File :05/23/040/00051/AM20/	Lic.No/Date:0510410480 03.05.2019	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **MSME** was sent to the firm on 25.02.2020 followed by a reminder on 03.06.2020. However, no reply has been received yet. Therefore, the Committee decided to **send final reminder** to the firm for furnishing the requisite information within 15 days. Case is deferred.			

37	**Case No.:21/4/80-ALC2/2019**	Party Name: MASU BRAKE PADS PRIVATE LIMITED	Meet No/Date:2/80-ALC2/2020 16.06.2020	**Status: Deferred**
	HQ File :01/80/050/00036/AM20/	RLA File :05/24/040/00057/AM20/	Lic.No/Date:0510410488 06.05.2019	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **Consultant (Tech-1)** was sent to the firm on 19.03.2020 followed by a reminder on 03.06.2020. However, no reply has been received yet. Therefore, the Committee decided to **send final reminder** to the firm for furnishing the requisite information within 15 days. Case is deferred.			

38	**Case No.:19/4/80-ALC2/2019**	Party Name: VICTORA AUTO PVT. LTD.	Meet No/Date:2/80-ALC2/2020 16.06.2020	**Status: Deferred**
	HQ File :01/80/050/00034/AM20/	RLA File :05/24/040/00762/AM19/	Lic.No/Date:0510410518 08.05.2019	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **MSME** was sent to the firm on 26.12.2019 followed by reminders on 27.02.2020 & 03.06.2020. However, no reply has been received yet. Hence, the Committee decided to wait for reply of the firm. Case is deferred.			

39	**Case No.:18/4/80-ALC2/2019**	Party Name: DILIGENT SCM SOLUTIONS PRIVATE LIMITED	Meet No/Date:2/80-ALC2/2020 16.06.2020	**Status: Deferred**
	HQ File :01/80/050/00033/AM20/	RLA File :09/24/040/00058/AM20/	Lic.No/Date:0910067492 10.05.2019	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **MSME** was sent to the firm on 19.03.2020 followed by reminders on 01.06.2020 & 03.06.2020. However, no reply has been received yet. Hence, the Committee decided to wait for reply of the firm. Case is deferred.			

40	**Case No.:30/5/80-ALC2/2019**	Party Name: TIAGO CHEM	Meet No/Date:2/80-ALC2/2020 16.06.2020	**Status: Deferred**
	HQ File :01/80/050/00068/AM20/	RLA File :34/24/040/00075/AM20/	Lic.No/Date:3410045178 30.05.2019	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the firm has sent only a copy of AA on 20.02.2020 without any annexure. In this regard, the firm was reminded on 03.06.2020. However, no information has been received yet. Therefore, the Committee decided to remind again the firm and **RA, Vadodara** for submitting the complete set of application. Case is deferred.			

41	**Case No.:32/5/80-ALC2/2019**	Party Name: FUTURE TECH ENGINEERING PVT. LTD.	Meet No/Date:2/80-ALC2/2020 16.06.2020	**Status: Deferred**
	HQ File :01/80/050/00070/AM20/	RLA File :07/24/040/00050/AM20/	Lic.No/Date:0710115000 31.05.2019	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that a letter was sent to **RA, Bangalore** requesting to submit a copy of the firm's application for examination of the case on 27.02.2020 followed by a reminder on 03.06.2020. However, no information has been received yet. Therefore, the Committee decided to remind again **RA, Bangalore** for submitting the complete set of application. Case is deferred.			

42	**Case No.:1/6/80-ALC2/2019**	Party Name: SHIVALIK BIMETAL CONTROLS LTD.	Meet No/Date:2/80-ALC2/2020 16.06.2020	**Status: Deferred**
	HQ File :01/80/050/00072/AM20/	RLA File :05/24/040/00129/AM20/	Lic.No/Date:0510410810 04.06.2019	Pending with Firm
	Decision: The Committee considered the case as per the agenda and decided to ask from the firm to furnish the following information as per comments of MSME: 1. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. 2. Weight of each Export Product. 3. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. 4. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. Case is deferred.			

43	**Case No.:2/6/80-ALC2/2019**	Party Name: LAXMI DENTAL EXPORT PVT. LTD.	Meet No/Date:2/80-ALC2/2020 16.06.2020	**Status: Deferred**
	HQ File :01/80/050/00073/AM20/	RLA File :03/95/040/00207/AM20/	Lic.No/Date:0310829403 04.06.2019	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **Consultant (Tech-1)** was sent to the firm on 26.12.2019 followed by reminders on 25.02.2020 & 03.06.2020. However, no reply has been received yet. Hence, the Committee decided to wait for reply of the firm. Case is deferred.			

44	**Case No.:6/6/80-ALC2/2019**	Party Name: TEMA INDIA LIMITED	Meet No/Date:2/80-ALC2/2020 16.06.2020	**Status: Approved**
	HQ File :01/80/050/00077/AM20/	RLA File :03/95/040/00221/AM20/	Lic.No/Date:0310829486 07.06.2019	
	Decision: The Committee considered the case as per agenda and decided to **ratify** the ad-hoc norms as per written comments of **DPIIT** vide U. O. No.: P-47011/313/2019-TSW dated 30.06.2020. (Copy enclosed) RA concerned may take further necessary action as per the decision of NC.			

45	**Case No.:7/6/80-ALC2/2019**	Party Name: TEMA INDIA LIMITED	Meet No/Date:2/80-ALC2/2020 16.06.2020	**Status: Approved**
	HQ File :01/80/050/00078/AM20/	RLA File :03/95/040/00206/AM20/	Lic.No/Date:0310829488 07.06.2019	
	Decision: The Committee considered the case as per agenda and decided to **ratify** the ad-hoc norms as per written comments of **DPIIT** vide U. O. No.: P-47011/313/2019-TSW dated 30.06.2020. (Copy enclosed) RA concerned may take further necessary action as per the decision of NC.			

46	**Case No.:10/6/80-ALC2/2019**	Party Name: TEMA INDIA LIMITED	Meet No/Date:2/80-ALC2/2020 16.06.2020	**Status: Deferred**
	HQ File :01/80/050/00081/AM20/	RLA File :03/95/040/00229/AM20/	Lic.No/Date:0310829553 11.06.2019	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **DPIIT** was sent to the firm on 26.12.2019 followed by reminders on 25.02.2020 & 03.06.2020. However, no reply has been received yet. Hence, the Committee decided to wait for reply of the firm. Case is deferred.			

47	**Case No.:13/6/80-ALC2/2019**	Party Name: VEELINE MEDIA LIMITED	Meet No/Date:2/80-ALC2/2020 16.06.2020	**Status: Deferred**
	HQ File :01/80/050/00084/AM20/	RLA File :02/24/040/00038/AM20/	Lic.No/Date:0210209240 11.06.2019	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **MSME** was sent to the firm on 03.06.2020. However, no reply has been received yet. Therefore, the Committee decided to **send a reminder** to the firm for furnishing the requisite information within 15 days. Case is deferred.			

48	**Case No.:16/6/80-ALC2/2019**	Party Name: TEMA INDIA LIMITED	Meet No/Date:2/80-ALC2/2020 16.06.2020	**Status: Deferred**
	HQ File :01/80/050/00087/AM20/	RLA File :03/95/040/00239/AM20/	Lic.No/Date:0310829596 12.06.2019	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **DPIIT** was sent to the firm on 26.12.2019 followed by reminders on 25.02.2020 & 03.06.2020. However, no reply has been received yet. Hence, the Committee decided to wait for reply of the firm. Case is deferred.			

49	**Case No.:21/6/80-ALC2/2019**	Party Name: ISGEC HITACHI ZOSEN LIMITED	Meet No/Date:2/80-ALC2/2020 16.06.2020	**Status: Deferred**
	HQ File :01/80/050/00092/AM20/	RLA File :05/23/040/00111/AM20/	Lic.No/Date:0510410946 14.06.2019	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **DPIIT** was sent to the firm on 26.12.2019 followed by reminders on 25.02.2020 & 03.06.2020. However, no reply has been received yet. Hence, the Committee decided to wait for reply of the firm. Case is deferred.			

50	**Case No.:1/8/80-ALC2/2019**	Party Name: MODEL INFRA CORPORATION PRIVATE LIMITED	Meet No/Date:2/80-ALC2/2020 16.06.2020	**Status: Deferred**
	HQ File :01/80/050/00113/AM20/	RLA File :07/24/040/00081/AM20/	Lic.No/Date:0710115134 05.07.2019	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **MSME** was sent to the firm on 03.06.2020. However, no reply has been received yet. Therefore, the Committee decided to **send a reminder** to the firm for furnishing the requisite information within 15 days. Case is deferred.			

51	**Case No.:3/8/80-ALC2/2019**	Party Name: ULTRA ENGINEERS	Meet No/Date:2/80-ALC2/2020 16.06.2020	**Status: Deferred**
	HQ File :01/80/050/00115/AM20/	RLA File :31/83/040/00058/AM20/	Lic.No/Date:3110067470 10.07.2019	Pending with Tech-3
	Decision: The Committee considered the case as per the agenda and noted that the firm's reply was sent to **Consultant (Tech-3)** on 13.07.2020 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

52	**Case No.:8/8/80-ALC2/2019**	Party Name: AUTO TECH INDUSTRIES (INDIA) PVT. LTD.	Meet No/Date:2/80-ALC2/2020 16.06.2020	**Status: Approved**
	HQ File :01/80/050/00120/AM20/	RLA File :04/24/040/00068/AM20/	Lic.No/Date:0410165827 15.07.2019	

Decision: The Committee considered the case as per agenda and decided to **ratify** the ad-hoc norms on repeat basis as approved for **AA No. 0410165239 dated 21.02.2019** as per written comments of **MSME** as under:

ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Recommended Norms
84099199	Exhaust Rocker With Actuator Sub assembly (Part number 00-045465)	50000 Number	87083000	Arm Rocker -Part Number 00-044788	81640 Kg inclusive of 110% wastage after taking 20% recovery

Note:

1. **Per unit weight of export item is 776 Gram.**
2. **Per unit weight of import item is 1847 Gram.**
3. **The firm should import relevant item only.**

RA concerned may take further necessary action as per the decision of NC.

53	**Case No.:9/8/80-ALC2/2019**	Party Name: ANSTECH	Meet No/Date:2/80-ALC2/2020 16.06.2020	**Status: Deferred**
	HQ File :01/80/050/00121/AM20/	RLA File :34/24/040/00127/AM20/	Lic.No/Date:3410045281 15.07.2019	Pending with RA/Firm

Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm & **RA, Vadodara** and in this regard a letter was sent to the firm & **RA, Vadodara** on 06.11.2019 followed by reminders on 16.01.2020, 03.03.2020 & 05.06.2020. However, no information has been received so far. Therefore, the Committee decided to **remind again RA, Vadodara & the firm** for submitting the complete set of application.

Case is deferred.

54	**Case No.:10/8/80-ALC2/2019**	Party Name: ULTRA ENGINEERS	Meet No/Date:2/80-ALC2/2020 16.06.2020	**Status: Deferred**
	HQ File :01/80/050/00122/AM20/	RLA File :31/83/040/00056/AM20/	Lic.No/Date:3110067477 17.07.2019	Pending with Tech-3

Decision: The Committee considered the case as per the agenda and noted that the firm's reply was sent to **Consultant (Tech-3)** on 09.07.2020 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments.

Case is deferred.

55	**Case No.:11/8/80-ALC2/2019**	Party Name: APAR INDUSTRIES LIMITED	Meet No/Date:2/80-ALC2/2020 16.06.2020	**Status: Approved**
	HQ File :01/80/050/00123/AM20/	RLA File :03/94/040/00303/AM20/	Lic.No/Date:0310830379 17.07.2019	
	Decision: The Committee considered the case as per agenda and decided to **ratify** the ad-hoc norms as per written comments of **MeitY** vide U. O. No.: W-21/20/2020-IPHW-MeitY dated 05.05.2020. (Copy enclosed) RA concerned may take further necessary action as per the decision of NC.			

56	**Case No.:12/8/80-ALC2/2019**	Party Name: ZOBELE INDIA PRIVATE LIMITED	Meet No/Date:2/80-ALC2/2020 16.06.2020	**Status: Deferred**
	HQ File :01/80/050/00124/AM20/	RLA File :03/95/040/00352/AM20/	Lic.No/Date:0310830415 18.07.2019	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm & **RA, Mumbai** and in this regard a letter was sent to the firm & **RA, Mumbai** on 16.01.2020 followed by reminders on 19.03.2020 & 05.06.2020. However, no information has been received so far. Therefore, the Committee decided to **remind again RA, Mumbai & the firm** for submitting the complete set of application. Case is deferred.			

57	**Case No.:3/9/80-ALC2/2019**	Party Name: DYNA FORCE HYDRAULICS PRIVATE LIMITED	Meet No/Date:2/80-ALC2/2020 16.06.2020	**Status: Deferred**
	HQ File :01/80/050/00128/AM20/	RLA File :31/83/040/00067/AM20/	Lic.No/Date:3110067484 25.07.2019	Pending with MSME
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to **MSME** on 09.07.2020 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

58	**Case No.:2/10/80-ALC2/2019**	Party Name: DOOWON AUTOMOTIVE SYSTEMS INDIA PRIVATE LIMITED	Meet No/Date:2/80-ALC2/2020 16.06.2020	**Status: Deferred**
	HQ File :01/80/050/00140/AM20/	RLA File :04/24/040/00079/AM20/	Lic.No/Date:0410165942 07.08.2019	Pending with DHI
	Decision: The Committee considered the case as per the agenda and noted that last minutes were erroneously recorded and a copy of firm's application was already sent to **DHI** on 24.02.2020 for examination of the case. However, no comments have been received yet. Therefore, the Committee decided to **remind DHI** for expediting the comments. Case is deferred.			

59	**Case No.:5/10/80-ALC2/2019**	Party Name: JKS ENGINEERING	Meet No/Date:2/80-ALC2/2020 16.06.2020	**Status: Deferred**
	HQ File :01/80/050/00143/AM20/	RLA File :32/24/040/00033/AM20/	Lic.No/Date:3210079060 08.08.2019	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm & **RA, Coimbatore** and in this regard a letter was sent to the firm & **RA, Coimbatore** on 16.01.2020 followed by reminders on 19.03.2020 & 05.06.2020. However, no information has been received so far. Therefore, the Committee decided to **remind again RA, Coimbatore & the firm** for submitting the complete set of application. Case is deferred.			

60	**Case No.:6/10/80-ALC2/2019**	Party Name: LM WIND POWER BLADES INDIA PVT. LTD.	Meet No/Date:2/80-ALC2/2020 16.06.2020	**Status: Deferred**
	HQ File :01/80/050/00144/AM20/	RLA File :34/24/040/00152/AM20/	Lic.No/Date:3410045365 09.08.2019	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm & **RA, Vadodara** and in this regard a letter was sent to the firm & **RA, Vadodara** on 16.01.2020 followed by reminders on 20.03.2020 & 15.06.2020. However, no information has been received so far. Therefore, the Committee decided to **remind again RA, Vadodara & the firm** for submitting the complete set of application. Case is deferred.			

61	**Case No.:7/10/80-ALC2/2019**	Party Name: MAINI PRECISION PRODUCTS LIMITED	Meet No/Date:2/80-ALC2/2020 16.06.2020	**Status: Deferred**
	HQ File :01/80/050/00145/AM20/	RLA File :07/24/040/00106/AM20/	Lic.No/Date:0710115278 13.08.2019	Pending with Firm
	Decision: The Committee considered the case as per agenda and the firm's representatives explained the case during personal hearing. However, on the advice of **Consultant (Tech-3)**, the Committee directed to the firm's representative to furnish the reply of following deficiencies: 1. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. 2. To provide clarification for, how the diameter of import item at Sl. No. 3 is 28mm while diameter of export item is shown as 12.80mm. Case is deferred.			

62	**Case No.: 12/10/80-ALC2/2019**	Party Name: KINECO KAMAN COMPOSITES - INDIA PVT. LTD.	Meet No/Date:2/80-ALC2/2020 16.06.2020	**Status: Approved**
	HQ File :01/80/050/00150/AM20/	RLA File :03/94/040/00329/AM20/	Lic.No/Date:0310831081 20.08.2019	
	Decision: The Committee considered the case as per agenda and decided to **ratify** the ad-hoc norms as per written comments of **DPIIT** vide U. O. No.: P-47011/193/2019-TSW dated 16.06.2020. (Copy enclosed) RA concerned may take further necessary action as per the decision of NC.			

63	**Case No.:19/10/80-ALC2/2019**	Party Name: DILIGENT SCM SOLUTIONS PRIVATE LIMITED	Meet No/Date:2/80-ALC2/2020 16.06.2020	**Status: Deferred**
	HQ File :01/80/050/00157/AM20/	RLA File :09/24/040/00272/AM20/	Lic.No/Date:0910067939 27.08.2019	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **MSME** was sent to the firm on 25.02.2020 followed by a reminder on 01.06.2020. However, no reply has been received yet. Therefore, the Committee decided to **send final reminder** to the firm for furnishing the requisite information within 15 days. Case is deferred.			

64	**Case No.:20/10/80-ALC2/2019**	Party Name: OSWAL PUMPS LIMITED	Meet No/Date:2/80-ALC2/2020 16.06.2020	**Status: Deferred**
	HQ File :01/80/050/00158/AM20/	RLA File :33/24/040/00017/AM20/	Lic.No/Date:3310030578 27.08.2019	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **DPIIT** was sent to the firm on 19.03.2020 followed by a reminder on 01.06.2020. However, no reply has been received yet. Therefore, the Committee decided to **send final reminder** to the firm for furnishing the requisite information within 15 days. Case is deferred.			

65

Case No.:21/10/80-ALC2/2019	Party Name: AUTO TECH INDUSTRIES (INDIA) PVT. LTD.	Meet No/Date:2/80-ALC2/2020 16.06.2020	**Status: Approved**	
HQ File :01/80/050/00159/AM20/	RLA File :04/24/040/00091/AM20/	Lic.No/Date:0410166015 28.08.2019		

Decision: The Committee considered the case as per agenda and decided to **ratify** the ad-hoc norms on repeat basis as approved for **AA No. 0410165239 dated 21.02.2019** as per written comments of **MSME** as under:

ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Recommended Norms
84099199	Exhaust Rocker With Actuator Sub assembly (Part number 00-045465)	50000 Number	87083000	Arm Rocker -part number 00-044788	81640 Kg inclusive of 110% wastage after taking 20% recovery

Note:

1. **Per unit weight of export item is 776 Gram.**
2. **Per unit weight of import item is 1847 Gram.**
3. **The firm should import relevant item only.**

RA concerned may take further necessary action as per the decision of NC.

66	**Case No.:36/11/80-ALC2/2004**	Party Name: PAHARPUR COOLING TOWERS LIMITED	Meet No/Date:2/80-ALC2/2020 16.06.2020	**Status: Deferred**
	HQ File :01/80/050/00162/AM20/	RLA File :02/24/040/00081/AM20/	Lic.No/Date:0210209409 02.09.2019	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm & **RA, Kolkata** and in this regard a letter was sent to the firm & **RA, Kolkata** on 29.06.2020. However, no information has been received so far. Therefore, the Committee decided to **remind RA, Kolkata & the firm** for submitting the complete set of application. Case is deferred.			

67	**Case No.:38/11/80-ALC2/2004**	Party Name: HANNING MOTORS INDIA P. LTD.	Meet No/Date:2/80-ALC2/2020 16.06.2020	**Status: Deferred**
	HQ File :01/80/050/00164/AM20/	RLA File :34/24/040/00169/AM20/	Lic.No/Date:3410045416 04.09.2019	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm & **RA, Vadodara** and in this regard a letter was sent to the firm & **RA, Vadodara** on 05.06.2020. However, no information has been received so far. Therefore, the Committee decided to **remind RA, Vadodara & the firm** for submitting the complete set of application. Case is deferred.			

68	**Case No.:7/13/85-ALC3/2019**	Party Name: AUTOCOMP CORPORATION PANSE PRIVATE LIMITED	Meet No/Date:2/80-ALC2/2020 16.06.2020	**Status: Deferred**
	HQ File :01/85/050/00082/AM20/	RLA File :31/83/040/00085/AM20/	Lic.No/Date:3110067530 11.09.2019	
	Decision: The Committee considered the case as per the agenda and decided to refer the case to DHI for examination & comments. Case is deferred.			

69	**Case No.:2/12/80-ALC2/2019**	Party Name: HEURTEY PETROCHEM INDIA PRIVATE LIMITED	Meet No/Date:2/80-ALC2/2020 16.06.2020	**Status: Deferred**
	HQ File :01/80/050/00174/AM20/	RLA File :34/24/040/00185/AM20/	Lic.No/Date:3410045459 19.09.2019	
	Decision: The Committee considered the case as per the agenda and noted the comments of **DPIIT** vide U. O. No: P-47011/193/2019-TSW dated 13.07.2020 wherein **DPIIT** stated that the case does not pertain to it and may be consulted with **DHI**. Therefore, the Committee decided to refer the case to **DHI** for examination & comments. Case is deferred.			

70	**Case No.:4/12/80-ALC2/2019**	Party Name: FREUDENBERG FILTRATION TECHNOLOGIES INDIA PVT. LTD.	Meet No/Date:2/80-ALC2/2020 16.06.2020	**Status: Deferred**
	HQ File :01/80/050/00176/AM20/	RLA File :31/83/040/00008/AM20/	Lic.No/Date:3110067543 24.09.2019	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm & **RA, Pune** and in this regard a letter was sent to the firm & **RA, Pune** on 16.01.2020 followed by reminders on 20.03.2020 & 20.05.2020. However, no information has been received so far. Therefore, the Committee decided to **remind again RA, Pune & the firm** for submitting the complete set of application. Case is deferred.			

71	**Case No.:5/12/80-ALC2/2019**	Party Name: GODREJ & BOYCE MFG. CO. LTD.	Meet No/Date:2/80-ALC2/2020 16.06.2020	**Status: Deferred**
	HQ File :01/80/050/00177/AM20/	RLA File :03/94/040/00480/AM20/	Lic.No/Date:0310831805 25.09.2019	Pending with Consultant (SKB)
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to **Consultant (SKB)** on 12.07.2020 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

72	**Case No.:6/12/80-ALC2/2019**	Party Name: VICTORA AUTO PVT. LTD.	Meet No/Date:2/80-ALC2/2020 16.06.2020	**Status: Deferred**
	HQ File :01/80/050/00178/AM20/	RLA File :05/24/040/00338/AM20/	Lic.No/Date:0510411950 25.09.2019	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm & **RA, New Delhi** and in this regard a letter was sent to the firm & **RA, New Delhi** on 16.01.2020 followed by reminders on 20.03.2020 & 03.06.2020. However, no information has been received so far. Therefore, the Committee decided to **remind again RA, New Delhi & the firm** for submitting the complete set of application. Case is deferred.			

73	**Case No.:7/12/80-ALC2/2019**	Party Name: VICTORA AUTO PVT. LTD.	Meet No/Date:2/80-ALC2/2020 16.06.2020	**Status: Deferred**
	HQ File :01/80/050/00179/AM20/	RLA File :05/24/040/00340/AM20/	Lic.No/Date:0510411951 25.09.2019	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm & **RA, New Delhi** and in this regard a letter was sent to the firm & **RA, New Delhi** on 16.01.2020 followed by reminders on 20.03.2020 & 03.06.2020. However, no information has been received so far. Therefore, the Committee decided to **remind again RA, New Delhi & the firm** for submitting the complete set of application. Case is deferred.			

74	**Case No.:8/12/80-ALC2/2019**	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:2/80-ALC2/2020 16.06.2020	**Status: Deferred**
	HQ File :01/80/050/00180/AM20/	RLA File :09/24/040/00336/AM20/	Lic.No/Date:0910068046 27.09.2019	Pending with Firm

Decision: The Committee considered the case as per the agenda and decided to ask from the firm to furnish the following information as per comments of DHI:

1. Specific item of export.
2. Weight of each Export Product.
3. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
4. Calculation of requirement of raw material supported by Dimensional Engineering Drawing with relevant dimensions highlighted. (Export Product wise)

Case is deferred.

75	**Case No.:10/12/80-ALC2/2019**	Party Name: AUTO TECH INDUSTRIES INDIA PVT. LTD.	Meet No/Date:2/80-ALC2/2020 16.06.2020	**Status: Approved**
	HQ File :01/80/050/00182/AM20/	RLA File :04/24/040/00105/AM20/	Lic.No/Date:0410166124 01.10.2019	

Decision: The Committee considered the case as per agenda and decided to **ratify** the ad-hoc norms on repeat basis as approved for **AA No. 0410165239 dated 21.02.2019** as per written comments of **MSME** as under:

ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Recommended Norms
84099199	Exhaust Rocker With Actuator Sub assembly (Part number 00-045465)	50000 Number	87083000	Arm Rocker -part number 00-044788	81640 Kg inclusive of 110% wastage after taking 20% recovery

Note:

1. **Per unit weight of export item is 776 Gram.**
2. **Per unit weight of import item is 1847 Gram.**
3. **The firm should import relevant item only.**

RA concerned may take further necessary action as per the decision of NC.

76	**Case No.:11/12/80-ALC2/2019**	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:2/80-ALC2/2020 16.06.2020	**Status: Deferred**
	HQ File :01/80/050/00183/AM20/	RLA File :09/24/040/00345/AM20/	Lic.No/Date:0910068052 01.10.2019	Pending with Firm
	Decision: The Committee considered the case as per the agenda and decided to ask from the firm to furnish the following information as per comments of DHI: 1. Specific item of export. 2. Weight of each Export Product. 3. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. 4. Calculation of requirement of raw material supported by Dimensional Engineering Drawing with relevant dimensions highlighted. (Export Product wise) Case is deferred.			

77	**Case No.:12/12/80-ALC2/2019**	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:2/80-ALC2/2020 16.06.2020	**Status: Deferred**
	HQ File :01/80/050/00184/AM20/	RLA File :09/24/040/00344/AM20/	Lic.No/Date:0910068053 01.10.2019	Pending with Firm
	Decision: The Committee considered the case as per the agenda and decided to ask from the firm to furnish the following information as per comments of DHI: 1. Specific item of export. 2. Weight of each Export Product. 3. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. 4. Calculation of requirement of raw material supported by Dimensional Engineering Drawing with relevant dimensions highlighted. (Export Product wise) Case is deferred.			

78	**Case No.:13/12/80-ALC2/2019**	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:2/80-ALC2/2020 16.06.2020	**Status: Deferred**
	HQ File :01/80/050/00185/AM20/	RLA File :09/24/040/00346/AM20/	Lic.No/Date:0910068054 01.10.2019	Pending with Firm
	Decision: The Committee considered the case as per the agenda and decided to ask from the firm to furnish the following information as per comments of DHI: 1. Specific item of export. 2. Weight of each Export Product. 3. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. 4. Calculation of requirement of raw material supported by Dimensional Engineering Drawing with relevant dimensions highlighted. (Export Product wise) Case is deferred.			

79	**Case No.:3/14/80-ALC2/2019**	Party Name: LOTUS AVIATION TECHNOLOGY PRIVATE LIMITED	Meet No/Date:2/80-ALC2/2020 16.06.2020	**Status: Deferred**
	HQ File :01/80/050/00199/AM20/	RLA File :05/23/040/00283/AM20/	Lic.No/Date:0510412171 17.10.2019	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm & **RA, New Delhi** and in this regard a letter was sent to the firm & **RA, New Delhi** on 16.01.2020 followed by reminders on 20.03.2020 & 15.06.2020. However, no information has been received so far. Therefore, the Committee decided to **remind again RA, New Delhi & the firm** for submitting the complete set of application. Case is deferred.			

80	**Case No.:4/14/80-ALC2/2019**	Party Name: NIDEC INDIA PRIVATE LIMITED	Meet No/Date:2/80-ALC2/2020 16.06.2020	**Status: Deferred**
	HQ File :01/80/050/00200/AM20/	RLA File :05/24/040/00403/AM20/	Lic.No/Date:0510412197 21.10.2019	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **MSME** was sent to the firm on 19.03.2020 followed by a reminder on 15.06.2020. However, no reply has been received yet. Therefore, the Committee decided to **send final reminder** to the firm for furnishing the requisite information within 15 days. Case is deferred.			

81	**Case No.:5/14/80-ALC2/2019**	Party Name: TEGA INDUSTRIES LIMITED	Meet No/Date:2/80-ALC2/2020 16.06.2020	**Status: Deferred**
	HQ File :01/80/050/00201/AM20/	RLA File :02/24/040/00100/AM20/	Lic.No/Date:0210209491 22.10.2019	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **Consultant (Tech-1)** was sent to the firm on 16.06.2020. However, no reply has been received yet. Therefore, the Committee decided to **send a reminder** to the firm for furnishing the requisite information within 15 days. Case is deferred.			

82	**Case No.:6/14/80-ALC2/2019**	Party Name: TEGA INDUSTRIES LIMITED	Meet No/Date:2/80-ALC2/2020 16.06.2020	**Status: Deferred**
	HQ File :01/80/050/00202/AM20/	RLA File :02/24/040/00107/AM20/	Lic.No/Date:0210209503 23.10.2019	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **Consultant (Tech-1)** was sent to the firm on 16.06.2020. However, no reply has been received yet. Therefore, the Committee decided to **send a reminder** to the firm for furnishing the requisite information within 15 days. Case is deferred.			

83	**Case No.:7/14/80-ALC2/2019**	Party Name: SULZER INDIA PRIVATE LIMITED	Meet No/Date:2/80-ALC2/2020 16.06.2020	**Status: Deferred**
	HQ File :01/80/050/00203/AM20/	RLA File :31/83/040/00096/AM20/	Lic.No/Date:3110067581 23.10.2019	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm & **RA, Kolkata** and in this regard a letter was sent to the firm & **RA, Kolkata** on 16.01.2020 followed by reminders on 20.03.2020, 15.06.2020 16.06.2020. However, no information has been received so far. Therefore, the Committee decided to **remind again RA, Kolkata & the firm** for submitting the complete set of application. Case is deferred.			

84	**Case No.:9/14/80-ALC2/2019**	Party Name: HITAISHI KK MANUFACTURING COMPANY PRIVATE LIMITED	Meet No/Date:2/80-ALC2/2020 16.06.2020	**Status: Deferred**
	HQ File :01/80/050/00205/AM20/	RLA File : 02/24/040/00111/AM20/	Lic.No/Date:0210209515 28.10.2019	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm & **RA, Kolkata** and in this regard a letter was sent to the firm & **RA, Kolkata** on 16.01.2020 followed by reminders on 20.03.2020 & 15.06.2020. However, no information has been received so far. Therefore, the Committee decided to **remind again RA, Kolkata & the firm** for submitting the complete set of application. Case is deferred.			

85	**Case No.:10/14/80-ALC2/2019**	Party Name: TENOVA INDIA PRIVATE LIMITED	Meet No/Date:2/80-ALC2/2020 16.06.2020	**Status: Deferred**
	HQ File :01/80/050/00206/AM20/	RLA File :07/24/040/00154/AM20/	Lic.No/Date:0710115616 28.10.2019	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **DHI** was sent to the firm on 19.03.2020 followed by a reminder on 15.06.2020. However, no reply has been received yet. Therefore, the Committee decided to **send final reminder** to the firm for furnishing the requisite information within 15 days. Case is deferred.			

86	**Case No.:11/14/80-ALC2/2019**	Party Name: FERRA AEROSPACE PRIVATE LIMITED	Meet No/Date:2/80-ALC2/2020 16.06.2020	**Status: Deferred**
	HQ File :01/80/050/00207/AM20/	RLA File :07/24/040/00164/AM20/	Lic.No/Date:0710115617 29.10.2019	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **MSME** was sent to the firm on 15.06.2020. However, no reply has been received yet. Therefore, the Committee decided to **send a reminder** to the firm for furnishing the requisite information within 15 days. Case is deferred.			

87	**Case No.:12/14/80-ALC2/2019**	Party Name: MELSTAR MANUFACTURING SYSTEMS PRIVATE LIMITED	Meet No/Date:2/80-ALC2/2020 16.06.2020	**Status: Deferred**
	HQ File :01/80/050/00208/AM20/	RLA File :07/24/040/00156/AM20/	Lic.No/Date:0710115619 29.10.2019	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm & **RA, Bangalore** and in this regard a letter was sent to the firm & **RA, Bangalore** on 16.01.2020 followed by reminders on 20.03.2020 & 15.06.2020. However, no information has been received so far. Therefore, the Committee decided to **remind again RA, Bangalore & the firm** for submitting the complete set of application. Case is deferred.			

88	**Case No.:1/16/80-ALC2/2019**	Party Name: AYYAPPA CNC PVT. LTD.	Meet No/Date:2/80-ALC2/2020 16.06.2020	**Status: Deferred**
	HQ File :01/80/050/00211/AM20/	RLA File :07/24/040/00170/AM20/	Lic.No/Date:0710115658 08.11.2019	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm & **RA, Bangalore** and in this regard a letter was sent to the firm & **RA, Bangalore** on 01.01.2020 followed by reminders on 25.02.2020 & 15.06.2020. However, no information has been received so far. Therefore, the Committee decided to **remind again RA, Bangalore & the firm** for submitting the complete set of application. Case is deferred.			

89	**Case No.:3/16/80-ALC2/2019**	Party Name: SAMIRI EQUIPMENTS & ENGINEERS PVT. LTD.	Meet No/Date:2/80-ALC2/2020 16.06.2020	**Status: Deferred**
	HQ File :01/80/050/00213/AM20/	RLA File :03/95/040/00758/AM20/	Lic.No/Date:0310832707 11.11.2019	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm & **RA, Mumbai** and in this regard a letter was sent to the firm & **RA, Mumbai** on 01.01.2020 followed by reminders on 26.02.2020 & 15.06.2020. However, no information has been received so far. Therefore, the Committee decided to **remind again RA, Mumbai & the firm** for submitting the complete set of application. Case is deferred.			

90	**Case No.:5/16/80-ALC2/2019**	Party Name: LM WIND POWER BLADES INDIA PVT. LTD.	Meet No/Date:2/80-ALC2/2020 16.06.2020	**Status: Deferred**
	HQ File :01/80/050/00215/AM20/	RLA File :34/24/040/00242/AM20/	Lic.No/Date:3410045605 13.11.2019	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm & **RA, Vadodara** and in this regard a letter was sent to the firm & **RA, Vadodara** on 01.01.2020 followed by reminders on 26.02.2020 & 15.06.2020. However, no information has been received so far. Therefore, the Committee decided to **remind again RA, Vadodara & the firm** for submitting the complete set of application. Case is deferred.			

91	**Case No.:4/16/80-ALC2/2019**	Party Name: BLISS ANAND PRIVATE LIMITED	Meet No/Date:2/80-ALC2/2020 16.06.2020	**Status: Deferred**
	HQ File :01/80/050/00214/AM20/	RLA File :05/23/040/00311/AM20/	Lic.No/Date:0510412485 14.11.2019	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm & **RA, New Delhi** and in this regard a letter was sent to the firm & **RA, New Delhi** on 01.01.2020 followed by reminders on 25.02.2020 & 16.06.2020. However, no information has been received so far. Therefore, the Committee decided to **remind again RA, New Delhi & the firm** for submitting the complete set of application. Case is deferred.			

92	**Case No.:6/16/80-ALC2/2019**	Party Name: NUCON AEROSPACE PVT. LTD.	Meet No/Date:2/80-ALC2/2020 16.06.2020	**Status: Deferred**
	HQ File :01/80/050/00216/AM20/	RLA File :09/24/040/00409/AM20/	Lic.No/Date:0910068185 14.11.2019	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm & **RA, Hyderabad** and in this regard a letter was sent to the firm & **RA, Hyderabad** on 01.01.2020 followed by reminders on 26.02.2020 & 16.06.2020. However, no information has been received so far. Therefore, the Committee decided to **remind again RA, Hyderabad & the firm** for submitting the complete set of application. Case is deferred.			

93	**Case No.:7/16/80-ALC2/2019**	Party Name: MATRIX CUTTING TOOLS PVT LTD	Meet No/Date:2/80-ALC2/2020 & 16.06.2020	**Status: Approved**
	HQ File :01/80/050/00217/AM20/	RLA File :05/24/040/00480/AM20/	Lic.No/Date:0510412508 15.11.2019	

Decision: The Committee considered the case as per agenda and decided to **ratify** the ad-hoc norms as per written comments of **MSME** as under:

ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Recommended Norms
82082000	Chipper Knives Made From Material Chipper I.E. Knives & Cutting Blades For Wood Cutting Machine Hardness Body 35-40 HRC Drawing No. 0.271.000.786	300 Number	72269130	Alloy Steel Flat (1.2360) Hot Rolled 17.5*163	2296 Kgs inclusive of 35.9% wastage after affecting 20% wastage from scrap
82082000	Chipper Knives Made From Material Chipper I.E. Knives & Cutting Blades For Wood Cutting Machine Hardness: 59-2 HRC Drawing No. 0.271.000.181 Rev.03	1000 Number	72269130	Alloy Steel Flat (1.2360) Hot Rolled 21.5*163	6520 Kgs inclusive of 55% wastage after affecting 20% wastage from scrap

Note:

1. **Per unit weight of export item at Sl. No. 1 is 5.63 Kgs.**
2. **Per unit weight of export item at Sl. No. 2 is 4.20 Kgs.**
3. **The applicant should import relevant items only.**

RA concerned may take further necessary action as per the decision of NC.

94	**Case No.:8/16/80-ALC2/2019**	Party Name: DILIGENT SCM SOLUTIONS PVT LTD	Meet No/Date:2/80-ALC2/2020 & 16.06.2020	**Status: Deferred**
	HQ File :01/80/050/00218/AM20/	RLA File :09/24/040/00408/AM20/	Lic.No/Date:0910068192 18.11.2019	Pending with Firm

Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **MSME** was sent to the firm on 01.06.2020. However, no reply has been received yet. Therefore, the Committee decided to **send a reminder** to the firm for furnishing the requisite information within 15 days.

Case is deferred.

95	**Case No.:9/16/80-ALC2/2019**	Party Name: KUVAWALA CORE DRILL EQUIPMENT PVT. LTD.	Meet No/Date:2/80-ALC2/2020 16.06.2020	**Status: Deferred**
	HQ File :01/80/050/00219/AM20/	RLA File :03/94/040/00644/AM20/	Lic.No/Date:0310832842 18.11.2019	Pending with Firm

Decision: The Committee considered the case as per the agenda and decided to ask from the firm to furnish the following information as per comments of DHI:

1. Technical details/write-ups along with the drawings of the export product required to be submitted for examination as the same are not legible.
2. Description of the process of manufacture and machines used for manufacture till the completion of finished product, preferably indicating in the flow chart separately for each product.
3. Wastage generated at each stage of operations and the total wastage generated against each product separately.
4. Calculation sheet for wastage claimed and value addition achieved separately for each product.

Case is deferred.

96	**Case No.:10/16/80-ALC2/2019**	Party Name: VICTORA AUTO PVT. LTD.	Meet No/Date:2/80-ALC2/2020 16.06.2020	**Status: Deferred**
	HQ File :01/80/050/00220/AM20/	RLA File :05/24/040/00462/AM20/	Lic.No/Date:0510412549 19.11.2019	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm & **RA, New Delhi** and in this regard a letter was sent to the firm & **RA, New Delhi** on 01.01.2020 followed by reminders on 25.02.2020 & 03.06.2020. However, no information has been received so far. Therefore, the Committee decided to **remind again RA, New Delhi & the firm** for submitting the complete set of application. Case is deferred.			

97	**Case No.:11/16/80-ALC2/2019**	Party Name: GRADUATE AGRO & MECHANICAL ENGINEERS	Meet No/Date:2/80-ALC2/2020 16.06.2020	**Status: Withdrawn**
	HQ File :01/80/050/00221/AM20/	RLA File :50/24/040/00013/AM20/	Lic.No/Date:5010002587 19.11.2019	
	Decision: The Committee considered the case as per the agenda and noted that **RA, Nagpur** informed via email dated 18.06.2020 that they did not make any amendment in this case and the firm has submitted request for surrender of the authorization and call non-utilization certificate issue from Customs authority on 27.02.2020. However, the same is not submitted by the firm yet. Therefore, the Committee decided to **withdraw** the case from the agenda. Case is withdrawn.			

98	**Case No.:13/16/80-ALC2/2019**	Party Name: OAM SAAI INTERNATIONAL INC.	Meet No/Date:2/80-ALC2/2020 16.06.2020	**Status: Deferred**
	HQ File :01/80/050/00223/AM20/	RLA File :05/24/040/00479/AM20/	Lic.No/Date:0510412570 21.11.2019	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **MSME** was sent to the firm on 16.06.2020. However, no reply has been received yet. Therefore, the Committee decided to **send a reminder** to the firm for furnishing the requisite information within 15 days. Case is deferred.			

99	**Case No.:14/16/80-ALC2/2019**	Party Name: MICRON INSTRUMENTS PVT LTD	Meet No/Date:2/80-ALC2/2020 & 16.06.2020	**Status: Approved**
	HQ File :01/80/050/00224/AM20/	RLA File :05/24/040/00490/AM20/	Lic.No/Date:0510412571 21.11.2019	

Decision: The Committee considered the case as per agenda and decided to **ratify** the ad-hoc norms as per written comments of **DPIIT** vide U. O. No.: P-47011/15/2020-TSW dated 29.04.2020 as under:

ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Recommended Norms
90229090	Support Tube 1.594OD Kovar. Support Tube 1.594OD Kovar Part No. SB26445	1105 Number	72285069	Dilaton 29/18 (Dia-41, 27) Iron-Nickel- Cobalt Sealing Alloy to ASTM F15-04.	787.300 Kgs @4.344Kgs/Kg content in the export product after taking 6% recovery from scrap

Note: Net weight of export product may be specified as 181.22 Kgs.

RA concerned may take further necessary action as per the decision of NC.

100	**Case No.:15/16/80-ALC2/2019**	Party Name: L&T-MHPS BOILERS PVT LTD	Meet No/Date:2/80-ALC2/2020 16.06.2020	**Status: Deferred**
	HQ File :01/80/050/00225/AM20/	RLA File :03/95/040/00808/AM20/	Lic.No/Date:0310832929 21.11.2019	Pending with Firm

Decision: The Committee considered the case as per the agenda and decided to ask from the firm to furnish the following information as per comments of DHI:

1. Complete specification of export products.
2. Weight of each Export Product.
3. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
4. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.
5. AA no of similar export product ratified by NC.

Case is deferred.

101	**Case No.:16/16/80-ALC2/2019**	Party Name: VALEO INDIA PRIVATE LIMITED	Meet No/Date:2/80-ALC2/2020 16.06.2020	**Status: Deferred**
	HQ File :01/80/050/00226/AM20/	RLA File :04/24/040/00131/AM20/	Lic.No/Date:0410166294 21.11.2019	Pending with MSME

Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to **MSME** on 09.07.2020 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments.

Case is deferred.

102	**Case No.:18/16/80-ALC2/2019**	Party Name: VICTORA AUTO PVT. LTD.	Meet No/Date:2/80-ALC2/2020 16.06.2020	**Status: Deferred**
	HQ File :01/80/050/00228/AM20/	RLA File :05/24/040/00499/AM20/	Lic.No/Date:0510412651 26.11.2019	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm & **RA, New Delhi** and in this regard a letter was sent to the firm & **RA, New Delhi** on 01.01.2020 followed by reminders on 25.02.2020 & 03.06.2020. However, no information has been received so far. Therefore, the Committee decided to **remind again RA, New Delhi & the firm** for submitting the complete set of application. Case is deferred.			

103	**Case No.:19/16/80-ALC2/2019**	Party Name: SULZER INDIA PRIVATE LIMITED	Meet No/Date:2/80-ALC2/2020 16.06.2020	**Status: Deferred**
	HQ File :01/80/050/00229/AM20/	RLA File :31/83/040/00115/AM20/	Lic.No/Date:3110067611 26.11.2019	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm & **RA, Pune** and in this regard a letter was sent to the firm & **RA, Pune** on 01.01.2020 followed by reminders on 26.02.2020 & 16.06.2020. However, no information has been received so far. Therefore, the Committee decided to **remind again RA, Pune & the firm** for submitting the complete set of application. Case is deferred.			

104	**Case No.:20/16/80-ALC2/2019**	Party Name: TRILLIUM FLOW TECHNOLOGIES INDIA PRIVATE LIMITED	Meet No/Date:2/80-ALC2/2020 16.06.2020	**Status: Withdrawn**
	HQ File :01/80/050/00230/AM20/	RLA File :03/95/040/00815/AM20/	Lic.No/Date:0310832991 26.11.2019	
	Decision: The Committee considered the case as per the agenda and noted that the firm via email dated 06.03.2020 informed that they have applied the licence under "net-to-net" basis as per general conditions of Chapter- 4 of FTP 2015-20. Therefore, the Committee decided to **withdraw** the case from the agenda. Case is withdrawn.			

105	**Case No.:2/18/80-ALC2/2019**	Party Name: MICRON INSTRUMENTS PVT. LTD.	Meet No/Date:2/80-ALC2/2020 16.06.2020	**Status: Deferred**
	HQ File :01/80/050/00247/AM20/	RLA File :05/24/040/00489/AM20/	Lic.No/Date:0510412701 29.11.2019	Pending with DPIIT
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to **DPIIT** on 16.06.2020 for examination of the case. However, **DPIIT** informed that they have received incomplete application. Therefore, the Committee decided to send again the complete application to **DPIIT**. Case is deferred.			

106	**Case No.:5/18/80-ALC2/2019**	Party Name: ZTT INDIA PRIVATE LIMITED	Meet No/Date:2/80-ALC2/2020 & 16.06.2020	**Status: Deferred**
	HQ File :01/80/050/00250/AM20/	RLA File :04/24/040/00137/AM20/	Lic.No/Date:0410166342 10.12.2019	Pending with MeitY
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to **MeitY** on 16.06.2020 for examination of the case. However, no comments have been received yet. Therefore, the Committee decided to remind **MeitY** for expediting the comments. Case is deferred.			

107	**Case No.:6/18/80-ALC2/2019**	Party Name: AUTO TECH INDUSTRIES (INDIA) PVT. LTD.	Meet No/Date:2/80-ALC2/2020 & 16.06.2020	**Status: Approved**
	HQ File :01/80/050/00251/AM20/	RLA File :04/24/040/00134/AM20/	Lic.No/Date:0410166344 10.12.2019	

Decision: The Committee considered the case as per agenda and decided to **ratify** the ad-hoc norms on repeat basis as approved for **AA No. 0410165239 dated 21.02.2019** as per written comments of **MSME** as under:

ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Recommended Norms
84099199	Exhaust Rocker With Actuator Sub assembly (Part number 00-045465)	100000 Number	87083000	Arm Rocker - part number 00-044788	163280 Kgs inclusive of 110% wastage after taking 20% recovery

Note:

1. **Per unit weight of export item is 776 Gram.**
2. **Per unit weight of import item is 1847 Gram.**
3. **The firm should import relevant item only.**

RA concerned may take further necessary action as per the decision of NC.

108	**Case No.:4/18/80-ALC2/2019**	Party Name: ZECHA PRECISION TOOLS LIMITED	Meet No/Date:2/80-ALC2/2020 16.06.2020	**Status: Deferred**
	HQ File :01/80/050/00249/AM20/	RLA File :03/95/040/00892/AM20/	Lic.No/Date:0310833334 11.12.2019	Pending with MSME
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to **MSME** on 09.07.2020 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

109	**Case No.:7/18/80-ALC2/2019**	Party Name: GAUPAD INDUSTRY	Meet No/Date:2/80-ALC2/2020 & 16.06.2020	**Status: Deferred**
	HQ File :01/80/050/00252/AM20/	RLA File :05/23/040/00329/AM20/	Lic.No/Date:0510412855 11.12.2019	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm & **RA, New Delhi** and in this regard a letter was sent to the firm & **RA, New Delhi** on 17.01.2020 followed by reminders on 20.03.2020 & 16.06.2020. However, no information has been received so far. Therefore, the Committee decided to **remind again RA, New Delhi & the firm** for submitting the complete set of application. Case is deferred.			

110	**Case No.:8/18/80-ALC2/2019**	Party Name: CRYSTAL INDUSTRIAL SYNDICATE PVT. LTD.	Meet No/Date:2/80-ALC2/2020 16.06.2020	**Status: Deferred**
	HQ File :01/80/050/00253/AM20/	RLA File :03/94/040/00752/AM20/	Lic.No/Date:0310833379 12.12.2019	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm & **RA, Mumbai** and in this regard a letter was sent to the firm & **RA, Mumbai** on 24.01.2020 followed by reminders on 20.03.2020 & 16.06.2020. However, no information has been received so far. Therefore, the Committee decided to **remind again RA, Mumbai & the firm** for submitting the complete set of application. Case is deferred.			

111	**Case No.:9/18/80-ALC2/2019**	Party Name: RONCH POLYMERS PVT. LTD.	Meet No/Date:2/80-ALC2/2020 & 16.06.2020	**Status: Deferred**
	HQ File :01/80/050/00254/AM20/	RLA File :03/95/040/00887/AM20/	Lic.No/Date:0310833381 12.12.2019	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to **MSME** on 16.06.2020 for examination of the case. However, the case was discussed in the meeting and on the advice **Consultant (Tech-1)**, the Committee decided to ask from the firm to furnish the following information: 1. Appendix 4E with all technical details indicating percentage wastage applied for. 2. Manufacturing process in details with wastage involved at every step. 3. Net content of each import item in export. Case is deferred.			

112	**Case No.:10/18/80-ALC2/2019**	Party Name: TPI COMPOSITES INDIA LLP	Meet No/Date:2/80-ALC2/2020 16.06.2020	**Status: Deferred**
	HQ File :01/80/050/00255/AM20/	RLA File :04/24/040/00138/AM20/	Lic.No/Date:0410166360 13.12.2019	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm & **RA, Chennai** and in this regard a letter was sent to the firm & **RA, Chennai** on 17.01.2020 followed by reminders on 20.03.2020 & 16.06.2020. However, no information has been received so far. Therefore, the Committee decided to **remind again RA, Chennai & the firm** for submitting the complete set of application. Case is deferred.			

113	**Case No.:11/18/80-ALC2/2019**	Party Name: ICEM ENGINEERING COMPANY PRIVATE LIMITED	Meet No/Date:2/80-ALC2/2020 16.06.2020	**Status: Approved**
	HQ File :01/80/050/00256/AM20/	RLA File :03/94/040/00760/AM20/	Lic.No/Date:0310833402 13.12.2019	
	Decision: The Committee considered the case as per agenda and decided to **ratify** the ad-hoc norms as per written comments of **DPIIT** vide U. O. No.: P-47011/51/2020-TSW dated 21.04.2020. (Copy enclosed) RA concerned may take further necessary action as per the decision of NC.			

114	**Case No.:12/18/80-ALC2/2019**	Party Name: VICTORA AUTO PVT. LTD.	Meet No/Date:2/80-ALC2/2020 & 16.06.2020	**Status: Deferred**
	HQ File :01/80/050/00257/AM20/	RLA File :05/24/040/00555/AM20/	Lic.No/Date:0510412920 16.12.2019	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm & **RA, New Delhi** and in this regard a letter was sent to the firm & **RA, New Delhi** on 17.01.2020 followed by reminders on 20.03.2020 & 03.06.2020. However, no information has been received so far. Therefore, the Committee decided to **remind again RA, New Delhi & the firm** for submitting the complete set of application. **Case is deferred.**			

115	**Case No.:13/18/80-ALC2/2019**	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:2/80-ALC2/2020 & 16.06.2020	**Status: Deferred**
	HQ File :01/80/050/00258/AM20/	RLA File :09/24/040/00455/AM20/	Lic.No/Date:0910068287 17.12.2019	Pending with Firm
	Decision: The Committee considered the case as per the agenda and DHI informed via email dated 14.07.2020 that the firm's reply is incomplete as the firm has not given calculations. Therefore, the Committee decided to ask again from the firm to furnish following information point-wise: 1. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. 2. Weight of each Export Product. 3. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. 4. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. 5. Manufacturing process of export product giving specific use of import item with justification of quantity of import. 6. Write up of import item. Case is deferred.			

116	**Case No.:14/18/80-ALC2/2019**	Party Name: KELVION INDIA PVT. LTD.	Meet No/Date:2/80-ALC2/2020 & 16.06.2020	**Status: Deferred**
	HQ File :01/80/050/00259/AM20/	RLA File :03/94/040/00474/AM20/	Lic.No/Date:0310833455 17.12.2019	DL
	Decision: The Committee considered the case as per the agenda and decided to ask from the firm to furnish the following information as per comments of DPIIT vide U. O. No.: P-47011/271/2018-TSW dated 23.04.2020 : 1. Weight of each Export Product 2. Detailed calculation as to how the quantity of raw materials proposed for import have been arrived at, including the net weight of components to be manufactured out of these imported materials, wastage claimed at each state of manufacturing with complete justification and supported by documentary evidence/drawings etc. 3. Sheet layout diagram of the material indicating the wastage during blanking Case is deferred.			

117	**Case No.:15/18/80-ALC2/2019**	Party Name: MASU BRAKE PADS PRIVATE LIMITED	Meet No/Date:2/80-ALC2/2020 16.06.2020	**Status: Deferred**
	HQ File :01/80/050/00260/AM20/	RLA File :05/24/040/00559/AM20/	Lic.No/Date:0510412951 18.12.2019	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **Consultant (Tech-1)** was sent to the firm on 25.02.2020 followed by a reminder on 03.06.2020. However, no reply has been received yet. Therefore, the Committee decided to **send final reminder** to the firm for furnishing the requisite information within 15 days. Case is deferred.			

118	**Case No.:16/18/80-ALC2/2019**	Party Name: VICTORA AUTO PVT. LTD.	Meet No/Date:2/80-ALC2/2020 16.06.2020	**Status: Deferred**
	HQ File :01/80/050/00261/AM20/	RLA File :05/24/040/00572/AM20/	Lic.No/Date:0510412958 18.12.2019	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm & **RA, New Delhi** and in this regard a letter was sent to the firm & **RA, New Delhi** on 17.01.2020 followed by reminders on 20.03.2020 & 03.06.2020. However, no information has been received so far. Therefore, the Committee decided to **remind again RA, New Delhi & the firm** for submitting the complete set of application. Case is deferred.			

119	**Case No.:17/18/80-ALC2/2019**	Party Name: ZECHA PRECISION TOOLS LIMITED	Meet No/Date:2/80-ALC2/2020 16.06.2020	**Status: Deferred**
	HQ File :01/80/050/00262/AM20/	RLA File :03/95/040/00919/AM20/	Lic.No/Date:0310833525 18.12.2019	Pending with MSME
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to **MSME** on 09.07.2020 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

120	**Case No.:18/18/80-ALC2/2019**	Party Name: L&T- MHPS TURBINE GENERATORS PRIVATE LIMITED	Meet No/Date:2/80-ALC2/2020 16.06.2020	**Status: Deferred**
	HQ File :01/80/050/00263/AM20/	RLA File :03/95/040/00907/AM20/	Lic.No/Date:0310833550 19.12.2019	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm & **RA, Mumbai** and in this regard a letter was sent to the firm & **RA, Mumbai** on 17.01.2020 followed by reminders on 20.03.2020 & 16.06.2020. However, no information has been received so far. Therefore, the Committee decided to **remind again RA, Mumbai & the firm** for submitting the complete set of application. Case is deferred.			

121	**Case No.:19/18/80-ALC2/2019**	Party Name: BONATRANS INDIA PRIVATE LIMITED	Meet No/Date:2/80-ALC2/2020 & 16.06.2020	**Status: Deferred**
	HQ File :01/80/050/00264/AM20/	RLA File :03/94/040/00773/AM20/	Lic.No/Date:0310833585 20.12.2019	Pending with Firm
	Decision: The Committee considered the case as per the agenda and the firm's representatives explained the case during personal hearing. The Committee directed to the firm's representatives to provide clarification on following points: 1. To clarify, why the ITCHS code for both import & export items are same and if so, then how import & export items can be differentiated. Case is deferred.			

122	**Case No.:20/18/80-ALC2/2019**	Party Name: TRILLIUM FLOW TECHNOLOGIES INDIA PRIVATE LIMITED	Meet No/Date:2/80-ALC2/2020 16.06.2020	**Status: Withdrawn**
	HQ File :01/80/050/00265/AM20/	RLA File :03/95/040/00922/AM20/	Lic.No/Date:0310833627 23.12.2019	
	Decision: The Committee considered the case as per the agenda and noted that the case was already approved in Meeting No. 24/80 dated 25.03.2020. Therefore, the Committee decided to **withdraw** the case from the agenda**.** Case is withdrawn.			

123	**Case No.:1/20/80-ALC2/2019**	Party Name: SULZER INDIA PRIVATE LIMITED	Meet No/Date:2/80-ALC2/2020 16.06.2020	**Status: Deferred**
	HQ File :01/80/050/00283/AM20/	RLA File :31/83/040/00132/AM20/	Lic.No/Date:3110067650 07.01.2020	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm & **RA, Pune** and in this regard a letter was sent to the firm & **RA, Pune** on 03.02.2020 followed by reminders on 26.02.2020 & 16.06.2020. However, no information has been received so far. Therefore, the Committee decided to **remind again RA, Pune & the firm** for submitting the complete set of application. Case is deferred.			

124	**Case No.:3/20/80-ALC2/2019**	Party Name: HUMANETICS INNOVATIVE SOLUTIONS INDIA PRIVATE LIMI	Meet No/Date:2/80-ALC2/2020 & 16.06.2020	**Status: Deferred**
	HQ File :01/80/050/00285/AM20/	RLA File :07/24/040/00227/AM20/	Lic.No/Date:0710116010 09.01.2020	
	Decision: The Committee considered the case as per the agenda and decided to ask from the firm to furnish the following information as per comments of DPIIT vide U. O. No: P-47011/101/2020-TSW dated 30.06.2020: 1. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. 2. Information about the inputs required per unit of the resultant product as per Sl. No. 1 of Appendix-11A appearing in current HBP (Vol.I) separately for each product. 3. Assembly drawings/diagrams of the resultant product showing placement and exact use of components in the export product (s).			

	4. Bifurcated quantities of components to be accounted for in the resultant product and the requirement of components as spares. Raw Material / Consumables. 5. Constituents of "Packs" in import items at Sl. No. 2 to 6. 6. Justification for the wastages claimed on import items. 7. Total requirement of each item, export product wise in a tabular form. Case is deferred.

125	**Case No.:4/20/80-ALC2/2019**	Party Name: FITWEL GASKET COMPANY (INDIA) PRIVATE LIMITED	Meet No/Date:2/80-ALC2/2020 16.06.2020	**Status: Deferred**
	HQ File :01/80/050/00286/AM20/	RLA File :31/83/040/00134/AM20/	Lic.No/Date:3110067657 13.01.2020	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **Consultant (Tech-3)** was sent to the firm on 16.06.2020. However, no reply has been received yet. Therefore, the Committee decided to remind the firm for furnishing the requisite information within 15 days. Case is deferred.			

126	**Case No.:5/20/80-ALC2/2019**	Party Name: STEEL STRONG VALVES (I) PVT. LTD.	Meet No/Date:2/80-ALC2/2020 16.06.2020	**Status: Deferred**
	HQ File :01/80/050/00287/AM20/	RLA File :03/95/040/01007/AM20/	Lic.No/Date:0310834108 13.01.2020	
	Decision: The Committee considered the case as per the agenda and decided to ask from the firm to furnish the following information as per comments of DPIIT vide U. O. No: P-47011/75/2020-TSW dated 14.07.2020: 1. Name of the component proposed to be imported. 2. Details of items (Raw materials/Components/Consumables etc.) other then imported components required for the manufacture of "Industrial values" with value thereof. 3. Details of manufacturing operations. Case is deferred.			

127	**Case No.:7/20/80-ALC2/2019**	Party Name: ARIHANT INDUSTRIES	Meet No/Date:2/80-ALC2/2020 16.06.2020	**Status: Deferred**
	HQ File :01/80/050/00289/AM20/	RLA File :33/24/040/00031/AM20/	Lic.No/Date:3310030641 13.01.2020	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm & **RA, Panipat** and in this regard a letter was sent to the firm & **RA, Panipat** on 03.02.2020 followed by reminders on 26.02.2020 & 16.06.2020. However, no information has been received so far. Therefore, the Committee decided to **remind again RA, Panipat & the firm** for submitting the complete set of application. Case is deferred.			

128	**Case No.:6/20/80-ALC2/2019**	Party Name: SULZER PUMPS INDIA PRIVATE LIMITED	Meet No/Date:2/80-ALC2/2020 16.06.2020	**Status: Deferred**
	HQ File :01/80/050/00288/AM20/	RLA File :03/95/040/01012/AM20/	Lic.No/Date:0310834142 14.01.2020	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm & **RA, Mumbai** and in this regard a letter was sent to the firm & **RA, Mumbai** on 03.02.2020 followed by reminders on 26.02.2020 & 16.06.2020. However, no information has been received so far. Therefore, the Committee decided to **remind again RA, Mumbai & the firm** for submitting the complete set of application. Case is deferred.			

129	**Case No.:9/20/80-ALC2/2019**	Party Name: VEELINE MEDIA LIMITED	Meet No/Date:2/80-ALC2/2020 16.06.2020	**Status: Deferred**
	HQ File :01/80/050/00291/AM20/	RLA File :02/24/040/00159/AM20/	Lic.No/Date:0210209681 14.01.2020	Pending with MSME
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to **MSME** on 09.07.2020 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

130	**Case No.:8/20/80-ALC2/2019**	Party Name: TRILLIUM FLOW TECHNOLOGIES INDIA PRIVATE LIMITED	Meet No/Date:2/80-ALC2/2020 16.06.2020	**Status: Withdrawn**
	HQ File :01/80/050/00290/AM20/	RLA File :03/95/040/00974/AM20/	Lic.No/Date:0310834155 15.01.2020	
	Decision: The Committee considered the case as per the agenda and noted that the firm via email dated 17.06.2020 informed that the application is made under "net-to-net" basis and also they are not requested any kind of wastage. Hence, the case may be dissolved. Therefore, the Committee decided to **withdraw** the case from the agenda. Case is withdrawn.			

131	**Case No.:10/20/80-ALC2/2019**	Party Name: GODREJ & BOYCE MFG. CO. LTD.	Meet No/Date:2/80-ALC2/2020 16.06.2020	**Status: Deferred**
	HQ File :01/80/050/00292/AM20/	RLA File :03/94/040/00848/AM20/	Lic.No/Date:0310834274 17.01.2020	Pending with DPIIT
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to **DPIIT** on 16.06.2020 for examination of the case. However, no comments have been received yet. Therefore, the Committee decided to remind **DPIIT** for expediting the comments. Case is deferred.			

132	**Case No.:11/20/80-ALC2/2019**	Party Name: ANSTECH	Meet No/Date:2/80-ALC2/2020 16.06.2020	**Status: Deferred**
	HQ File :01/80/050/00293/AM20/	RLA File :34/24/040/00313/AM20/	Lic.No/Date:3410045793 17.01.2020	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm & **RA, Vadodara** and in this regard a letter was sent to the firm & **RA, Vadodara** on 03.02.2020 followed by reminders on 26.02.2020 & 16.06.2020. However, no information has been received so far. Therefore, the Committee decided to **remind again RA, Vadodara & the firm** for submitting the complete set of application. Case is deferred.			

133	**Case No.:12/20/80-ALC2/2019**	Party Name: MASU BRAKE PADS PRIVATE LIMITED	Meet No/Date:2/80-ALC2/2020 16.06.2020	**Status: Deferred**
	HQ File :01/80/050/00294/AM20/	RLA File :05/24/040/00664/AM20/	Lic.No/Date:0510413364 17.01.2020	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **Consultant (Tech-1)** was sent to the firm on 03.06.2020. However, no reply has been received yet. Therefore, the Committee decided to remind the firm for furnishing the requisite information within 15 days. Case is deferred.			

134	**Case No.:1/22/80-ALC2/2019**	Party Name: JOHNSON MATTHEY INDIA PRIVATE LIMITED	Meet No/Date:2/80-ALC2/2020 16.06.2020	**Status: Deferred**
	HQ File :01/80/050/00327/AM20/	RLA File :05/23/040/00426/AM20/	Lic.No/Date:0510413542 10.02.2020	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm & **RA, New Delhi** and in this regard a letter was sent to the firm & **RA, New Delhi** on 23.06.2020. However, no information has been received so far. Therefore, the Committee decided to **remind RA, New Delhi & the firm** for submitting the complete set of application. Case is deferred.			

135	**Case No.:2/22/80-ALC2/2019**	Party Name: JOHNSON MATTHEY INDIA PRIVATE LIMITED	Meet No/Date:2/80-ALC2/2020 16.06.2020	**Status: Deferred**
	HQ File :01/80/050/00328/AM20/	RLA File :05/23/040/00427/AM20/	Lic.No/Date:0510413543 10.02.2020	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm & **RA, New Delhi** and in this regard a letter was sent to the firm & **RA, New Delhi** on 23.06.2020. However, no information has been received so far. Therefore, the Committee decided to **remind RA, New Delhi & the firm** for submitting the complete set of application. Case is deferred.			

136	**Case No.:3/22/80-ALC2/2019**	Party Name: MICRON INSTRUMENTS PVT LTD	Meet No/Date:2/80-ALC2/2020 16.06.2020	**Status: Approved**
	HQ File :01/80/050/00329/AM20/	RLA File :05/24/040/00708/AM20/	Lic.No/Date:0510413545 10.02.2020	

Decision: The Committee considered the case as per agenda and decided to **ratify** the ad-hoc norms as per written comments of **DPIIT** vide U. O. No.: P-47011/15/2020-TSW dated 29.04.2020 as under:

Sl. No.	ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Recommended Norms
1	90229040	Cathode Kovar support Tube-Surya. 2340947	1043 Number	72223099	Dilaton 29/18. Iron- nickel - Cobalt Sealing Alloy ASTM - F15-04. (Dilaton 29/18 Dia 38 mm Tolerance +0,78/-0 mm)	2618.500 Kgs
2	90229040	52373571 Tube 08 KOV.MA4331K14A	1586 Number			
3	90229040	5304593 Support -S KOV. MA8133K13	398 Number			
4	90229040	Support Tube Kovar. SB25051	409 Number			

Note:

1. **Net weight of export product at Sl. No. 1 may be specified as 274.309 Kgs.**
2. **Net weight of export product at Sl. No. 2 may be specified as 380.640 Kgs.**
3. **Net weight of export product at Sl. No. 3 may be specified as 57.710 Kgs.**
4. **Net weight of export product at Sl. No. 4 may be specified as 58.900 Kgs.**
5. **Quantity of import may be allowed as 3.122 Kgs/Kg content in the export item at Sl. No. 1, as 3.35 Kgs/Kg content in the export item at Sl. No. 2, as 4.26 Kgs/Kg content in the export item at Sl. No. 3 and as 4.094 Kgs/Kg content in the export item at Sl. No. 4 after taking 6% recovery from scrap.**

RA concerned may take further necessary action as per the decision of NC.

137	**Case No.:4/22/80-ALC2/2019**	Party Name: MICRON INSTRUMENTS PVT LTD	Meet No/Date:2/80-ALC2/2020 16.06.2020	**Status: Approved**
	HQ File :01/80/050/00330/AM20/	RLA File :05/24/040/00709/AM20/	Lic.No/Date:0510413546 10.02.2020	

Decision: The Committee considered the case as per agenda and decided to **ratify** the ad-hoc norms as per written comments of **DPIIT** vide U. O. No.: P-47011/15/2020-TSW dated 29.04.2020 as under:

ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Recommended Norms
90229040	Throat. Throat. Part No - 5768778	438 Number	72222099	Stainless Steel 316L Dia 2.26 Inch. Stainless Steel 316L Dia 2.26 Inch RD per ASTM A276/A276M-17.	534.14 Kgs @18.48Kgs/Kg content in the export product after taking 6% recovery from scrap

Note: Net weight of export product may be specified as 28.908 Kgs.

RA concerned may take further necessary action as per the decision of NC.

138	**Case No.:5/22/80-ALC2/2019**	Party Name: MICRON INSTRUMENTS PVT LTD	Meet No/Date:2/80-ALC2/2020 16.06.2020	**Status: Approved**
	HQ File :01/80/050/00331/AM20/	RLA File :05/24/040/00711/AM20/	Lic.No/Date:0510413547 10.02.2020	

Decision: The Committee considered the case as per agenda and decided to **ratify** the ad-hoc norms as per written comments of **DPIIT** vide U. O. No.: P-47011/15/2020-TSW dated 29.04.2020 as under:

ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Recommended Norms
90229040	Tubes Many. Tubes Many. Part No-2141254	4070 Number	72285090	Dilaton 29/18. Iron-nickel- Cobalt Sealing Alloy ASTM-F15-04. (Dilaton 29/18 Dia 12.7mm Tolerance +0/-0.070 mm)	401.71 Kgs @2.704Kgs/Kg content in the export product after taking 6% recovery from scrap

Note: Net weight of export product may be specified as 148.55 Kgs.

RA concerned may take further necessary action as per the decision of NC.

139	**Case No.:6/22/80-ALC2/2019**	Party Name: MICRON INSTRUMENTS PVT LTD	Meet No/Date:2/80-ALC2/2020 16.06.2020	**Status: Approved**
	HQ File :01/80/050/00332/AM20/	RLA File :05/24/040/00712/AM20/	Lic.No/Date:0510413558 10.02.2020	

Decision: The Committee considered the case as per agenda and decided to **ratify** the ad-hoc norms as per written comments of **DPIIT** vide U. O. No.: P-47011/15/2020-TSW dated 29.04.2020 as under:

ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Recommended Norms
90229040	Anode SS Frame Pre Greening Machining-Vajra. Anode SS Frame Pre Greening Machining- Vajra Part No-2340587.	1396 Number	72223099	Stainless Steel Bars-Sanmac 304L. Stainless Steel Bars - Sanmac 304L. ASTM A479, A276	31186.60 Kgs @12.02Kgs/Kg content in the export product after taking 20% recovery from scrap

Note: Net weight of export product may be specified as 2593.77 Kgs.

RA concerned may take further necessary action as per the decision of NC.

140	**Case No.:7/22/80-ALC2/2019**	Party Name: ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:2/80-ALC2/2020 16.06.2020	**Status: Deferred**
	HQ File :01/80/050/00333/AM20/	RLA File :05/23/040/00429/AM20/	Lic.No/Date:0510413567 10.02.2020	

Decision: The Committee considered the case as per the agenda and noted that DPIIT has suggested referring the matter to DHI. Hence, the Committee decided to refer the case to **DHI**.

Case is deferred.

141	**Case No.:8/22/80-ALC2/2019**	Party Name: JOHNSON MATTHEY INDIA PRIVATE LIMITED	Meet No/Date:2/80-ALC2/2020 16.06.2020	**Status: Deferred**
	HQ File :01/80/050/00334/AM20/	RLA File :05/23/040/00433/AM20/	Lic.No/Date:0510413568 10.02.2020	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm & **RA, New Delhi** and in this regard a letter was sent to the firm & **RA, New Delhi** on 23.06.2020. However, no information has been received so far. Therefore, the Committee decided to **remind RA, New Delhi & the firm** for submitting the complete set of application. Case is deferred.			

142	**Case No.:9/22/80-ALC2/2019**	Party Name: JOHNSON MATTHEY INDIA PRIVATE LIMITED	Meet No/Date:2/80-ALC2/2020 16.06.2020	**Status: Deferred**
	HQ File :01/80/050/00335/AM20/	RLA File :05/23/040/00434/AM20/	Lic.No/Date:0510413570 10.02.2020	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm & **RA, New Delhi** and in this regard a letter was sent to the firm & **RA, New Delhi** on 23.06.2020. However, no information has been received so far. Therefore, the Committee decided to **remind RA, New Delhi & the firm** for submitting the complete set of application. Case is deferred.			

143	**Case No.:10/22/80-ALC2/2019**	Party Name: JOHNSON MATTHEY INDIA PRIVATE LIMITED	Meet No/Date:2/80-ALC2/2020 16.06.2020	**Status: Deferred**
	HQ File :01/80/050/00336/AM20/	RLA File :05/23/040/00435/AM20/	Lic.No/Date:0510413571 10.02.2020	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm & **RA, New Delhi** and in this regard a letter was sent to the firm & **RA, New Delhi** on 23.06.2020. However, no information has been received so far. Therefore, the Committee decided to **remind RA, New Delhi & the firm** for submitting the complete set of application. Case is deferred.			

144	**Case No.:11/22/80-ALC2/2019**	Party Name: JOHNSON MATTHEY INDIA PRIVATE LIMITED	Meet No/Date:2/80-ALC2/2020 16.06.2020	**Status: Deferred**
	HQ File :01/80/050/00337/AM20/	RLA File :05/23/040/00436/AM20/	Lic.No/Date:0510413572 10.02.2020	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm & **RA, New Delhi** and in this regard a letter was sent to the firm & **RA, New Delhi** on 23.06.2020. However, no information has been received so far. Therefore, the Committee decided to **remind RA, New Delhi & the firm** for submitting the complete set of application. Case is deferred.			

145	**Case No.:12/22/80-ALC2/2019**	Party Name: JOHNSON MATTHEY INDIA PRIVATE LIMITED	Meet No/Date:2/80-ALC2/2020 16.06.2020	**Status: Deferred**
	HQ File :01/80/050/00338/AM20/	RLA File :05/23/040/00437/AM20/	Lic.No/Date:0510413573 10.02.2020	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm & **RA, New Delhi** and in this regard a letter was sent to the firm & **RA, New Delhi** on 23.06.2020. However, no information has been received so far. Therefore, the Committee decided to **remind RA, New Delhi & the firm** for submitting the complete set of application. Case is deferred.			

146	**Case No.:13/22/80-ALC2/2019**	Party Name: DEE DEVELOPMENT ENGINEERS LIMITED	Meet No/Date:2/80-ALC2/2020 & 16.06.2020	**Status: Deferred**
	HQ File :01/80/050/00339/AM20/	RLA File :05/23/040/00432/AM20/	Lic.No/Date:0510413575 10.02.2020	
	Decision: The Committee considered the case as per the agenda and decided to refer the case to **DHI** for examination and comments. Case is deferred.			

147	**Case No.:14/22/80-ALC2/2019**	Party Name: ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:2/80-ALC2/2020 & 16.06.2020	**Status: Deferred**
	HQ File :01/80/050/00340/AM20/	RLA File :05/23/040/00428/AM20/	Lic.No/Date:0510413578 11.02.2020	Pending with DPIIT
	Decision: The Committee considered the case as per the agenda and noted that DPIIT has suggested referring the matter to DHI. Hence, the Committee decided to refer the case to **DHI**. Case is deferred.			

148	**Case No.:16/22/80-ALC2/2019**	Party Name: MICRON INSTRUMENTS PVT LTD	Meet No/Date:2/80-ALC2/2020 & 16.06.2020	**Status: Deferred**
	HQ File :01/80/050/00342/AM20/	RLA File :05/24/040/00719/AM20/	Lic.No/Date:0510413598 12.02.2020	
	Decision: The Committee considered the case as per the agenda and decided to refer the case to **DPIIT** for examination and comments. Case is deferred.			

149	**Case No.:17/22/80-ALC2/2019**	Party Name: LM WIND POWER BLADES INDIA PVT. LTD.	Meet No/Date:2/80-ALC2/2020 & 16.06.2020	**Status: Deferred**
	HQ File :01/80/050/00343/AM20/	RLA File :34/24/040/00355/AM20/	Lic.No/Date:3410045867 12.02.2020	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm & **RA, Vadodara** and in this regard a letter was sent to the firm & **RA, Vadodara** on 15.06.2020. However, no information has been received so far. Therefore, the Committee decided to **remind RA, Vadodara & the firm** for submitting the complete set of application. Case is deferred.			

150	**Case No.:18/22/80-ALC2/2019**	Party Name: SCHOCH REEDS INDIA PRIVATE LIMITED	Meet No/Date:2/80-ALC2/2020 & 16.06.2020	**Status: Deferred**
	HQ File :01/80/050/00344/AM20/	RLA File :31/83/040/00152/AM20/	Lic.No/Date:3110067684 13.02.2020	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm & **RA, Pune** and in this regard a letter was sent to the firm & **RA, Pune** on 23.06.2020. However, no information has been received so far. Therefore, the Committee decided to **remind RA, Pune & the firm** for submitting the complete set of application. Case is deferred.			

151	**Case No.:19/22/80-ALC2/2019**	Party Name: HFCL LIMITED	Meet No/Date:2/80-ALC2/2020 & 16.06.2020	**Status: Deferred**
	HQ File :01/80/050/00345/AM20/	RLA File :05/23/040/00443/AM20/	Lic.No/Date:0510413626 14.02.2020	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm & **RA, New Delhi** and in this regard a letter was sent to the firm & **RA, New Delhi** on 23.06.2020. However, no information has been received so far. Therefore, the Committee decided to **remind RA, New Delhi & the firm** for submitting the complete set of application. Case is deferred.			

152	**Case No.:1/24/80-ALC2/2019**	Party Name: TRILLIUM FLOW TECHNOLOGIES INDIA PRIVATE LIMITED	Meet No/Date:2/80-ALC2/2020 16.06.2020	**Status: Withdrawn**
	HQ File :01/80/050/00358/AM20/	RLA File :03/95/040/01119/AM20/	Lic.No/Date:0310835187 04.03.2020	
	Decision: The Committee considered the case as per the agenda and noted that the firm via email dated 17.06.2020 informed that the application is made under "net-to-net" basis and also they are not requested any kind of wastage. Hence, the case may be dissolved. Therefore, the Committee decided to **withdraw** the case from the agenda. Case is withdrawn.			

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Case No.:2/24/80-ALC2/2019	Party Name: FRIZAIR PRIVATE LIMITED	Meet No/Date:2/80-ALC2/2020 & 16.06.2020	**Status: Approved**
HQ File :01/80/050/00359/AM20/	RLA File :09/24/040/00592/AM20/	Lic.No/Date:0910068556 06.03.2020	

Decision: The Committee considered the case as per agenda and decided to **ratify** the ad-hoc norms as per written comments of **DPIIT** vide U. O. No.: P-47011/63/2020-TSW dated 30.06.2020 as under:

ITCHS Code	Export Item	Quantity	Sl. No.	ITCHS Code	Import Item	Recommended Norms
84159000	Condenser/ Evaporator Coils used as heat Exchangers for Air Conditioning	68429 Kgs	1	74111000	Relevant Copper Tubes Refrigeration Quality - Dia.1/8" to 1/4"	1.01Kgs/Kg content in the export product as per SION C-1175
			2	76082000	Relevant Aluminium Tubes Refrigeration	1.01Kgs/Kg content in the export product

	and Refrigerator purpose. Model : Condenser - R38 (51840 Nos = 68429 Kgs)				Quality -Dia. 1/8" to 1/4"	as per SION C-1175
			3	76072090	Relevant Aluminium Fin Stock thickness 0.10mm to 0.20mm	1.02Kgs/Kg content in the export product as per SION C-1175
			4	83119000	Brazing Materials	Up to 0.5% of FOB value of export as per SION C-1175
			5	74121000	U Bends	Net to net basis with accountability clause

RA concerned may take further necessary action as per the decision of NC.

154	**Case No.:3/24/80-ALC2/2019**	Party Name: SULZER INDIA PRIVATE LIMITED	Meet No/Date:2/80-ALC2/2020 16.06.2020	**Status: Deferred**
	HQ File :01/80/050/00360/AM20/	RLA File :31/83/040/00160/AM20/	Lic.No/Date:3110067707 06.03.2020	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm & **RA, Pune** and in this regard a letter was sent to the firm & **RA, Pune** on 03.02.2020 followed by reminders on 26.02.2020 & 16.06.2020. However, no information has been received so far. Therefore, the Committee decided to **remind again RA, Pune & the firm** for submitting the complete set of application. Case is deferred.			

155	**Case No.:4/24/80-ALC2/2019**	Party Name: ROTHE ERDE INDIA PRIVATE LIMITED	Meet No/Date:2/80-ALC2/2020 & 16.06.2020	**Status: Deferred**
	HQ File :01/80/050/00361/AM20/	RLA File :31/83/040/00146/AM20/	Lic.No/Date:3110067708 06.03.2020	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm & **RA, Pune** and in this regard a letter was sent to the firm & **RA, Pune** on 23.06.2020. However, no information has been received so far. Therefore, the Committee decided to **remind RA, Pune & the firm** for submitting the complete set of application. Case is deferred.			

156	**Case No.:5/24/80-ALC2/2019**	Party Name: ULTRA ENGINEERS	Meet No/Date:2/80-ALC2/2020 & 16.06.2020	**Status: Deferred**
	HQ File :01/80/050/00362/AM20/	RLA File :31/83/040/00162/AM20/	Lic.No/Date:3110067709 06.03.2020	Pending with Tech-3
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to **Consultant (Tech-3)** on 02.07.2020 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

157	**Case No.:6/24/80-ALC2/2019**	Party Name: DOOWON AUTOMOTIVE SYSTEMS INDIA PRIVATE LIMITED	Meet No/Date:2/80-ALC2/2020 16.06.2020	**Status: Deferred**
	HQ File :01/80/050/00363/AM20/	RLA File :04/24/040/00195/AM20/	Lic.No/Date:0410166600 09.03.2020	Pending with DHI
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to **DHI** on 09.07.2020 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

158	**Case No.:7/24/80-ALC2/2019**	Party Name: TEMA INDIA LIMITED	Meet No/Date:2/80-ALC2/2020 16.06.2020	**Status: Deferred**
	HQ File :01/80/050/00364/AM20/	RLA File :03/95/040/01160/AM20/	Lic.No/Date:0310835306 09.03.2020	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm & **RA, Mumbai** and in this regard a letter was sent to the firm & **RA, Mumbai** on 05.06.2020. However, no information has been received so far. Therefore, the Committee decided to **remind RA, Mumbai & the firm** for submitting the complete set of application. Case is deferred.			

159	**Case No.:8/24/80-ALC2/2019**	Party Name: SHAKTI PUMPS INDIA LIMITED	Meet No/Date:2/80-ALC2/2020 16.06.2020	**Status: Deferred**
	HQ File :01/80/050/00365/AM20/	RLA File :56/24/040/00031/AM20/	Lic.No/Date:5610005840 09.03.2020	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm & **RA, Indore** and in this regard a letter was sent to the firm & **RA, Indore** on 05.06.2020. However, no information has been received so far. Therefore, the Committee decided to **remind RA, Indore & the firm** for submitting the complete set of application. Case is deferred.			

160	**Case No.:9/24/80-ALC2/2019**	Party Name: SHAKTI PUMPS INDIA LIMITED	Meet No/Date:2/80-ALC2/2020 16.06.2020	**Status: Deferred**
	HQ File :01/80/050/00366/AM20/	RLA File :56/24/040/00042/AM20/	Lic.No/Date:5610005841 09.03.2020	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm & **RA, Indore** and in this regard a letter was sent to the firm & **RA, Indore** on 05.06.2020. However, no information has been received so far. Therefore, the Committee decided to **remind RA, Indore & the firm** for submitting the complete set of application. Case is deferred.			

161	**Case No.:10/24/80-ALC2/2019**	Party Name: HONDA TRADING CORPORATION INDIA PRIVATE LIMITED	Meet No/Date:2/80-ALC2/2020 16.06.2020	**Status: Deferred**
	HQ File :01/80/050/00367/AM20/	RLA File :05/23/040/00449/AM20/	Lic.No/Date:0510413853 12.03.2020	Pending with Tech-3
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to **Consultant (Tech-3)** on 09.07.2020 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

162	**Case No.:11/24/80-ALC2/2019**	Party Name: HANNING MOTORS INDIA P. LTD.	Meet No/Date:2/80-ALC2/2020 16.06.2020	**Status: Deferred**
	HQ File :01/80/050/00368/AM20/	RLA File :34/24/040/00382/AM20/	Lic.No/Date:3410045945 12.03.2020	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm & **RA, Vadodara** and in this regard a letter was sent to the firm & **RA, Vadodara** on 05.06.2020. However, no information has been received so far. Therefore, the Committee decided to **remind RA, Vadodara & the firm** for submitting the complete set of application. Case is deferred.			

163	**Case No.:12/24/80-ALC2/2019**	Party Name: HANNING MOTORS INDIA P. LTD.	Meet No/Date:2/80-ALC2/2020 16.06.2020	**Status: Deferred**
	HQ File :01/80/050/00369/AM20/	RLA File :34/24/040/00383/AM20/	Lic.No/Date:3410045946 12.03.2020	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm & **RA, Vadodara** and in this regard a letter was sent to the firm & **RA, Vadodara** on 05.06.2020. However, no information has been received so far. Therefore, the Committee decided to **remind RA, Vadodara & the firm** for submitting the complete set of application. Case is deferred.			

164	**Case No.:13/24/80-ALC2/2019**	Party Name: HANNING MOTORS INDIA P LTD	Meet No/Date:2/80-ALC2/2020 16.06.2020	**Status: Deferred**
	HQ File :01/80/050/00370/AM20/	RLA File :34/24/040/00384/AM20/	Lic.No/Date:3410045947 12.03.2020	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm & **RA, Vadodara** and in this regard a letter was sent to the firm & **RA, Vadodara** on 05.06.2020. However, no information has been received so far. Therefore, the Committee decided to **remind RA, Vadodara & the firm** for submitting the complete set of application. Case is deferred.			

165	**Case No.:14/24/80-ALC2/2019**	Party Name: S K INDUSTRIES	Meet No/Date:2/80-ALC2/2020 16.06.2020	**Status: Deferred**
	HQ File :01/80/050/00371/AM20/	RLA File :34/24/040/00387/AM20/	Lic.No/Date:3410045951 12.03.2020	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm & **RA, Vadodara** and in this regard a letter was sent to the firm & **RA, Vadodara** on 24.06.2020. However, no information has been received so far. Therefore, the Committee decided to **remind RA, Vadodara & the firm** for submitting the complete set of application. Case is deferred.			

166	**Case No.:15/24/80-ALC2/2019**	Party Name: UNI VTL PRECISION PVT. LTD.	Meet No/Date:2/80-ALC2/2020 16.06.2020	**Status: Deferred**
	HQ File :01/80/050/00372/AM20/	RLA File :07/24/040/00287/AM20/	Lic.No/Date:0710116245 12.03.2020	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm & **RA, Bangalore** and in this regard a letter was sent to the firm & **RA, Bangalore** on 24.06.2020. However, no information has been received so far. Therefore, the Committee decided to **remind RA, Bangalore & the firm** for submitting the complete set of application. Case is deferred.			

167	**Case No.:16/24/80-ALC2/2019**	Party Name: SHREE LAXMI GLASSTECH	Meet No/Date:2/80-ALC2/2020 16.06.2020	**Status: Deferred**
	HQ File :01/80/050/00373/AM20/	RLA File :13/24/040/00207/AM20/	Lic.No/Date:1310049548 13.03.2020	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm & **RA, Jaipur** and in this regard a letter was sent to the firm & **RA, Jaipur** on 24.06.2020. However, no information has been received so far. Therefore, the Committee decided to **remind RA, Jaipur & the firm** for submitting the complete set of application. Case is deferred.			

168	**Case No.:17/24/80-ALC2/2019**	Party Name: KINECO KAMAN COMPOSITES - INDIA PVT. LTD.	Meet No/Date:2/80-ALC2/2020 16.06.2020	**Status: Deferred**
	HQ File :01/80/050/00374/AM20/	RLA File :03/94/040/01027/AM20/	Lic.No/Date:0310835424 17.03.2020	
	Decision: The Committee considered the case as per the agenda and decided to ask from the firm to furnish the following information as per comments of DPIIT vide U. O. No: P-47011/193/2019-TSW dated 13.07.2020: 1. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. 2. Assembly drawings/diagrams of the resultant product showing placement and exact use of components in the export product (s). 3. Bifurcated quantities of components to be accounted for in the resultant product and the requirement of components as spares. Raw Material / Consumables. 4. Starting from the specification of the export product, basic calculation as to how of raw material			

	proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. 5. Quantities of import items (Raw materials/Components/Consumables wise etc.) to be accounted for in the product. 6. Basis/justification for the quantities of import items. Case is deferred.

169	**Case No.:18/24/80-ALC2/2019**	Party Name: ANGIPLAST PRIVATE LIMITED	Meet No/Date:2/80-ALC2/2020 16.06.2020	**Status: Deferred**
	HQ File :01/80/050/00375/AM20/	RLA File :08/24/040/00406/AM20/	Lic.No/Date:0810147487 17.03.2020	
	Decision: The Committee considered the case as per the agenda and decided to refer the case to **Consultant (Tech-1)** for examination and comments. Case is deferred.			

170	**Case No.:19/24/80-ALC2/2019**	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:2/80-ALC2/2020 16.06.2020	**Status: Deferred**
	HQ File :01/80/050/00376/AM20/	RLA File :09/24/040/00624/AM20/	Lic.No/Date:0910068587 18.03.2020	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm & **RA, Hyderabad** and in this regard a letter was sent to the firm & **RA, Hyderabad** on 15.06.2020. However, no information has been received so far. Therefore, the Committee decided to **remind RA, Hyderabad & the firm** for submitting the complete set of application. Case is deferred.			

171	**Case No.:1/2/80-ALC2/2020**	Party Name: MICRON INSTRUMENTS PVT LTD	Meet No/Date:2/80-ALC2/2020 & 16.06.2020	**Status: Deferred**
	HQ File :01/80/050/00431/AM21/	RLA File :05/24/040/00040/AM21/	Lic.No/Date:0510414152 13.05.2020	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from **RA, New Delhi & the firm**. Therefore, the Committee decided to request from **RA, New Delhi** and the firm to furnish the copy of application for examination of the case. Case is deferred.			

172	**Case No.:2/2/80-ALC2/2020**	Party Name: MICRON INSTRUMENTS PVT LTD	Meet No/Date:2/80-ALC2/2020 & 16.06.2020	**Status: Deferred**
	HQ File :01/80/050/00432/AM21/	RLA File :05/24/040/00041/AM21/	Lic.No/Date:0510414153 13.05.2020	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from **RA, New Delhi & the firm**. Therefore, the Committee decided to request from **RA, New Delhi** and the firm to furnish the copy of application for examination of the case. Case is deferred.			

173	**Case No.:3/2/80-ALC2/2020**	Party Name: MICRON INSTRUMENTS PVT LTD	Meet No/Date:2/80-ALC2/2020 & 16.06.2020	**Status: Deferred**
	HQ File :01/80/050/00433/AM21/	RLA File :05/24/040/00042/AM21/	Lic.No/Date:0510414154 13.05.2020	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from **RA, New Delhi & the firm**. Therefore, the Committee decided to request from **RA, New Delhi** and the firm to furnish the copy of application for examination of the case. Case is deferred.			

174	**Case No.:4/2/80-ALC2/2020**	Party Name: MICRON INSTRUMENTS PVT LTD	Meet No/Date:2/80-ALC2/2020 & 16.06.2020	**Status: Deferred**
	HQ File :01/80/050/00434/AM21/	RLA File :05/24/040/00045/AM21/	Lic.No/Date:0510414168 13.05.2020	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from **RA, New Delhi & the firm**. Therefore, the Committee decided to request from **RA, New Delhi** and the firm to furnish the copy of application for examination of the case. Case is deferred.			

175	**Case No.:5/2/80-ALC2/2020**	Party Name: LM WIND POWER BLADES INDIA PVT. LTD	Meet No/Date:2/80-ALC2/2020 16.06.2020	**Status: Deferred**
	HQ File :01/80/050/00435/AM21/	RLA File :34/24/040/00031/AM21/	Lic.No/Date:3410046058 14.05.2020	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from **RA, Vadodara & the firm**. Therefore, the Committee decided to request from **RA, Vadodara** and the firm to furnish the copy of application for examination of the case. Case is deferred.			

176	**Case No.:6/2/80-ALC2/2020**	Party Name: LM WIND POWER BLADES INDIA PVT. LTD	Meet No/Date:2/80-ALC2/2020 16.06.2020	**Status: Deferred**
	HQ File :01/80/050/00436/AM21/	RLA File :34/24/040/00032/AM21/	Lic.No/Date:3410046059 14.05.2020	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from **RA, Vadodara & the firm**. Therefore, the Committee decided to request from **RA, Vadodara** and the firm to furnish the copy of application for examination of the case. Case is deferred.			

177	**Case No.:7/2/80-ALC2/2020**	Party Name: HANNING MOTORS INDIA P LTD	Meet No/Date:2/80-ALC2/2020 & 16.06.2020	**Status: Approved**
	HQ File :01/80/050/00437/AM21/	RLA File :34/24/040/00027/AM21/	Lic.No/Date:3410046069 15.05.2020	
	Decision: The Committee considered the case as per agenda and decided to **ratify** the ad-hoc norms as per written comments of **MSME** as under: 1. Quantity of **relevant** import items at Sl. No. 1 to 5 may be allowed as per GN-4. 2. Quantity of **relevant** import item at Sl. No. 6 may be allowed as 1.01 Kgs/Kg content in the export product. 3. Quantity of **relevant** import items at Sl. No. 7 to 12 may be allowed as 1.05 Kgs/Kg content in the export product. RA concerned may take further necessary action as per the decision of NC.			

178	**Case No.:8/2/80-ALC2/2020**	Party Name: HANNING MOTORS INDIA P LTD	Meet No/Date:2/80-ALC2/2020 & 16.06.2020	**Status: Approved**
	HQ File :01/80/050/00438/AM21/	RLA File :34/24/040/00028/AM21/	Lic.No/Date:3410046070 15.05.2020	
	Decision: The Committee considered the case as per agenda and decided to **ratify** the ad-hoc norms as per written comments of **MSME** as under: 1. Quantity of **relevant** import items at Sl. No. 1 to 6 & 9 may be allowed as per GN-4. 2. Quantity of **relevant** import items at Sl. No. 7 may be allowed as 1.05 Kgs/Kg content in the export product. 3. Quantity of **relevant** import item at Sl. No. 8 may be allowed as 1.01 Kgs/Kg content in the export product. RA concerned may take further necessary action as per the decision of NC.			

179	**Case No.:9/2/80-ALC2/2020**	Party Name: HANNING MOTORS INDIA P LTD	Meet No/Date:2/80-ALC2/2020 16.06.2020	**Status: Approved**
	HQ File :01/80/050/00439/AM21/	RLA File :34/24/040/00029/AM21/	Lic.No/Date:3410046071 15.05.2020	
	Decision: The Committee considered the case as per agenda and decided to **ratify** the ad-hoc norms as per written comments of **MSME** as under: 1. Quantity of **relevant** import items at Sl. No. 1 to 6 may be allowed as per GN-4. 2. Quantity of **relevant** import items at Sl. No. 7 & 8 may be allowed as 1.05 Kgs/Kg content in the export product. 3. Quantity of **relevant** import item at Sl. No. 9 may be allowed as 1.01 Kgs/Kg content in the export product. RA concerned may take further necessary action as per the decision of NC.			

180	**Case No.:10/2/80-ALC2/2020**	Party Name: HANNING MOTORS INDIA P LTD	Meet No/Date:2/80-ALC2/2020 16.06.2020	**Status: Approved**
	HQ File :01/80/050/00440/AM21/	RLA File :34/24/040/00030/AM21/	Lic.No/Date:3410046072 15.05.2020	
	Decision: The Committee considered the case as per agenda and decided to **ratify** the ad-hoc norms as per written comments of **MSME** as under: 1. Quantity of **relevant** import items at Sl. No. 1 to 8 may be allowed as per GN-4. 2. Quantity of **relevant** import items at Sl. No. 9 & 10 may be allowed as 1.05 Kgs/Kg content in the export product. 3. Quantity of **relevant** import item at Sl. No. 11 may be allowed as 1.01 Kgs/Kg content in the export product. RA concerned may take further necessary action as per the decision of NC.			

181	**Case No.:11/2/80-ALC2/2020**	Party Name: HANNING MOTORS INDIA P LTD	Meet No/Date:2/80-ALC2/2020 16.06.2020	**Status: Deferred**
	HQ File :01/80/050/00441/AM21/	RLA File :34/24/040/00399/AM20/	Lic.No/Date:3410046073 15.05.2020	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from **RA, Vadodara & the firm**. Therefore, the Committee decided to request from **RA, Vadodara** and the firm to furnish the copy of application for examination of the case. Case is deferred.			

182	**Case No.:12/2/80-ALC2/2020**	Party Name: HANNING MOTORS INDIA P LTD	Meet No/Date:2/80-ALC2/2020 16.06.2020	**Status: Approved**
	HQ File :01/80/050/00442/AM21/	RLA File :34/24/040/00400/AM20/	Lic.No/Date:3410046074 15.05.2020	
	Decision: The Committee considered the case as per agenda and decided to **ratify** the ad-hoc norms as per written comments of **MSME** as under: 1. Quantity of **relevant** import items at Sl. No. 1 to 12 may be allowed as per **GN-4**. 2. Quantity of **relevant** import items at Sl. No. 13 to 17 may be allowed as 1.05 Kgs/Kg content in the export product. 3. Quantity of **relevant** import item at Sl. No. 18 may be allowed as 1.01 Kgs/Kg content in the export product. RA concerned may take further necessary action as per the decision of NC.			

183	**Case No.:13/2/80-ALC2/2020**	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:2/80-ALC2/2020 16.06.2020	**Status: Deferred**
	HQ File :01/80/050/00443/AM21/	RLA File :09/24/040/00087/AM21/	Lic.No/Date:0910068749 15.05.2020	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from **RA, Hyderabad & the firm**. Therefore, the Committee decided to request from **RA, Hyderabad** and the firm to furnish the copy of application for examination of the case. Case is deferred.			

184	**Case No.:14/2/80-ALC2/2020**	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:2/80-ALC2/2020 16.06.2020	**Status: Deferred**
	HQ File :01/80/050/00444/AM21/	RLA File :09/24/040/00089/AM21/	Lic.No/Date:0910068750 15.05.2020	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from **RA, Hyderabad & the firm**. Therefore, the Committee decided to request from **RA, Hyderabad** and the firm to furnish the copy of application for examination of the case. Case is deferred.			

185	**Case No.:15/2/80-ALC2/2020**	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:2/80-ALC2/2020 16.06.2020	**Status: Deferred**
	HQ File :01/80/050/00445/AM21/	RLA File :09/24/040/00086/AM21/	Lic.No/Date:0910068751 15.05.2020	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from **RA, Hyderabad & the firm**. Therefore, the Committee decided to request from **RA, Hyderabad** and the firm to furnish the copy of application for examination of the case. Case is deferred.			

186	**Case No.:16/2/80-ALC2/2020**	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:2/80-ALC2/2020 16.06.2020	**Status: Deferred**
	HQ File :01/80/050/00446/AM21/	RLA File :09/24/040/00096/AM21/	Lic.No/Date:0910068752 15.05.2020	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from **RA, Hyderabad & the firm**. Therefore, the Committee decided to request from **RA, Hyderabad** and the firm to furnish the copy of application for examination of the case. Case is deferred.			

187	**Case No.:17/2/80-ALC2/2020**	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:2/80-ALC2/2020 16.06.2020	**Status: Deferred**
	HQ File :01/80/050/00447/AM21/	RLA File :09/24/040/00092/AM21/	Lic.No/Date:0910068753 15.05.2020	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from **RA, Hyderabad & the firm**. Therefore, the Committee decided to request from **RA, Hyderabad** and the firm to furnish the copy of application for examination of the case. Case is deferred.			

188	**Case No.:18/2/80-ALC2/2020**	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:2/80-ALC2/2020 16.06.2020	**Status: Deferred**
	HQ File :01/80/050/00448/AM21/	RLA File :09/24/040/00090/AM21/	Lic.No/Date:0910068754 15.05.2020	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from **RA, Hyderabad & the firm**. Therefore, the Committee decided to request from **RA, Hyderabad** and the firm to furnish the copy of application for examination of the case. Case is deferred.			

189	**Case No.:19/2/80-ALC2/2020**	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:2/80-ALC2/2020 16.06.2020	**Status: Deferred**
	HQ File :01/80/050/00449/AM21/	RLA File :09/24/040/00088/AM21/	Lic.No/Date:0910068755 15.05.2020	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from **RA, Hyderabad & the firm**. Therefore, the Committee decided to request from **RA, Hyderabad** and the firm to furnish the copy of application for examination of the case. Case is deferred.			

190	**Case No.:20/2/80-ALC2/2020**	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:2/80-ALC2/2020 16.06.2020	**Status: Deferred**
	HQ File :01/80/050/00450/AM21/	RLA File :09/24/040/00085/AM21/	Lic.No/Date:0910068756 15.05.2020	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from **RA, Hyderabad & the firm**. Therefore, the Committee decided to request from **RA, Hyderabad** and the firm to furnish the copy of application for examination of the case. Case is deferred.			

191	**Case No.:21/2/80-ALC2/2020**	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:2/80-ALC2/2020 16.06.2020	**Status: Deferred**
	HQ File :01/80/050/00451/AM21/	RLA File :09/24/040/00093/AM21/	Lic.No/Date:0910068757 15.05.2020	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from **RA, Hyderabad & the firm**. Therefore, the Committee decided to request from **RA, Hyderabad** and the firm to furnish the copy of application for examination of the case. Case is deferred.			

192	**Case No.:22/2/80-ALC2/2020**	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:2/80-ALC2/2020 16.06.2020	**Status: Deferred**
	HQ File :01/80/050/00452/AM21/	RLA File :09/24/040/00094/AM21/	Lic.No/Date:0910068758 15.05.2020	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from **RA, Hyderabad & the firm**. Therefore, the Committee decided to request from **RA, Hyderabad** and the firm to furnish the copy of application for examination of the case. Case is deferred.			

193	**Case No.:23/2/80-ALC2/2020**	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:2/80-ALC2/2020 16.06.2020	**Status: Deferred**
	HQ File :01/80/050/00453/AM21/	RLA File :09/24/040/00091/AM21/	Lic.No/Date:0910068759 15.05.2020	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from **RA, Hyderabad & the firm**. Therefore, the Committee decided to request from **RA, Hyderabad** and the firm to furnish the copy of application for examination of the case. Case is deferred.			

194	**Case No.:24/2/80-ALC2/2020**	Party Name: DILIGENT SCM SOLUTIONS PR IVATE LIMITED	Meet No/Date:2/80-ALC2/2020 16.06.2020	**Status: Deferred**
	HQ File :01/80/050/00454/AM21/	RLA File :09/24/040/00082/AM21/	Lic.No/Date:0910068760 18.05.2020	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from **RA, Hyderabad & the firm**. Therefore, the Committee decided to request from **RA, Hyderabad** and the firm to furnish the copy of application for examination of the case. Case is deferred.			

195	**Case No.:25/2/80-ALC2/2020**	Party Name: DILIGENT SCM SOLUTIONS PR IVATE LIMITED	Meet No/Date:2/80-ALC2/2020 16.06.2020	**Status: Deferred**
	HQ File :01/80/050/00455/AM21/	RLA File :09/24/040/00083/AM21/	Lic.No/Date:0910068770 18.05.2020	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from **RA, Hyderabad & the firm**. Therefore, the Committee decided to request from **RA, Hyderabad** and the firm to furnish the copy of application for examination of the case. Case is deferred.			

196	**Case No.:28/2/80-ALC2/2020**	Party Name: VENUS SAFETY & HEALTH PRIVATE LIMITED	Meet No/Date:2/80-ALC2/2020 16.06.2020	**Status: Deferred**
	HQ File :01/80/050/00458/AM21/	RLA File :03/95/040/00090/AM21/	Lic.No/Date:0310836278 20.05.2020	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from **RA, Mumbai & the firm**. Therefore, the Committee decided to request from **RA, Mumbai** and the firm to furnish the copy of application for examination of the case. Case is deferred.			

197	**Case No.:37/2/80-ALC2/2020**	Party Name: GODREJ & BOYCE MFG. CO. LTD.	Meet No/Date:2/80-ALC2/2020 16.06.2020	**Status: Deferred**
	HQ File :01/80/050/00467/AM21/	RLA File :03/94/040/00083/AM21/	Lic.No/Date:0310836284 20.05.2020	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from **RA, Mumbai & the firm**. However, similar cases of the firm were discussed in meeting during personal hearing. Hence, on the advice of **Consultant (SKB),** the Committee decided to ask from the firm to furnish complete set of application along with reply of following deficiencies : 1. What is the thickness of the imported plates? 2. Weight of each Mini/Maxi Proto/production Dyads. 3. What is the chemical composition of carbon steel plates of grade 250/350/PT460 NR/BS80? Please indicate equivalent IS Standard. 4. What are the drawing numbers belong to proto type and production type Mini Dyads? 5. What are the drawing numbers belong to proto type and production type Maxi Dyads? 6. As per drawings, there are 9 types of plate thicknesses are required for fabrication of Mini/Maxi Dyads. However, only 4 grades of plate are indicated. Please clarify whether the remaining grades of plates would be procured indigenously. 7. Which assembly belongs to proto/production type mini/maxi Dyads? Case is deferred.			

198	**Case No.:26/2/80-ALC2/2020**	Party Name: TPI COMPOSITES INDIA PRIVATE LIMITED	Meet No/Date:2/80-ALC2/2020 16.06.2020	**Status: Deferred**
	HQ File :01/80/050/00456/AM21/	RLA File :04/24/040/00012/AM21/	Lic.No/Date:0410166764 21.05.2020	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from **RA, Chennai & the firm**. Therefore, the Committee decided to request from **RA, Chennai** and the firm to furnish the copy of application for examination of the case. Case is deferred.			

199	**Case No.:27/2/80-ALC2/2020**	Party Name: TPI COMPOSITES INDIA PRIVATE LIMITED	Meet No/Date:2/80-ALC2/2020 16.06.2020	**Status: Deferred**
	HQ File :01/80/050/00457/AM21/	RLA File :04/24/040/00023/AM21/	Lic.No/Date:0410166767 21.05.2020	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from **RA, Chennai & the firm**. Therefore, the Committee decided to request from **RA, Chennai** and the firm to furnish the copy of application for examination of the case. Case is deferred.			

200	**Case No.:38/2/80-ALC2/2020**	Party Name: STERLITE POWER TRANSMISSION LIMITED	Meet No/Date:2/80-ALC2/2020 16.06.2020	**Status: Deferred**
	HQ File :01/80/050/00468/AM21/	RLA File :03/95/040/01035/AM20/	Lic.No/Date:0310836300 21.05.2020	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from **RA, Mumbai & the firm**. Therefore, the Committee decided to request from **RA, Mumbai** and the firm to furnish the copy of application for examination of the case. Case is deferred.			

201	**Case No.:29/2/80-ALC2/2020**	Party Name: FERRUM EXTREME ENGINEERING PRIVATE LIMITED	Meet No/Date:2/80-ALC2/2020 16.06.2020	**Status: Deferred**
	HQ File :01/80/050/00459/AM21/	RLA File :05/23/040/00029/AM21/	Lic.No/Date:0510414238 22.05.2020	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from **RA, New Delhi & the firm**. Therefore, the Committee decided to request from **RA, New Delhi** and the firm to furnish the copy of application for examination of the case. Case is deferred.			

202	**Case No.:30/2/80-ALC2/2020**	Party Name: HEURTEY PETROCHEM INDIA PRIVATE LIMITED	Meet No/Date:2/80-ALC2/2020 16.06.2020	**Status: Deferred**
	HQ File :01/80/050/00460/AM21/	RLA File :34/24/040/00042/AM21/	Lic.No/Date:3410046093 26.05.2020	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from **RA, Vadodara & the firm**. Therefore, the Committee decided to request from **RA, Vadodara** and the firm to furnish the copy of application for examination of the case. Case is deferred.			

203	**Case No.:31/2/80-ALC2/2020**	Party Name: HANNING MOTORS INDIA P. LTD.	Meet No/Date:2/80-ALC2/2020 16.06.2020	**Status: Approved**
	HQ File :01/80/050/00461/AM21/	RLA File :34/24/040/00043/AM21/	Lic.No/Date:3410046094 26.05.2020	
	Decision: The Committee considered the case as per agenda and decided to **ratify** the ad-hoc norms as per written comments of **MSME** as under: 1. Quantity of **relevant** import items at Sl. No. 1 to 20 may be allowed as per **GN-4**. 2. Quantity of **relevant** import item at Sl. No. 21 may be allowed on **net to net** basis. 3. Quantity of **relevant** import items at Sl. No. 22 & 23 may be allowed as 1.05 Kgs/Kg content in the export product. 4. Quantity of **relevant** import item at Sl. No. 24 may be allowed as 1.01 Kgs/Kg content in the export product. RA concerned may take further necessary action as per the decision of NC.			

204	**Case No.:32/2/80-ALC2/2020**	Party Name: HANNING MOTORS INDIA P. LTD.	Meet No/Date:2/80-ALC2/2020 16.06.2020	**Status: Approved**
	HQ File :01/80/050/00462/AM21/	RLA File :34/24/040/00044/AM21/	Lic.No/Date:3410046095 26.05.2020	
	Decision: The Committee considered the case as per agenda and decided to **ratify** the ad-hoc norms as per written comments of **MSME** as under: 1. Quantity of **relevant** import items at Sl. No. 1 to 15 may be allowed as per **GN-4**. 2. Quantity of **relevant** import items at Sl. No. 16 to 18 may be allowed as 1.05 Kgs/Kg content in the export product. 3. Quantity of **relevant** import item at Sl. No. 19 may be allowed as 1.01 Kgs/Kg content in the export product. RA concerned may take further necessary action as per the decision of NC.			

205	**Case No.:33/2/80-ALC2/2020**	Party Name: HANNING MOTORS INDIA P LTD.	Meet No/Date:2/80-ALC2/2020 16.06.2020	**Status: Approved**
	HQ File :01/80/050/00463/AM21/	RLA File :34/24/040/00045/AM21/	Lic.No/Date:3410046096 26.05.2020	
	Decision: The Committee considered the case as per agenda and decided to **ratify** the ad-hoc norms as per written comments of **MSME** as under: 1. Quantity of **relevant** import items at Sl. No. 1 to 9 may be allowed as per GN-4. 2. Quantity of **relevant** import items at Sl. No. 10 & 11 may be allowed as 1.05 Kgs/Kg content in the export product. 3. Quantity of **relevant** import item at Sl. No. 12 may be allowed as 1.01 Kgs/Kg content in the export product. RA concerned may take further necessary action as per the decision of NC.			

206	**Case No.:35/2/80-ALC2/2020**	Party Name: L&T- MHPS TURBINE GENERATORS PRIVATE LIMITED	Meet No/Date:2/80-ALC2/2020 16.06.2020	**Status: Deferred**
	HQ File :01/80/050/00465/AM21/	RLA File :03/95/040/00084/AM21/	Lic.No/Date:0310836382 26.05.2020	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from **RA, Mumbai & the firm**. Therefore, the Committee decided to request from **RA, Mumbai** and the firm to furnish the copy of application for examination of the case. Case is deferred.			

207	**Case No.:36/2/80-ALC2/2020**	Party Name: L&T- MHPS TURBINE GENERATORS PRIVATE LIMITED	Meet No/Date:2/80-ALC2/2020 16.06.2020	**Status: Deferred**
	HQ File :01/80/050/00466/AM21/	RLA File :03/95/040/00085/AM21/	Lic.No/Date:0310836383 26.05.2020	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from **RA, Mumbai & the firm**. Therefore, the Committee decided to request from **RA, Mumbai** and the firm to furnish the copy of application for examination of the case. Case is deferred.			

208	**Case No.:34/2/80-ALC2/2020**	Party Name: DEE DEVELOPMENT ENGINEERS LIMITED	Meet No/Date:2/80-ALC2/2020 16.06.2020	**Status: Deferred**
	HQ File :01/80/050/00464/AM21/	RLA File :05/23/040/00034/AM21/	Lic.No/Date:0510414257 27.05.2020	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from **RA, New Delhi & the firm**. Therefore, the Committee decided to request from **RA, New Delhi** and the firm to furnish the copy of application for examination of the case. Case is deferred.			

209	**Case No.:39/2/80-ALC2/2020**	Party Name: JOHNSON LIFTS PRIVATE LIMITED	Meet No/Date:2/80-ALC2/2020 16.06.2020	**Status: Deferred**
	HQ File :01/80/050/00469/AM21/	RLA File :04/24/040/00202/AM20/	Lic.No/Date:0410166788 29.05.2020	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from **RA, Chennai & the firm**. Therefore, the Committee decided to request from **RA, Chennai** and the firm to furnish the copy of application for examination of the case. Case is deferred.			

210	**Case No.:40/2/80-ALC2/2020**	Party Name: LM WIND POWER BLADES INDIA PVT. LTD.	Meet No/Date:2/80-ALC2/2020 16.06.2020	**Status: Deferred**
	HQ File :01/80/050/00470/AM21/	RLA File :34/24/040/00049/AM21/	Lic.No/Date:3410046107 29.05.2020	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from **RA, Vadodara & the firm**. Therefore, the Committee decided to request from **RA, Vadodara** and the firm to furnish the copy of application for examination of the case. Case is deferred.			

211	**Case No.: 41/2/80-ALC2/2020**	Party Name: UNDERCARRIAGE AND TRACTOR PARTS PVT. LTD.	Meet No/Date:2/80-ALC2/2020 16.06.2020	**Status: Deferred**
	HQ File :01/80/050/00471/AM21/	RLA File :03/95/040/00097/AM21/	Lic.No/Date:0310836421 29.05.2020	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from **RA, Mumbai & the firm**. Therefore, the Committee decided to request from **RA, Mumbai** and the firm to furnish the copy of application for examination of the case. Case is deferred.			

212	**Case No.:42/2/80-ALC2/2020**	Party Name: HANNING MOTORS INDIA P. LTD.	Meet No/Date:2/80-ALC2/2020 16.06.2020	**Status: Approved**
	HQ File :01/80/050/00472/AM21/	RLA File :34/24/040/00040/AM21/	Lic.No/Date:3410046114 02.06.2020	
	Decision: The Committee considered the case as per agenda and decided to **ratify** the ad-hoc norms as per written comments of **MSME** as under: 1. Quantity of **relevant** import items at Sl. No. 1 to 14 may be allowed as per GN-4. 2. Quantity of **relevant** import items at Sl. No. 15 to 18 may be allowed as 1.05 Kgs/Kg content in the export product. 3. Quantity of **relevant** import item at Sl. No. 19 may be allowed as 1.01 Kgs/Kg content in the export product. RA concerned may take further necessary action as per the decision of NC.			

213	**Case No.:43/2/80-ALC2/2020**	Party Name: NTB INTERNATIONAL PVT. LTD.	Meet No/Date:2/80-ALC2/2020 16.06.2020	**Status: Deferred**
	HQ File :01/80/050/00473/AM21/	RLA File :03/95/040/01237/AM20/	Lic.No/Date:0310836497 04.06.2020	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from **RA, Mumbai & the firm**. Therefore, the Committee decided to request from **RA, Mumbai** and the firm to furnish the copy of application for examination of the case. Case is deferred.			

214	**Case No.:44/2/80-ALC2/2020**	Party Name: GODREJ & BOYCE MFG. CO. LTD.	Meet No/Date:2/80-ALC2/2020 16.06.2020	**Status: Deferred**
	HQ File :01/80/050/00474/AM21/	RLA File :03/94/040/00124/AM21/	Lic.No/Date:0310836537 05.06.2020	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from **RA, Mumbai & the firm**. Therefore, the Committee decided to request from **RA, Mumbai** and the firm to furnish the copy of application for examination of the case. Case is deferred.			

Offline Cases

Sl. No. 13

Case No. 56/19/80-ALC2/2017 **Case No. 18/3/80-**ALC2/**2018** **Case No. 50/11/80-ALC2/2018** M. No.: 02/80-ALC2/2019 dated 16.06.2020 Lic. No. /date: 3110066941 dated 20.12.2017 Lic. No. /date: 3110067004 dated 15.03.2018 Lic. No. /date: 3110067175 dated 12.09.2018	**M/s AUTO COMP INDIA PVT. LTD.**	**Status: Approved**
HQ. No. 01/80/050/00337/AM18 HQ. No. 01/80/050/00018/AM19 HQ. No .01/80/050/00241/AM19 RLA No. 31/83/040/00109/AM18 RLA No. 31/83/040/00166/AM18 RLA No.31/83/040/00090/AM19	**Subject:** Request for re-fixation of ad-hoc norms in respect of 3 AA issued to **M/s AUTO COMP INDIA PVT. LTD.,** under Para 4.7 of HBP (Vol.-I) – reg.	

Decision:

i.) <u>In respect of Lic. No. /date: 3110066941 dated 20.12.2017:</u>

The Committee considered the case as per the agenda and noted that the case was rejected the norms by NC in its **4/80-ALC2/2018 dated 23.05.2018,** as import item description is not clear and AA allowed only for specific import item.

However, the firm had submitted their justification and requested for fixation of ad-hoc norms. The Committee reconsidered the case and decided to ratify the ad-hoc norms on repeat basis as approved for AA No. 3110043464 dated 02.06.2010 as per written comments of DHI as under:

ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Recommended Norms
84836090	Hub Impeller/ Coupling Carbon Content upto 0.60	52.820 MT	73043939	**Carbon Steel Seamless Tubes**	42% wastage allowed

Note:

1. **The description of import item may be amended as "Carbon Steel Seamless Tubes".**
2. **Grade of steel to match with import & export.**

RA concerned may take further necessary action as per the decision of NC.

ii.) <u>In respect of Lic. No. /date: 3110067004 dated 15.03.2018:</u>

The Committee considered the case as per agenda and the case was ratified in Meeting No. **3/80-ALC2/2018 dated 09.05.2018** on the recommendation of technical representatives of DHI, DIPP and MSME.

However, the firm had requested for re-fixation of ad-hoc norms. The Committee reconsidered the case and decided to revise the ad-hoc norms on repeat basis as approved for AA No. 3110043464 dated 02.06.2010 as per written comments of DHI as under:

ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Recommended Norms
84836090	Hub-Impeller / Coupling (Carbon Content upto 0.60 Carbon Content upto 0.60	88.030 MT	73043939	**Carbon Steel Seamless Tubes**	42% wastage allowed

Note:

1. **The description of import item may be amended as "Carbon Steel Seamless Tubes".**
2. **Grade of steel to match with import & export.**

RA concerned may take further necessary action as per the decision of NC.

iii.) **<u>In respect of Lic. No. /date: 3110067175 dated 12.09.2018:</u>**

The Committee considered the case as per agenda and the case was ratified in meeting No. **3/80-ALC2/2018 dated 09.05.2018** as per the written comments of DHI vide U. No. No. DES-I/AIPL/HIC-1-2018-HEI dated 20.12.2018.

However, the firm had requested for re-fixation of ad-hoc norms. The Committee reconsidered the case and decided to revise the ad-hoc norms on repeat basis as approved for AA No. 3110043464 dated 02.06.2010 as per written comments of DHI as under:

ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Recommended Norms
84836090	Hub-Impeller / Coupling (Made from Carbon Steel Seamless Tube) Carbon Content upto 0.60 Grade AISI 1035.	88.030 MT	73043939	**Carbon Steel Seamless Tubes**	42% wastage allowed

Note:

1. **The description of import item may be amended as "Carbon Steel Seamless Tubes".**
2. **Grade of steel to match with import & export.**

RA concerned may take further necessary action as per the decision of NC.

<u>Sl. No. 14</u>

Case No. **13/5/80-ALC2/2017** Case No. **29/19/80-ALC2/2016** Case No. **8/14/80-ALC2/2018** M. No.: 02/80-ALC2/2019 dated 16.06.2020 Adv. Lic. No. 0510402202 dated 12.04.2017 Adv. Lic. No. 0510399661 dated 08.09.2016 Adv. Lic. No. 0510409022 dated 20.12.2018	**M/s SENIOR INDIA PRIVATE LIMITED**	**Status: Deferred**
HQ. No. 01/80/050/00074/AM18 HQ. No. 01/80/050/00424/AM17 HQ. No. 01/80/050/00324/AM19 RLA No. 05/24/040/00012/AM18 RLA No. 05/24/040/00288/AM17 RLA No. 05/24/040/00435/AM19	**Subject:** Request for re-fixation of ad-hoc norms in respect of 3 AA issued to **M/s SENIOR INDIA PRIVATE LIMITED,** under Para 4.7 of HBP (Vol.-I) – reg.	Pending with DPIIT

Decision: The Committee considered the case as per the agenda noted that the above three cases were approved by NC in Meeting No. 8/80 dated 18.07.2017, Meeting No. 22/80 dated 31.01.2017 and Meeting No. 06/80 dated 03.07.2019 as per the written comments of DIPP letter no. 12/54/2017-TSW/105 dated 18.7.2017, written comments of DIPP vide UO No. 12/6/2017-TSW/56 dated 31.01.2017 and written comments of DPIIT vide U.O. No.: P-47011/416/2018-TSW dated 03.07.2019 respectively.

However, the firm has requested for re-viewing of ad-hoc norms. The Committee reconsidered the case and noted that **DPIIT** in its comments vide U. O. No.: P-47011/416/2018-TSW dated 20.05.2020 had not given any justification for revision of ratified ad-hoc norms. However, the matter was discussed in the meeting and the Committee decided to seek justification for revision of ratified ad-hoc norms from **DPIIT**.

Case is deferred.

Sl. No. 15

Case No. 282/15/80-ALC2/2018	**M/s CORNING TECHNOLOGIES INDIA PVT. LTD.**	**Status:** Approved
M. No.: 02/80-ALC2/2019 dated 16.06.2020		
Lic. No 0510409144 Date: 01.01.2019		
HQ. No.: 01/80/050/00624/AM19	**Subject:** Request for fixation of ad-hoc norms	
RLA No.: 05/23/040/00395/AM19		

Decision: The Committee considered the case as per the agenda and noted that the case was rejected in Meeting No. 7/80-ALC2/2019 dated 17.07.2019 due to non submission of reply of deficiency letter dated 06.05.2019 as raised by MeitY.

However, the firm vide their letter dated 29.07.2019 and 09.08.2019 furnished the reply of deficiency letter and requested for fixation of ad-hoc norms. The Committee reconsidered the case and decided to ratify the ad-hoc norms as per written comments of MeitY vide U. O. No.: W-41/2/2020-IPHW-MeitY dated 18.03.2020. (Copy enclosed)

RA concerned may take further necessary action as per the decision of NC.

Sl. No. 16

Case No. 1/8/80-ALC2/2018	**M/s CORNING TECHNOLOGIES INDIA PVT. LTD.**	**Status:** Approved
M. No.: 02/80-ALC2/2019 dated 16.06.2020		
Lic. No. 0510406690 Date: 30.05.2018		
HQ. No.: 01/80/050/00124/AM19	**Subject:** Request for fixation of ad-hoc norms	
RLA No.: 05/23/040/00089/AM19		

Decision: The Committee considered the case as per the agenda and noted that the case was rejected in Meeting No. 06/80-ALC2/2019 dated 03.07.2019 due to non submission reply of deficiency letter 11.02.2019 as raised by MeitY.

However, the firm vide their letter dated 30.07.2019 and 09.08.2019 furnished the reply of deficiency letter and requested for fixation of ad-hoc norms. The Committee reconsidered the case and decided to ratify the ad-hoc norms as per written comments of MeitY vide U. O. No.: W-41/1/2020-IPHW-MeitY dated 19.03.2020. (Copy enclosed)

RA concerned may take further necessary action as per the decision of NC.

Sl. No. 17

Case No.: **753**	**M/s TEGA INDUSTRIES LIMITED**	**Status:** Deferred
M. No.: 02/80-ALC2/2019 dated 16.06.2020		
Lic. No. 0210208725 Date: 04.10.2018		
HQ. No.: 01/80/050/00325/AM19/DES-1	**Subject:** Request for re-fixation of ad-hoc norms	Pending with firm
RLA No.: 02/24/040/00099/AM19/		

Decision: The Committee considered the case as per the agenda and noted that the case was approved in M. No. 6/80 dt 03.07.19 on the recommendation of Consultant (Tech-1).

However, the firm has requested for to enhance the wastage for Import item at Sl. No 1, i.e. Hot Rolled Steel Plate from 5% to 12%. The Committee reconsidered the case and decided to ask from the firm to furnish the following information as per comments of **Consultant (SKB):**

1. To submit the justification for 12% wastage with detailed process on the use of steel plate along with stage wise wastage at each operation involved.

Case is deferred.

Sl. No. 18

Case No.: **754**	**M/s TEGA INDUSTRIES LIMITED**	**Status:** Deferred
M. No.: 02/80-ALC2/2019 dated 16.06.2020		
Lic. No 0210208676 Date: 05.09.2018		
HQ. No.: 01/80/050/00249/AM19/DES-1	**Subject:** Request for re-fixation of ad-hoc norms	Pending with firm
RLA No.: 02/24/040/00087/AM19/		

Decision: The Committee considered the case as per the agenda and noted that the case was approved in M. No. 7/80 dt 17.07.19 as per written comments of DPIIT vide F. No.: 07/178/2018-TS dated 24.06.2019.

However, the firm has requested for to enhance the wastage for Import item at Sl. No 1, i.e. Hot Rolled Steel Plate from 5% to 12%. The Committee reconsidered the case and decided to ask from the firm to furnish the following information as per comments of **Consultant (SKB):**

1. To submit the justification for 12% wastage with detailed process on the use of steel plate along with stage wise wastage at each operation involved.

Case is deferred.

Sl. No. 19

Case No. **57/17/80-ALC2/2015**	**M/s BIRLA FURUKAWA FIBRE OPTICS PRIVATE LIMITED**	**Status: Approved**
M. No.: 02/80-ALC2/2019 dated 16.06.2020		
Lic. No.: 1710006165 Date: 27.08.2015		
HQ. No.: 01/80/050/00361/AM16	**Subject:** Request for fixation of ad-hoc norms	
RLA No.: 17/24/040/00043/AM16		

Decision: The Committee considered the case as per the agenda and noted that the case was approved in Meeting No. 14/17 dated 11.10.2016 as per comments of DEIT.

However, the firm had requested that typographical error in DEIT comments may be rectified. The Committee reconsidered the case and decided to ratify the ad-hoc norms as per written comments of MeitY vide U. O. No.: W-21/18/2020-IPHW-MeitY dated 03.04.2020. (Copy enclosed)

RA concerned may take further necessary action as per the decision of NC.

Sl. No. 20

Case No. : **8/5/80-ALC2/2017**	**M/s OAM SAAI INTERNATIONAL INC.**	**Status: Deferred**
M. No.: 02/80-ALC2/2019 dated 16.06.2020		
Lic. No.: 0510402055 Date: 24.03.2017		
HQ. No.: 01/80/050/00069/AM18	**Subject:** Request for fixation of ad-hoc norms	
RLA No.: 05/24/040/00649/AM17		

Decision: The Committee considered the case as per the agenda noted that the case was rejected in Meeting No. **17/80-ALC2/2017 dated 19.12.2017**on the ground that the export and import item are same.

However, the firm has given their justification and requested for fixation of ad-hoc norms. The Committee reconsidered the case and decided to ask from the firm to furnish the following information as per comments of **MSME:**

1. Per unit weight of blank and finished product.

Case is deferred.

6 (i)

Email

nc1.dgft@nic.in

Ratification of Norms of Advance Authorisation No. 0710110332 dated 29.08.2016 issued to M/s. Tempco Temperature Measurement Pvt. Ltd.

From : Saurabh Ranjan <ftp-iphw@meity.gov.in>

Fri, May 15, 2020 03:42 PM

Sender : Sushil Kumar Jangid <sushil.jangid@meity.gov.in>

1 attachment

Subject : Ratification of Norms of Advance Authorisation No. 0710110332 dated 29.08.2016 issued to M/s. Tempco Temperature Measurement Pvt. Ltd.

To : Norms Committee I DGFT <nc1.dgft@nic.in>

Cc : Asha Nangia <anangia@meity.gov.in>

W-21/19/2020-IPHW-MeitY
Government of India
Ministry of Electronics and Information Technology
IPHW Division

Date: 15.05.2020

ect: Ratification of norms in terms of Para 4.7 of HBP. (Vol.1) in respect of Advance Authorization No. 0710110332 dated 29.08.2016 issued to M/s. Tempco Temperature Measurement Pvt. Ltd.

This refers to DGFT I.D No. 01/81/50/528/AM19/DES-1/1283 Dated 23.07.2019 seeking comments of this Ministry on the above-mentioned application of M/s. Tempco Temperature Measurement Pvt. Ltd. for export of "Temperature Sensors".

2. The application has been examined in the Ministry of Electronics and Information Technology from technical angle. The import products are required for manufacturing the export product. The Ministry recommends Ratification of norms of advance authorization as per Calculation Sheet attached.

(Sd\-)
(Sushil Kumar Jangid)
Scientist 'B'
Tel: 011-24301784
ftp-iphw@meity.gov.in

Attached: as above

Shri Pranav Upadhyay,
FTDO, O/o DGFT,
Udyog Bhawan, New Delhi.

150 YEARS OF CELEBRATING THE MAHATMA
"Cleanliness is next to Godliness"

Final 0710110332 Calculations.pdf
455 KB

(ii) 6.

AA No. 0710110332
Calculation Sheet

Export Item	Export Item Qty	Import Item	UOM	Imort Item Qty	Per unit	Wastage Claimed	Wastage Allowed	Quantity Sought	Quantity Calculated	Recommended Quantity
Art No : 2-4010-00741-11 Temperature Sensors Cable Adapter NiCr-Ni(type-K) Ti-Type STE-KB-1.5-2000, cl.1	200	MIMS TC-cable NiCr-Ni, KB-3,0,cl.1 / Sensing cable for Thermocouple	Meter	110	0.60	2%	2%	122.4	122.4	122.4
		MIMS TC-cable Fe-CuNi, JB-1,0,cl.1 / Sensing cable for Thermocouple	Meter	40	0.20	2%	2%	40.8	40.8	40.8
		connection head B 15,5 / M20x1,5 / protection cover for cable	NOS	200	1.00	net to net basis with nil wastage	net to net basis with nil wastage	200	200	200
		MIMS TC-cable NiCr-Ni, KB-1,5,cl.1 / Sensing cable for Thermocouple	Meter	400	2.00	2%	2%	408	408	408
		Connector TK-K (HT), green/ plug	NOS	300	1.00	net to net basis with nil wastage	net to net basis with nil wastage	300	300	300
		Filler wire 2.4806 1 m g / 0,5 ø / used in filling the TC	NOS	100	1.00	net to net basis with nil wastage	net to net basis with nil wastage	100	100	100
		Miniature-TC-Connctor TK-KM (RM), green/ plug	NOS	200	1.00	net to net basis with nil wastage	net to net basis with nil wastage	200	200	200
		Miniature-TC-Connector plug TS-KM (RM), green/ plug	NOS	200	1.00	net to net basis with nil wastage	net to net basis with nil wastage	200	200	200
		Miniature-TC-Connector plug TS-KM (TH), green/ plug	NOS	300	1.00	net to net basis with nil wastage	net to net basis with nil wastage	300	300	300
		UHU plus endfest 300, 2-Compon.-Epoxidharz- used in filling TC	NOS	2	1.00	net to net basis with nil wastage	net to net basis with nil wastage	2	2	2
		MIMS-TC cable NiCr-Ni KB-1,0,cl.1 / Sensing cable for Thermocouple	Meter	140	0.70	2%	2%	142.8	142.8	142.8
		MIMS-TC Cable NiCr-Ni, KB-6,0,cl.1 / Sensing cable for Thermocouple	Meter	50	0.25	2%	2%	51	51	51
		Cover type A/ protection cover for cable	NOS	20	1.00	net to net basis with nil wastage	net to net basis with nil wastage	20	20	20
		Ceramic socket 42ø inner Ø14mm/ protection cover for cable	NOS	20	1.00	net to net basis with nil wastage	net to net basis with nil wastage	20	20	20
		Tabular rivet A5x0,25x21,5 Brass/ protection cover for cable	NOS	20	1.00	net to net basis with nil wastage	net to net basis with nil wastage	20	20	20
Art No : 2-4006-01577-12 TEMPERATURE SENSORS Mineral-Insulated-TC 1 x NiCr-Ni (type K)	300	MIMS TC-cable NiCr-Ni, KB-3,0,cl.1 / Sensing cable for Thermocouple	Meter	150	0.50	2%	2%	153	153	153
		MIMS TC-cable NiCr-Ni, 2KB-6,0,cl.1 / Sensing cable for Thermocouple	Meter	50	0.17	2%	2%	51	51	51
		connection head B 15,5 / M20x1,5 / protection cover for cable	NOS	150	1.00	net to net basis with nil wastage	net to net basis with nil wastage	150	150	150
		Connection head BKD-SP-M24X1,5 / M20x1,5 / protection cover for cable	NOS	150	1.00	net to net basis with nil wastage	net to net basis with nil wastage	150	150	150
		MIMS TC-cable NiCr-Ni, KB-1,5,cl.1 / Sensing cable for Thermocouple	NOS	300	1.00	net to net basis with nil wastage	net to net basis with nil wastage	300	300	300
		Connector TS-K (HT), green/ plug	NOS	150	1.00	net to net basis with nil wastage	net to net basis with nil wastage	150	150	150
		Flat-form Resistor FS 508, Pt100/0, Kl. B, -50..600°C / Temperature Sensor	NOS	150	1.00	net to net basis with nil wastage	net to net basis with nil wastage	150	150	150
		Miniature-TC-Connctor TK-KM (RM), green/ plug	NOS	300	1.00	net to net basis with nil wastage	net to net basis with nil wastage	300	300	300
		Miniature-TC-Connector plug TS-KM (RM), green/ plug	NOS	300	1.00	net to net basis with nil wastage	net to net basis with nil wastage	300	300	300
		Miniature-TC-Connector plug TS-KM (TH), green/ plug	NOS	300	1.00	net to net basis with nil wastage	net to net basis with nil wastage	300	300	300
		MIMS-TC cable NiCr-Ni KB-1,0,cl.1 / Sensing cable for Thermocouple	Meter	210	0.70	2%	2%	214.2	214.2	214.2
		MIMS-TC Cable NiCr-Ni, KB-6,0,cl.1 / Sensing cable for Thermocouple	Meter	60	0.20	2%	2%	61.2	61.2	61.2
Art No : 2-4006-01354-12 Temperature Sensors Cable Adapter NiCr-Ni(type-K) Ti-Type ALSTE-KB-3-150-2 cl.1 TT-465	600	MIMS TC-cable NiCr-Ni, KB-3,0,cl.1 / Sensing cable for Thermocouple	Meter	104	0.17	2%	2%	106.08	106.08	106.08
		MIMS TC-cable NiCr-Ni, 2KB-3,0,cl.1 / Sensing cable for Thermocouple	Meter	10	0.02	2%	2%	10.2	10.2	10.2
		MIMS TC-cable NiCr-Ni, KB-0,5,cl.1 / Sensing cable for Thermocouple	Meter	0	0.00	2%	2%	0	0	0
		MIMS TC-cable NiCr-Ni, KB-1,6,cl.1 / Sensing cable for Thermocouple	Meter	88	0.15	2%	2%	89.76	89.76	89.76
		MIMS TC-cable Fe-CuNi, JB-1,6,cl.1 / Sensing cable for Thermocouple	Meter	50	0.08	2%	2%	51	51	51
		MIMS TC-cable NiCr-Ni, KB-1,5,cl.1 / Sensing cable for Thermocouple	Meter	70	0.12	2%	2%	71.4	71.4	71.4
		Flat-form Resistor FS 508, Pt100/0, Kl. A, -50..+600°C / Temperature Sensor	NOS	300	1.00	net to net basis with nil wastage	net to net basis with nil wastage	300	300	300
		Miniature-TC-Connctor TK-KM (RM), green/ plug	NOS	600	1.00	net to net basis with nil wastage	net to net basis with nil wastage	600	600	600
		Miniature-TC-Connector plug TS-KM (RM), green/ plug	NOS	600	1.00	net to net basis with nil wastage	net to net basis with nil wastage	600	600	600
		Miniature-TC-Connector plug TS-KM (TH), green/ plug	NOS	300	1.00	net to net basis with nil wastage	net to net basis with nil wastage	300	300	300
		MIMS-TC-cable NiCr-Ni, 2KB-6,0,cl.1 / Sensing cable for Thermocouple	Meter	60	0.10	2%	2%	61.2	61.2	61.2
Art No : 2-4006-02134-12 TEMPERATURE SENSORS Mineral-Insulated-TC 1 x NiCr-Ni (type K)	200	MMS TC-cable NiCr-Ni, Ø0-3,0,cl.1 / Sensing cable for Thermocouple	Meter	15	0.08	2%	2%	15.3	15.3	15.3
		MIMS TC-cable NiCr-Ni, 2KB-3,0,cl.1 / Sensing cable for Thermocouple	Meter	50	0.25	2%	2%	51	51	51
		MIMS TC-cable NiCr-Ni, KB-0,5,cl.1 / Sensing cable for Thermocouple	Meter	0	0.00	2%	2%	0	0	0
		MIMS TC-cable NiCr-Ni, KB-1,2,cl.1 / Sensing cable for Thermocouple	Meter	70	0.35	2%	2%	71.4	71.4	71.4
		MIMS TC-cable NiCr-Ni, KB-4,8,cl.1 / Sensing cable for Thermocouple	Meter	90	0.45	2%	2%	91.8	91.8	91.8
		Cu - cable 4CuE-1,5 / Sensing cabe for Thermocouple	Meter	50	0.25	2%	2%	51	51	51
		Connection head BKD-SP-M24X1,5 / M20x1,5 / protection cover for cable	NOS	130	1.00	net to net basis with nil wastage	net to net basis with nil wastage	130	130	130
		SET Thermocouple 1 x NiCr-Ni (type K) TE_AKK-22x2-1,4749/K610-14-3,0-710 (for part no. 2-3300-00309-11)/ protection cover for cable	NOS	20	1.00	net to net basis with nil wastage	net to net basis with nil wastage	20	20	20
		MIMS TC-cable NiCr-Ni, KB-1,5,cl.1 / Sensing cable for Thermocouple	Meter	65	0.33	2%	2%	66.3	66.3	66.3
		Cu-cable 4CuE-3,0/ Sensing cabe for Thermocouple	Meter	60	0.30	2%	2%	61.2	61.2	61.2
		Connector TS-K (HT), green/ plug	NOS	150	1.00	net to net basis with nil wastage	net to net basis with nil wastage	150	150	150
		Mi cable NiCr-Ni, 2KB-1,5,cl.1 / Sensing cable for Thermocouple	Meter	200	1.00	net to net basis with nil wastage	net to net basis with nil wastage	200	200	200
		Miniature-TC-Connctor TK-KM (RM), green/ plug	NOS	200	1.00	net to net basis with nil wastage	net to net basis with nil wastage	200	200	200
		Miniature-TC-Connecter plug TS-KM (RM), green/ plug	NOS	200	1.00	net to net basis with nil wastage	net to net basis with nil wastage	200	200	200
		MIMS-TC cable NiCr-Ni KB-1,0,cl.1 / Sensing cable for Thermocouple	Meter	160	0.80	2%	2%	163.2	163.2	163.2
		MIMS-TC Cable NiCr-Ni, KB-6,0,cl.1 / Sensing cable for Thermocouple	Meter	70	0.35	2%	2%	71.4	71.4	71.4
		MIMS-TC-cable NiCr-Ni, 2KB-6,0,cl.1 / Sensing cable for Thermocouple	Meter	50	0.25	2%	2%	51	51	51
		Countersunk crew M4x10 5.8 galZn/ protection cover for cable	NOS	50	1.00	net to net basis with nil wastage	net to net basis with nil wastage	50	50	50
		Gasket 42x15x1 for TC/ protection cover for cable	NOS	20	1.00	net to net basis with nil wastage	net to net basis with nil wastage	20	20	20
		Tabular rivet A3x12 Brass/ protection cover for cable	NOS	40	1.00	net to net basis with nil wastage	net to net basis with nil wastage	40	40	40
Art No : 2-4006-01665-12 TEMPERATURE SENSORS Mineral-Insulated-TC 1 x NiCr-Ni (type K) Ti-Type ALSTE-KB-3-0-250-2, cl.1, TT-465	200	MIMS TC-cable NiCr-Ni, KB-3,0,cl.1 / Sensing cable for Thermocouple	Meter	50	0.25	2%	2%	51	51	51
		MIMS TC-cable NiCr-Ni, 2KB-3,0,cl.1 / Sensing cable for Thermocouple	Meter	65	0.33	2%	2%	66.3	66.3	66.3
		MIMS TC-cable NiCr-Ni, KB-0,5,cl.1 / Sensing cable for Thermocouple	Meter	200	1.00	net to net basis with nil wastage	net to net basis with nil wastage	200	200	200
		MIMS TC-cable NiCr-Ni, KB-1,6,cl.1 / Sensing cable for Thermocouple	Meter	40	0.20	2%	2%	40.8	40.8	40.8
		MIMS TC-cable Fe-CuNi, JB-1,5,cl.1 / Sensing cable for Thermocouple	Meter	50	0.25	2%	2%	51	51	51
		SET TE-AKK-24x3-K710/710/710-15-0,5-710, Kl. 1 (for part no. 2-3380-00365-111)/ protection cover for cable	NOS	20	1.00	net to net basis with nil wastage	net to net basis with nil wastage	20	20	20
		MIMS TC-cable NiCr-Ni, KB-1,5,cl.1 / Sensing cable for Thermocouple	Meter	200	1.00	net to net basis with nil wastage	net to net basis with nil wastage	200	200	200
		Ceramic connector Female TE-K-HH (HT) white/ plug	NOS	50	1.00	net to net basis with nil wastage	net to net basis with nil wastage	50	50	50
		Mini-Ceramic connector Male TS-KM-HH (HT), white/ plug	NOS	50	1.00	net to net basis with nil wastage	net to net basis with nil wastage	50	50	50
		Flat-form Resistor FS 508, Pt100/0, Kl. A, -50..+600°C / Temperature Sensor	NOS	200	1.00	net to net basis with nil wastage	net to net basis with nil wastage	200	200	200
		Miniature-TC-Connctor TK-KM (RM), green/ plug	NOS	200	1.00	net to net basis with nil wastage	net to net basis with nil wastage	200	200	200
		Miniature-TC-Connector plug TS-KM (RM), green/ plug	NOS	200	1.00	net to net basis with nil wastage	net to net basis with nil wastage	200	200	200
		Miniature-TC-Connector plug TS-KM (TH), green/ plug	NOS	300	1.00	net to net basis with nil wastage	net to net basis with nil wastage	300	300	300
		Female Amphenol connector C 91 A, 4-polig,T3301 001 / protection cover for cable	NOS	50	1.00	net to net basis with nil wastage	net to net basis with nil wastage	50	50	50
		MIMS-TC cable NiCr-Ni KB-1,0,cl.1 / Sensing cable for Thermocouple	Meter	140	0.70	2%	2%	142.8	142.8	142.8
		Cover type A/ protection cover for cable	NOS	50	1.00	net to net basis with nil wastage	net to net basis with nil wastage	50	50	50
		Cylindrical screw M4x25 M5 gal Ni/ protection cover for cable	NOS	50	1.00	net to net basis with nil wastage	net to net basis with nil wastage	50	50	50
		Tabular rivet A3x12 Brass/ protection cover for cable	NOS	50	1.00	net to net basis with nil wastage	net to net basis with nil wastage	50	50	50
Art No : 6-9405-00017-12 TEMPERATURE SENSORS Mineral-Insulated-TC 1 x NiCr-Ni (type K) Ti-Type AL-KB-3.0-250-2, cl.1,TT-465	100	MIMS TC-cable NiCr-Ni, KB-3,0,cl.1 / Sensing cable for Thermocouple	Meter	50	0.50	2%	2%	51	51	51
		MIMS TC-cable NiCr-Ni, 2KB-3,0,cl.1 / Sensing cable for Thermocouple	Meter	65	0.65	2%	2%	66.3	66.3	66.3
		MIMS TC-cable NiCr-Ni, KB-0,5,cl.1 / Sensing cable for Thermocouple	Meter	0	0.00	2%	2%	0	0	0
		MIMS TC-cable NiCr-Ni, KB-1,6,cl.1 / Sensing cable for Thermocouple	Meter	50	0.50	2%	2%	51	51	51
		MIMS TC-cable NiCrS-NiS, NB-3,2, cl.1 / Sensing cable for Thermocouple	Meter	45	0.45	2%	2%	45.9	45.9	45.9
		MIMS TC-cable Fe-CuNi, JB-1,5,cl.1 / Sensing cable for Thermocouple	Meter	50	0.50	2%	2%	51	51	51
		connection head B 15,5 / M20x1,5 / protection cover for cable	NOS	100	1.00	net to net basis with nil wastage	net to net basis with nil wastage	100	100	100
		Connection head BKD-SP-M24X1,5 / M20x1,5 / protection cover for cable	NOS	100	1.00	net to net basis with nil wastage	net to net basis with nil wastage	100	100	100
		MIMS TC-cable NiCr-Ni, KB-1,5,cl.1 / Sensing cable for Thermocouple	Meter	200	2.00	2%	2%	204	204	204
		Ceramic connector Female TE-K-HH (HT) white/ plug	NOS	0	0.00	2%	2%	0	0	0
		Mini-Ceramic connector Male TS-KM-HH (HT), white/ plug	NOS	0	0.00	2%	2%	0	0	0
		Mi cable NiCr-Ni, 2KB-1,5,cl.1 / Sensing cable for Thermocouple	Meter	30	0.30	2%	2%	30.6	30.6	30.6
		Miniature-TC-Connctor TK-KM (RM), green/ plug	NOS	100	1.00	net to net basis with nil wastage	net to net basis with nil wastage	100	100	100
		Miniature-TC-Connector plug TS-KM (RM), green/ plug	NOS	100	1.00	net to net basis with nil wastage	net to net basis with nil wastage	100	100	100
		Cable connector C 91 A, 4-pol, T3300 001/ protection cover for cable	NOS	150	1.00	net to net basis with nil wastage	net to net basis with nil wastage	150	150	150
		RoundplugGr.D.2poligFGG.0B.302.CLAD31ZV / protection cover for cable	NOS	150	1.00	net to net basis with nil wastage	net to net basis with nil wastage	150	150	150
		MIMS-TC cable NiCr-Ni KB-1,0,cl.1 / Sensing cable for Thermocouple	Meter	170	1.70	2%	2%	173.4	173.4	173.4
		MIMS-TC Cable NiCr-Ni, KB-6,0,cl.1 / Sensing cable for Thermocouple	Meter	60	0.60	2%	2%	61.2	61.2	61.2
		Connecting flange 55.3x2 hole 12 mm/ protection cover for cable	NOS	0	0.00	2%	2%	0	0	0
		Ceramic socket 42ø inner Ø14mm/ protection cover for cable	NOS	50	1.00	net to net basis with nil wastage	net to net basis with nil wastage	50	50	50
		Cylindrical screw M4x25 M5 gal Ni/ protection cover for cable	NOS	50	1.00	net to net basis with nil wastage	net to net basis with nil wastage	50	50	50
		Tabular rivet A3x12 Brass/ protection cover for cable	NOS	50	1.00	net to net basis with nil wastage	net to net basis with nil wastage	50	50	50
		Tabular rivet A5x0,25x21,5 Brass/ protection cover for cable	NOS	70	1.00	net to net basis with nil wastage	net to net basis with nil wastage	70	70	70
		MIMS TC-cable NiCr-Ni, KB-3,0,cl.1 / Sensing cable for Thermocouple	Meter	162	0.50	2%	2%	165.24	165.24	165.24
		MIMS TC-cable NiCr-Ni, 2KB-3,0,cl.1 / Sensing cable for Thermocouple	Meter	50	0.15	2%	2%	51	51	51

Art No : 2-4006-02656-12 Temperature Sensors Mineral Insulated TC 1x NiCr-Ni (Type K) Ti-Type ALSTE-KB-1,5-125-3, cl.1 TT-465	323	MIMS TC-cable NiCr-Ni, KB-0,5,cl.1 / Sensing cable for Thermocouple	Meter	50	0.15	2%	2%	51	51	51
		MIMS TC-cable NiCr-Ni, KB-1,6,cl.1 / Sensing cable for Thermocouple	Meter	50	0.15	2%	2%	51	51	51
		MIMS TC-cable Fe-CuNi, JB-1,0,cl.1 / Sensing cable for Thermocouple	Meter	50	0.15	2%	2%	51	51	51
		MIMS TC-cable Fe-CuNi, JB-3,0, cl.1 / Sensing cable for Thermocouple	Meter	50	0.15	2%	2%	51	51	51
		connection head B 15,5 / M20x1,5 / protection cover for cable	NOS	50	1.00	net to net basis with nil wastage	net to net basis with nil wastage	50	50	50
		Cu-cable 4CuE-1,0/ Sensing cable for Thermocouple	Meter	200	0.62	2%	2%	204	204	204
		Ceramic connector Male TS-K-HH (HT) white/ plug	NOS	50	1.00	net to net basis with nil wastage	net to net basis with nil wastage	50	50	50
		Flat-form Resistor FS 50Ø, Pt100/0, Kl. B, -50..600°C / Temperature Sensor	NOS	0	0.00	2%	2%	0	0	0
		MI cable NiCr-Ni, 2KB-1,5,cl.1 / Sensing cable for Thermocouple	Meter	200	1.00	net to net basis with nil wastage	net to net basis with nil wastage	200	200	200
		Miniature-TC-Connctor TK-KM (RM), green/ plug	Meter	100	0.31	2%	2%	102	102	102
		Miniature-TC-Connector plug TS-KM (RM), green/ plug	NOS	323	1.00	net to net basis with nil wastage	net to net basis with nil wastage	323	323	323
		Miniature-TC-Connector plug TS-KM (TH), green/ plug	NOS	323	1.00	net to net basis with nil wastage	net to net basis with nil wastage	323	323	323
		RoundplugGr.0,2polig/FGG.0B.302.CLAD312V / protection cover for cable	NOS	280	1.00	net to net basis with nil wastage	net to net basis with nil wastage	280	280	280
		MIMS-TC cable NiCr-Ni KB-1,0,cl.1 / Sensing cable for Thermocouple	NOS	140	1.00	net to net basis with nil wastage	net to net basis with nil wastage	140	140	140
		MIMS-TC Cable NiCr-Ni, KB-6,0,cl.1 / Sensing cable for Thermocouple	Meter	162	0.50	2%	2%	165.24	165.24	165.24
		Connection head type A-22,5/M20x1,5/ protection cover for cable	Meter	100	0.31	2%	2%	102	102	102
		Gasket 4Øx15x1 for TC/ protection cover for cable	NOS	70	1.00	net to net basis with nil wastage	net to net basis with nil wastage	70	70	70
		Flange 42Ø, cook 8/6 2Ø, 1.4301/ protection cover for cable	NOS	50	1.00	net to net basis with nil wastage	net to net basis with nil wastage	50	50	50
Art No : 2-4006-02658-12 TEMPERATURE SENSORS Mineral-Insulated-TC 1 x NiCr-Ni (Type K) Ti-Type ALSTE-KB-3,0-750-3, cl.1, TT-465	162	MIMS TC-cable NiCr-Ni, KB-3,0,cl.1 / Sensing cable for Thermocouple	Meter	35	1.00	net to net basis with nil wastage	net to net basis with nil wastage	35	35	35
		MIMS TC-cable NiCr-Ni, 2KB-3,0,cl.1 / Sensing cable for Thermocouple	Meter	162	1.00	net to net basis with nil wastage	net to net basis with nil wastage	162	162	162
		MIMS TC-cable NiCr-Ni, KB-0,5,cl.1 / Sensing cable for Thermocouple	Meter	50	0.31	2%	2%	51	51	51
		MIMS TC-cable NiCr-Ni, KB-1,6,cl.1 / Sensing cable for Thermocouple	Meter	50	0.31	2%	2%	51	51	51
		MIMS TC-cable Fe-CuNi, JB-1,0,cl.1 / Sensing cable for Thermocouple	Meter	50	0.31	2%	2%	51	51	51
		Cu-cable 4CuE-1,5 / Sensing cable for Thermocouple	Meter	50	0.31	2%	2%	51	51	51
		Connection head BKD-SP-M24X1,5 / M20x1,5 / protection cover for cable	NOS	50	0.31	2%	2%	51	51	51
		MIMS TC-cable NiCr-Ni, KB-1,5,cl.1 / Sensing cable for Thermocouple	Meter	162	1.00	net to net basis with nil wastage	net to net basis with nil wastage	162	162	162
		Mini-Ceramic connector Male TS-KM-HH (HT), white/ plug	NOS	162	1.00	net to net basis with nil wastage	net to net basis with nil wastage	162	162	162
		Mini-Ceramic connector Female TK-KM-HH (HT), white/ plug	NOS	0	0.00	2%	2%	0	0	0
		MI cable NiCr-Ni, 2KB-1,5,cl.1 / Sensing cable for Thermocouple	Meter	50	1.00	net to net basis with nil wastage	net to net basis with nil wastage	50	50	50
		Miniature-TC-Connctor TK-KM (RM), green/ plug	NOS	162	1.00	net to net basis with nil wastage	net to net basis with nil wastage	162	162	162
		Miniature-TC-Connector plug TS-KM (RM), green/ plug	NOS	162	1.00	net to net basis with nil wastage	net to net basis with nil wastage	162	162	162
		Cable connector C 91 A, 4-pol, T3300 001/ protection cover for cable	NOS	162	1.00	net to net basis with nil wastage	net to net basis with nil wastage	162	162	162
		MIMS-TC cable NiCr-Ni KB-1,0,cl.1 / Sensing cable for Thermocouple	Meter	140	1.00	net to net basis with nil wastage	net to net basis with nil wastage	140	140	140
		MIMS-TC Cable NiCr-Ni, KB-6,0,cl.1 / Sensing cable for Thermocouple	Meter	190	1.17	2%	2%	193.8	193.8	193.8
		Countersunk crew M4x10 5.8 galZn/ protection cover for cable	NOS	50	0.31	2%	2%	51	51	51
		Flange 42Ø, cook 8/6 2Ø, 1.4301/ protection cover for cable	NOS	50	1.00	net to net basis with nil wastage	net to net basis with nil wastage	50	50	50
		Pressure Spring OD 7,5 wire 0,75 lenght 20/ protection cover for cable	NOS	30	1.00	net to net basis with nil wastage	net to net basis with nil wastage	30	30	30
		Tabular rivet A5x0,25x21,5 Brass/ protection cover for cable	NOS	50	1.00	net to net basis with nil wastage	net to net basis with nil wastage	50	50	50
1) Art No : 2-4006-01491-12 Temperature Sensors Mineral Insulated TC 1x NiCr-Ni (Type K) Ti-Type ALSTE-KB-1,250-2, cl.1 TT-465	600	MIMS TC-cable NiCr-Ni, KB-3,0,cl.1 / Sensing cable for Thermocouple	Meter	45	1.00	net to net basis with nil wastage	net to net basis with nil wastage	45	45	45
		MIMS TC-cable NiCr-Ni, 2KB-3,0,cl.1 / Sensing cable for Thermocouple	Meter	150	0.25	2%	2%	153	153	153
		MIMS TC-cable NiCr-Ni, KB-1,6,cl.1 / Sensing cable for Thermocouple	Meter	60	0.10	2%	2%	61.2	61.2	61.2
		MIMS TC-cable NiCr-Ni, KB-6,4, cl.1 / Sensing cable for Thermocouple	Meter	50	0.08	2%	2%	51	51	51
		MIMS TC-cable NiCrSi-NiSi, NB-3,2, cl.1 / Sensing cable for Thermocouple	Meter	45	0.08	2%	2%	45.9	45.9	45.9
		MIMS TC-cable Fe-CuNi, JB-1,5,cl.1 / Sensing cable for Thermocouple	Meter	56	0.09	2%	2%	57.12	57.12	57.12
		MIMS TC-cable Fe-CuNi, JB-3,0, cl.1 / Sensing cable for Thermocouple	Meter	80	0.13	2%	2%	81.6	81.6	81.6
		MIMS TC-cable NiCr-Ni, KB-1,5,cl.1 / Sensing cable for Thermocouple	Meter	52	0.09	2%	2%	53.04	53.04	53.04
		Cutting Blades / used for cutting MIMS cable	NOS	600	1.00	net to net basis with nil wastage	net to net basis with nil wastage	600	600	600
		MIMS TC-Cable NiCr-Ni, KB-0,75cl.1 / Sensing cable for Thermocouple	Meter	100	1.00	net to net basis with nil wastage	net to net basis with nil wastage	100	100	100
		MI cable NiCr-Ni, 2KB-1,5,cl.1 / Sensing cable for Thermocouple	Meter	56	0.09	2%	2%	57.12	57.12	57.12
		Miniature-TC-Connector TK-KM (RM), green/ plug	NOS	100	0.17	2%	2%	102	102	102
		Miniature-TC-Connector plug TS-KM (RM), green/ plug	NOS	600	1.00	net to net basis with nil wastage	net to net basis with nil wastage	600	600	600
		MIMS-TC cable NiCr-Ni KB-1,0,cl.1 / Sensing cable for Thermocouple	Meter	180	1.00	net to net basis with nil wastage	net to net basis with nil wastage	600	600	600
		MIMS-TC Cable NiCr-Ni, KB-6,0,cl.1 / Sensing cable for Thermocouple	Meter	60	0.30	2%	2%	183.6	183.6	183.6
		Cylindrical screw M4x25 M5 gal Ni/ protection cover for cable	NOS	35	0.10	2%	2%	61.2	61.2	61.2
		Pressure Spring OD 7,5 wire 0,75 lenght 20/ protection cover for cable	NOS	50	1.00	net to net basis with nil wastage	net to net basis with nil wastage	35	35	35
Art No : 2-4010-00695-12 Temperature Sensors Mineral Insulated TC 1x NiCr-Ni (Type K) Ti-Type STE-KB-1,0-1000, c.1	315	MIMS TC-cable NiCr-Ni, KB-3,0,cl.1 / Sensing cable for Thermocouple	Meter	280	0.89	2%	2%	50	50	50
		MIMS TC-cable NiCr-Ni, 2KB-3,0,cl.1 / Sensing cable for Thermocouple	Meter	53	0.17	2%	2%	285.6	285.6	285.6
		MIMS TC-cable NiCr-Ni, KB-1,6,cl.1 / Sensing cable for Thermocouple	Meter	50	0.16	2%	2%	54.06	54.06	54.06
		MIMS TC-cable NiCr-Ni, 2KB-6,0,cl.1 / Sensing cable for Thermocouple	Meter	60	0.19	2%	2%	51	51	51
		MIMS TC-cable Fe-CuNi, JB-3,0, cl.1 / Sensing cable for Thermocouple	Meter	50	0.16	2%	2%	61.2	61.2	61.2
		Cu-cable 4CuE-1,5 / Sensing cable for Thermocouple	Meter	50	0.16	2%	2%	51	51	51
		SET B-22x2-710-1.4571, BKD-RPH (for part no 2-4100-00096-11)/ protection cover for cable	NOS	20	1.00	net to net basis with nil wastage	net to net basis with nil wastage	20	20	20
		Flat-form Resistor FS 50Ø, Pt100/0, Kl. B, -50..600°C / Temperature Sensor	NOS	150	1.00	net to net basis with nil wastage	net to net basis with nil wastage	150	150	150
		Miniature-TC-Connctor TK-KM (RM), green/ plug	NOS	300	1.00	net to net basis with nil wastage	net to net basis with nil wastage	300	300	300
		Miniature-TC-Connector plug TS-KM (RM), green/ plug	NOS	300	1.00	net to net basis with nil wastage	net to net basis with nil wastage	300	300	300
		MIMS-TC cable NiCr-Ni KB-1,0,cl.1 / Sensing cable for Thermocouple	Meter	53	0.17	2%	2%	54.06	54.06	54.06
		MIMS-TC Cable NiCr-Ni, KB-6,0,cl.1 / Sensing cable for Thermocouple	Meter	60	0.19	2%	2%	61.2	61.2	61.2
		Connecting flange 55.3x2 hole 12 mm/ protection cover for cable	NOS	70	1.00	net to net basis with nil wastage	net to net basis with nil wastage	70	70	70
		Pressure Spring OD 7,5 wire 0,75 lenght 20/ protection cover for cable	NOS	35	1.00	net to net basis with nil wastage	net to net basis with nil wastage	35	35	35

Import Item	UOM	Total Quantity Sought	Total Quantity Calculated	Total Quantity Recommended
MIMS TC-cable NiCr-Ni, KB-3,0,cl.1 / Sensing cable for Thermocouple	Meter	1270	1264.62	1264.62
MIMS TC-cable Fe-CuNi, JB-1,0,cl.1 / Sensing cable for Thermocouple	Meter	192	193.8	192
connection head B 15,5 / M20x1,5 / protection cover for cable	NOS	500	500	500
MIMS TC-cable NiCr-Ni, KB-1,5,cl.1 / Sensing cable for Thermocouple	Meter	2005	2011.7	2005
Connector TK-K (HT), green/ plug	NOS	300	300	300
Filler wire 2.4806 1 m lg / 0,5 Ø / used in filling the TC	NOS	100	100	100
Miniature-TC-Connector TK-KM (RM), green/ plug	NOS	3000	2985	2985
Miniature-TC-Connector plug TS-KM (RM), green/ plug	NOS	3000	2985	2985
Miniature-TC-Connector plug TS-KM (TH), green/ plug	NOS	1500	1480	1480
LPHU plus enofest 300, 2-Compon.-Epoxidharz- used in filling TC	NOS	2	2	2
MIMS-TC cable NiCr-Ni KB-1,0,cl.1 / Sensing cable for Thermocouple	Meter	1412	1433.1	1412
MIMS-TC Cable NiCr-Ni, KB-6,0,cl.1 / Sensing cable for Thermocouple	Meter	517	520.2	517
Cover type A/ protection cover for cable	NOS	70	70	70
Ceramic socket 4Ø inner Ø1,6mm/ protection cover for cable	NOS	70	70	70
Tabular rivet A5x0,25x21,5 Brass/ protection cover for cable	NOS	140	135	135
MIMS TC-cable NiCr-Ni, 2KB-6,0,cl.1 / Sensing cable for Thermocouple	Meter	116	112.2	112.2
Connection head BKD-SP-M24X1,5 / M20x1,5 / protection cover for cable	NOS	548	542	542
Connector TS-K (HT), green/ plug	NOS	300	300	300
Flat-form Resistor FS 50Ø, Pt100/0, Kl. B, -50..600°C / Temperature Sensor	NOS	500	500	500
MIMS TC-cable NiCr-Ni, 2KB-3,0,cl.1 / Sensing cable for Thermocouple	Meter	415	411.06	411.06
MIMS TC-cable NiCr-Ni, KB-0,5,cl.1 / Sensing cable for Thermocouple	Meter	311	302	302
MIMS TC-cable NiCr-Ni, KB-1,6,cl.1 / Sensing cable for Thermocouple	Meter	388	385.56	385.56
Flat-form Resistor FS 50Ø, Pt100/0, Kl. A, -50..+600°C / Temperature Sensor	NOS	500	500	500
MIMS-TC cable NiCr-Ni, 2KB-6,0,cl.1 / Sensing cable for Thermocouple	Meter	113	112.2	112.2
MIMS TC-cable NiCr-Ni, KB-3,2,cl.1 / Sensing cable for Thermocouple	Meter	73	71.4	71.4
MIMS TC-cable NiCr-Ni, KB-4,8,cl.1 / Sensing cable for Thermocouple	Meter	96	91.8	91.8
Cu-cable 4CuE-1,5 / Sensing cable for Thermocouple	Meter	150	153	150
SET Thermocouple 1 x NiCr-Ni (type K) TE_MKK 22x2-1.4749/K610-1K-3,0-710 (for part no. 2-3300-00309-11)/ protection cover for cable	NOS	20	20	20
Cu-cable 4CuE-3,0/ Sensing cable for Thermocouple	Meter	260	265.2	260
MI cable NiCr-Ni, 2KB-1,5,cl.1 / Sensing cable for Thermocouple	Meter	600	596.6	596.6
Countersunk crew M4x10 5.8 galZn/ protection cover for cable	NOS	100	100	100

(iii) 6

Gasket 42x15x1 for TC/ protection cover for cable	NOS	70	70	70
Tabular rivet A3x12 Brass/ protection cover for cable	NOS	140	140	140
MIMS TC-cable Fe-CuNi, JB-1,5,cl.1 / Sensing cable for Thermocouple	Meter	181	183.6	181
SET TE-AKK-24x3-K710/710/710-15-0,5-710, Kl. 1 (for part no. 2-3380-00365-11)/ protection cover for cable	NOS	20	20	20
Ceramic connector Female TE-K-HH (HT) white/ plug	NOS	50	50	50
Mini-Ceramic connector Male TS-KM-HH (HT), white/ plug	NOS	50	50	50
Female Amphenol connector C 91 A, 4-polig,T3301 001 / protection cover for cable	NOS	50	50	50
Cylindrical screw M4x25 MS gal Ni/ protection cover for cable	NOS	140	135	135
MIMS TC-cable NiCrSi-NiSi, NB-3,2, cl.1 / Sensing cable for Thermocouple	Meter	106	109.02	109.02
Cable connector C 91 A, 4-pol, T3300 001/ protection cover for cable	NOS	300	290	290
RoundplugGr.0,2poligFGG.0B.302.CLA0312V / protection cover for cable	NOS	300	290	290
Connecting flange 55,3x2 hole 12 mm/ protection cover for cable	NOS	70	70	70
MIMS TC-cable Fe-CuNi, JB-3,0, cl.1 / Sensing cable for Thermocouple	Meter	152	155.04	152
Ceramic connector Male TS-K-HH (HT) white/ plug	NOS	50	50	50
Connection head type A-22,5/M20x1,5/ protection cover for cable	NOS	70	70	70
Flange 42Ø, cook 8/6 2Ø, 1.4301/ protection cover for cable	NOS	70	65	65
Mini-Ceramic connector Female TE-KM-HH (HT) white/ plug	NOS	50	50	50
Pressure Spring OD 7,5 wire 0,75 lenght 20/ protection cover for cable	NOS	140	135	135
MIMS TC-cable NiCr-Ni, KB-6,4, cl.1 / Sensing cable for Thermocouple	Meter	45	45.9	45
Cutting Blades / used for cutting MIMS cable	NOS	100	100	100
MIMS TC-Cable NiCr-Ni, KB-0,75cl.1 / Sensing cable for Thermocouple	Meter	56	57.12	56
SET B-22x2-710-1.4571, BKD-RPH (for part no 2-4100-00096-11)/ protection cover for cable	NOS	20	20	20

6(V)

भारत सरकार
वाणिज्य और उद्योग मंत्रालय
उद्योग सवर्धन और आंतरिक व्यापार विभाग
Government of India
Ministry of Commerce & Industry
Department for Promotion of Industry & Internal Trade
(Technical Support Section)
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44/2180

Subject: - M/s Tema India Private Limited (AA No 0310829486 dated 07.06.2019)
Reference: - DGFT F. No. 01/80/050/00077/AM-20/DES-1

With reference to the above, the undersigned is directed to say the instant A.A. may be ratified as under:

1. Net weight of export items at Sl.No. 1 to 11 may be specified as 84.6 MT, 87.50 MT, 84.60 MT, 21.10 MT, 21.15 MT, 27.50 MT, 55.40 MT, 40.60 MT, 40.60 MT, 40.60 MT, and 40.60 MT respectively
2. Quantity of import item at Sl.No.1 may be allowed a 78Nos. on net to net basis. Duty free weight of this item may be allowed as 92.457MT as 1.124 Kgs/Kg content in the export item after taking 20% recovery from the scrap.
3. Quantity of import item at Sl.No.2 may be allowed as 34 Nos. on net to net basis. Duty free weight of this item may be allowed as 20.369MT as 1.50 Kgs/Kg content in the export item after taking 20% recovery from the scrap.
4. Quantity of import item at Sl.No.3 may be allowed as 32 Nos. on net to net basis. Duty free weight of this item may be allowed as 43.689 MT 1.117 Kgs/Kg content in the export item as applied for.
5. Quantity of import item at Sl.No.4 may be allowed as 26 Nos. on net to net basis. Duty free weight of this item may be allowed as 4.103MT without any wastage as claimed by the firm.
6. Import items at Sl. No. 5 to 11 shall be of the relevant grade as contained/utilized in the export items.
7. Quantity of import item at Sl.No.5 may be allowed as 3.35 MT as 1.807 Kgs/Kg content in the export item after taking 1/3rd recovery from the scrap.
8. Quantity of import item at Sl.No.6 may be allowed as 75.614MT as 1.046Kgs/Kg content in the export item as claimed by the firm.
9. Quantity of import item at Sl.No.7 may be allowed as 95.684MT as 1.14Kgs/Kg content in the export item after taking 1/3rd recovery from the scrap.
10. Quantity of import item at Sl.No.8 may be allowed as 7.425MT as 1.15 Kgs/Kg content in the export item after taking 1/3rd recovery from the scrap.
11. Quantity of import item at Sl.No.9 may be allowed as 2.392MT as 1.32Kgs/Kg content in the export item after taking 1/3rd recovery from the scrap.
12. Quantity of import item at Sl.No.10 may be allowed as 34.933 MT as 1.251Kgs/Kg content in the export item after taking 1/3rd recovery from the scrap.
13. Quantity of import item at Sl.No.11 may be allowed as 0.196 MT without any wastage as claimed by the firm.
14. Quantity of welding consumables at Sl.No. 12 may be allowed as under:
    Welding Wire/Electrode/Strip: 10.488MT
    Welding Flux: Equal to the quantity of welding wire/strips .

Norms Committee may take a view.

8-10-2020

(S.K. Jain)
Development Officer
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DGFT(Shri Pranav Upadhyay, A.D, DES-I)
DPIIT U.O.NO. P-47011/313/2019-TSW dated 30.06.2020

File No.P-47011/313/2019-TSW

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2/80

भारत सरकार
वाणिज्य और उद्योग मंत्रालय
उद्योग संवर्धन और आंतरिक व्यापार विभाग
Government of India
Ministry of Commerce & Industry
Department for Promotion of Industry & Internal Trade
(Technical Support Section)
****

Subject: - M/s Tema India Private Limited (AA No.0310829488 dated 07.06.2019)
Reference: - DGFT F No. 01/80/050/00078/AM-20/DES-1

With reference to the above, the undersigned is directed to say the instant A.A. may be ratified as under:

1. Net weight of export items at Sl.No. 1 to 12 may be specified as 125.40 MT, 125.40 MT, 117 MT, 117 MT, 90.20 MT, 80.50 MT, 81.30 MT, 82.60 MT, 83.60 MT, 82 MT, 72.50 MT and 39.25 MT respectively,
2. Quantity of import item at Sl.No.1 may be allowed as 179 Nos. on net to net basis. Duty free weight of this item may be allowed as 507.996 MT as 1.083 Kgs/Kg content in the export item after taking 20% recovery from the scrap.
3. Quantity of import item at Sl.No.2 may be allowed as 26 Nos. on net to net basis. Duty free weight of this item may be allowed as 24.507MT as 1.369 Kgs/Kg content in the export item after taking 20% recovery from the scrap.
4. Quantity of import item at Sl.No.3 may be allowed as 46 Nos. on net to net basis. Duty free weight of this item may be allowed as 90.446 MT as 1.199 Kgs/Kg content in the export item after taking 20% recovery from the scrap.
5. Quantity of import item at Sl.No.4 may be allowed as 6 Nos. on net to net basis. Duty free weight of this item may be allowed as 2.194MT as 1.18 Kgs/Kg content in the export item after taking 20% recovery from the scrap.
6. Quantity of import item at Sl.No.5 may be allowed as 15 Nos. on net to net basis. Duty free weight of this item may be allowed as 5.222 MT without any wastage as claimed by the firm.
7. Import items at Sl. No. 6 to 10 shall be of the relevant grade as contained/utilized in the export items.
8. Quantity of import item at Sl.No.6 may be allowed as 7.376 MT as 1.21Kgs/Kg content in the export item after taking 1/3rd recovery from the scrap.
9. Quantity of import item at Sl.No.7 may be allowed as 34.321MT as 1.239Kgs/Kg content in the export item after taking 1/3rd recovery from the scrap.
10. Quantity of import item at Sl.No.8 may be allowed as 123.858 MT as 1.130Kgs/Kg content in the export item after taking 1/3rd recovery from the scrap.
11. Quantity of import item at Sl.No.9 may be allowed as 16.3043MT as 1.397 Kgs/Kg content in the export item after taking 1/3rd recovery from the scrap.
12. Quantity of import item at Sl.No.10 may be allowed as 40.225 MT as 1.209Kgs/Kg content in the export item after taking 1/3rd recovery from the scrap.

3-10-2020

55.(i)

Email **nc1.dgft@nic.in**

Ratification of norms of Advance Licence No. 0310830379 dated 17.07.2019 issued to M/s. Apar Industries Ltd.

From : Saurabh Ranjan <ftp-iphw@meity.gov.in> Tue, May 05, 2020 08:27 PM

Sender : Sushil Kumar Jangid <sushil.jangid@meity.gov.in> 1 attachment

Subject : Ratification of norms of Advance Licence No. 0310830379 dated 17.07.2019 issued to M/s. Apar Industries Ltd.

To : Norms Committee I DGFT <nc1.dgft@nic.in>

Cc : rp.goyal <rp.goyal@nic.in>, Asha Nangia <anangia@meity.gov.in>, Saurabh Gaur <saurabh.gaur@meity.gov.in>

W-21/20/2020-IPHW-MeitY
Government of India
Ministry of Electronics and Information Technology
IPHW Division

Date: 05.05.2020

Subject: Ratification of norms in terms of Para 4.7 of HBP. (Vol.1) in respect of Advance Authorization No. 0310830379 dated 17.07.2019 issued to M/s. Apar Industries Ltd.

This refers to DGFT I.D No. 01/80/50/00123/AM-20/DES-1/1579 Dated 26.11.2019 seeking comments of this Ministry on the above-mentioned application of M/s Apar Industries Ltd. for export of "Optical Fiber Cable ducted for outdoor".

2. The application has been examined in the Ministry of Electronics and Information Technology from technical angle. The import products are required for manufacturing the export product. The Ministry recommends Ratification of norms of advance authorization as per Calculation Sheet attached.

Please find attached.

(Sd\-)
(Sushil Kumar Jangid)
Scientist 'B'
Tel: 011-24301784
ftp-iphw@meity.gov.in

Shri Pranav Upadhyay,
Asst. Director, O/o DGFT,
Udyog Bhawan, New Delhi.

Thanks & Regards,

Sushil Kr Jangid

Calculation Sheet

AA NO: 0310850379

Sl. No.	Description of goods	Export Qty in KM	Import Item	UOM	Per unit content	Wastage Weight % claimed	Wastage Weight % allowed	Gross Weight including wastage	Quantity Sought	Quantity as per license	Quantity Calculated	Quantity Recommendad
1	FIBER OPTIC CABLE DUCTED FOR OUTDOOR 12F	580	Single Mode /Multimode Optical Fibre	KMS	12.12	2.50%	2.50%	12.42	7205.34	7205.34	7205.34	7205.34
			High Density Polyethylene (HDPE)	KGS	55.20	2.00%	2.00%	56.30	32656.32	32656.32	32656.32	32656.32
			POLYBUTYLENE TERPTHALAT (PBT)	KGS	4.60	1.00%	1.50%	4.69	2718.94	2718.94	2718.94	2718.94
			FILLING JELLY	KGS	1.48	2.00%	2.50%	1.51	875.57	875.57	871.28	871.28
2	FIBER OPTIC CABLE DUCTED FOR OUTDOOR 24F	215	Single Mode /Multimode Optical Fibre	KMS	24.24	2.50%	2.00%	24.85	5341.89	5341.89	5341.89	5341.89
			High Density Polyethylene (HDPE)	KGS	48.64	2.00%	2.00%	50.63	10886.05	10886.05	10886.05	10886.05
			POLYBUTYLENE TERPTHALAT (PBT)	KGS	9.10	1.00%	1.50%	9.28	1995.63	1995.63	1995.63	1995.63
			FILLING JELLY	KGS	2.97	2.00%	2.50%	3.03	651.32	651.32	648.13	648.13
3	ADSS FIBER OPTIC CABLE FOR OUTDOOR 12 F	25	Single Mode /Multimode Optical Fibre	KMS	12.12	2.50%	2.00%	12.42	310.58	310.58	310.58	310.58
			High Density Polyethylene (HDPE)	KGS	51.07	2.00%	2.00%	52.09	1302.18	1302.18	1302.18	1302.18
			POLYBUTYLENE TERPTHALAT (PBT)	KGS	4.64	2.00%	1.50%	4.73	118.22	118.22	118.22	118.22
			FILLING JELLY	KGS	2.48	2.00%	2.50%	2.53	63.30	63.30	62.99	62.99
4	FIBER OPTIC CABLE DUCTED FOR OUTDOOR 96F	10	Single Mode /Multimode Optical Fibre	KMS	96.96	2.50%	2.50%	99.38	993.84	993.84	993.84	993.84
			High Density Polyethylene (HDPE)	KGS	46.80	2.00%	2.00%	47.74	477.36	477.36	477.36	477.36
			POLYBUTYLENE TERPTHALAT (PBT)	KGS	18.40	2.00%	1.50%	18.77	187.68	187.68	187.68	187.68
			FILLING JELLY	KGS	3.73	2.00%	2.50%	3.80	38.05	38.05	37.86	37.86
5	FIBER OPTIC CABLE DUCTED FOR OUTDOOR 144	15	Single Mode /Multimode Optical Fibre	KMS	145.44	2.50%	2.00%	149.08	2236.14	2236.14	2236.14	2236.14
			High Density Polyethylene (HDPE)	KGS	60.51	2.00%	1.50%	61.72	925.75	925.75	925.75	925.75
			POLYBUTYLENE TERPTHALAT (PBT)	KGS	28.50	2.00%	2.50%	29.07	436.05	436.05	436.05	436.05
			FILLING JELLY	KGS	6.63	2.00%	1.50%	6.76	101.44	101.44	100.94	100.94
6	ADSS FIBER OPTIC CABLE FOR OUTDOOR 144 F	50	Single Mode /Multimode Optical Fibre	KMS	145.44	2.50%	2.00%	149.08	7453.80	7453.80	7453.80	7453.80
			High Density Polyethylene (HDPE)	KGS	53.97	2.00%	2.50%	55.04	2752.22	2752.22	2752.22	2752.22
			POLYBUTYLENE TERPTHALAT (PBT)	KGS	28.06	2.00%	1.50%	28.63	1431.27	1431.27	1431.27	1431.27
			FILLING JELLY	KGS	6.63	2.00%	2.50%	6.76	338.13	338.13	336.47	336.47
7	FIBER OPTIC CABLE DUCTED FOR OUTDOOR 48F	80	Single Mode /Multimode Optical Fibre	KMS	48.48	2.50%	2.00%	49.69	3975.36	3975.36	3975.36	3975.36
			High Density Polyethylene (HDPE)	KGS	51.00	2.00%	1.50%	52.02	4161.60	4161.60	4161.60	4161.60
			POLYBUTYLENE TERPTHALAT (PBT)	KGS	9.10	2.00%	2.50%	9.28	742.56	742.56	742.56	742.56
			FILLING JELLY	KGS	4.15	2.00%	2.50%	4.23	338.64	338.64	336.98	336.98
8	ADSS FIBER OPTIC CABLE FOR OUTDOOR 48F	65	Single Mode /Multimode Optical Fibre	KMS	48.48	2.50%	2.00%	49.69	3229.98	3229.98	3229.98	3229.98
			High Density Polyethylene (HDPE)	KGS	43.50	2.00%	2.00%	44.37	2884.05	2884.05	2884.05	2884.05
			POLYBUTYLENE TERPTHALATE (PBT)	KGS	9.02	2.00%	2.00%	9.20	598.09	598.09	598.09	598.09
			FILLING JELLY	KGS	4.15	2.00%	1.50%	4.23	275.15	275.15	273.80	273.80

Total Quantity Per Import Item

Import Item	UOM	Total Quantity Sought	Total Recommended Quantity
Single Mode /Multimode Optical Fibre	KMS	30747.000	30746.925
High Density Polyethylene (HDPE)	KGS	36045.000	36045.000
POLYBUTYLENE TERPTHALATE (PBT)	KGS	8229.000	8228.457
FILLING JELLY	KGS	2681.000	2668.448

55.(ii)

File No.P-47011/193/2019-TSW

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वाणिज्य और उद्योग मंत्रालय
उद्योग सवर्धन और आंतरिक व्यापार विभाग
Government of India
Ministry of Commerce & Industry
Department for Promotion of Industry & Internal Trade
(Technical Support Section)
****

Subject: - M/s Kineco Kaman Composites India Private Limited. (A.A No.0310831081 dated 20.08.2019)
Reference: - DGFT F. No. 01/80/050/00150/AM20/DES-I

The undersigned is directed to DGFT(DES-1) e-mail forwarding the reply for the above-mentioned A.A. and to say that the instant A.A. may be ratified as under:

1. Quantity of import items at Sl.No.1, 2, 3, 8, 9, 29, 32, 119, 120 and 124 may be allowed inclusive of 3% wastage as claimed by the firm.
2. Quantity of import items at Sl.No.4, 5, 24 to 27, 33 and 42 may be allowed inclusive of 1% wastage as claimed by the firm.
3. Quantity of import item at Sl.No.6 and 7 may be allowed inclusive of 5% wastage.
4. Quantity of import items at Sl.No.21, 30, 31, 73, 85 and 86 may be allowed without any wastage as claimed by the firm.
5. Quantity of import items at Sl.No.18, 19, 20, 22, 23, 28, 34 to 41, 43 to 72, 74 to 84, 87 to 118, 121 and 146 to 165 may be allowed on net to net basis with accountability clause.
6. Quantity of import items at Sl.No.122 may be allowed inclusive of 2% wastage as claimed by the firm.
7. Quantity of consumables at Sl.No.10 to 17, 123 and 125 to 145 put together may be allowed up to 2% of FOB value.

Norms Committee may take a view.

16-6-2020

(S. K. Jain)
Development Officer
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E-mail: sushilk.jain@nic.in

DGFT(Shri Pranav Upadhyay, A.D. DES-I)
DPIIT U.O.NO. P-47011/193/2019-TSW dated 16 .06.2020

File No.P-47011/51/2020-TSW APP

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भारत सरकार
वाणिज्य और उद्योग मंत्रालय
उद्योग संवर्धन और आंतरिक व्यापार विभाग
Government of India
Ministry of Commerce & Industry
Department for Promotion of Industry & Internal Trade
(Technical Support Section)
****

Subject: - ICEM Engineering Co. Pvt. Ltd.- AA No.0310833402 dated 13 .12.2019
Reference: - DGFT ID No. 01/80/050/256/AM20/DES-I/1693 Dated: 10.02.2020

With reference to the above, the undersigned is directed to say that the instant A.A. may be ratified as under:

1. Import item shall be of relevant grade and thickness as utilized in the export items.
2. Quantity of import item may be allowed as under:
   i. For export item at Sl. No.1 namely, Dish Ends, as 1.10 Kgs./Kg. content in the export item.
   ii. For export item at Sl. No. 2 namely, Clad Dish Ends , as 1.18 Kgs./Kg. content in the export item.
   iii. For export item at Sl. No. 3 namely, Clad Rolled Shell, as 1.05 Kgs./Kg. content in the export item.
   iv. For export item at Sl. No. 4 namely, Clad Plates, as 1.05 Kgs./Kg. content in the export item.

Norms Committee may take a view.

(S.K. Jain)
Development Officer
Tel 23063166
Email: sushilk.jain@nic.in

DGFT(Shri Pranav Upadhyay, A.D. DES-I)
DPIIT U.O.NO. P-47011/51/2020-TSW dated 21 .04.2020

भारत सरकार
Government of India
इलेक्ट्रॉनिकी और सूचना प्रौद्योगिकी मंत्रालय
Ministry of Electronics & Information Technology
इलेक्ट्रॉनिक्स निकेतन, 6, सी जी ओ कॉम्पलेक्स, नई दिल्ली-110003
Electronics Niketan, 6, C G O Complex, New Delhi-110003
Website: www.meity.gov.in

M-15 (1)

संख्या
No.W-41/2/2020-IPHW-MeitY

दिनांक
Date 18.03.2020

Subject: Ratification of norms in terms of Para 4.7 of HBP. (Vol.1) in respect of Advance Authorization No. 0510409144 dated 01.01.2019 issued in favour of M/s. Corning Technologies India Pvt. Ltd., New Delhi

This refer to DGFT I. D. No. 01/80/50/624/AM19/DES-1 seeking comments of this Ministry on the above mentioned application of M/s. Corning Technologies India Pvt. Ltd., New Delhi for export of " Optical Fiber Single Mode optical Fiber Complying with ITU Specification".

2. The application has been examined in the Ministry of Electronics and Information Technology from technical angle. The import items are required for manufacturing the export product. This Ministry recommends Ratification of norms of advance authorization as per the details in Annexure.

Encl :- As above

Sushil

(Sushil Kumar Jangid)
Scientist-B
Tel:-24301784
ftp-iphw@meity.gov.in

Moin Afaque, FTDO, O/o DGFT, Udyog Bhavan, New Delhi
MeitY No. W-41/2/2020 –IPHW-MeitY dated 18.03.2020

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Billion Needs Million Chips

Calculation Sheet of AA No. 0510409144

Sl no	Required import item	Export Quantity	Per Unit Requirement	Wastage claimed on net content basis	Wastage allowed	Quantity requested in DGFT	Quantity Recommended
1	SINGLE MODE PREFORM (20080-DR);	2958750	0.027	15%	5%	95000	84164.0625
2	SINGLE MODE PREFORM (20080-DU);	1437500	0.027	15%	5%	46000	40753.125
3	SINGLE MODE PREFORM (20080-VP);	31250	0.027	15%	5%	1000	885.9375
4	UV RESIN-I ;	4437500	0.0175	15%	5%	90969	81539.0625
5	UV RESIN-II ;	4437500	0.0219	15%	5%	114044	102040.3125

M-15(2)

भारत सरकार
Government of India
इलेक्ट्रॉनिकी और सूचना प्रौद्योगिकी मंत्रालय
Ministry of Electronics & Information Technology
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M-16 (1)

4/2/21

संख्या
No. W-41/1/2020-IPHW-MeitY

दिनांक
Date 19.03.2020

Subject: Ratification of norms in terms of Para 4.7 of HBP. (Vol.1) in respect of Advance Authorization No. 0510406690 dated 30.05.2018 issued in favour of M/s. Corning Technologies India Pvt. Ltd., New Delhi

This refer to DGFT I. D. No. 01/80/50/124/AM-19/DES-1/359 Dated 11.09.2018 seeking comments of this Ministry on the above mentioned application of M/s. Corning Technologies India Pvt. Ltd., New Delhi for export of " Optical Fiber".

2. The application has been examined in the Ministry of Electronics and Information Technology from technical angle. The import items are required for manufacturing the export product. This Ministry recommends Ratification of norms of advance authorization as per the details in Annexure.

Encl :- As above

Sushil

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DES-1

Sh. Sanjeev Kumar Kala, FTDO, O/o DGFT, Udyog Bhavan, New Delhi
MeitY No. W-41/1/2020 –IPHW-MeitY dated 19.03.2020

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ELECTRONICS INDIA
Billion Needs Million Chips

100106/2020/IPHW

AA No. 0510406690

Sl.no	Required import Item	Export Quantity	Per Unit Requirement	Wastage claimed	Wastage Allowed	Quantity Requested in DGFT	Quantity Recommended
1	SINGLE MODE PREFORM (20080-DR);	4515625	0.027	15%	5%	144500	128017.9688
2	SINGLE MODE PREFORM (20080-DU);	2453125	0.027	15%	5%	78500	69546.09375
3	SINGLE MODE PREFORM (20080-VPI,	31250	0.027	15%	5%	1000	885.9375
4	UV RESIN-I ;	7000000	0.0175	15%	5%	143500	128625
5	UV RESIN-II ;	7000000	0.0219	15%	5%	179900	160965

14-19 (1)

Email **nc1.dgft@nic.in**

Recommendation for ratification of norms w.r.t Advance Authorization No. 1710006165 dated 27.08.2015 issued to M/s. Birla Furukawa Fibre Optics Pvt. Ltd

From : Sushil Kumar Jangid <sushil.jangid@meity.gov.in> Fri, Apr 03, 2020 10:17 AM

1 attachment

Subject : Recommendation for ratification of norms w.r.t Advance Authorization No. 1710006165 dated 27.08.2015 issued to M/s. Birla Furukawa Fibre Optics Pvt. Ltd

To : Norms Committee I DGFT <nc1.dgft@nic.in>

Cc : Asha Nangia <anangia@meity.gov.in>, Saurabh Ranjan <ftp-iphw@meity.gov.in>

W-21/18/2020-IPHW-MeitY
Government of India
Ministry of Electronics and Information Technology
IPHW Division

Date: 03.04.2020

ect: Ratification of norms in terms of Para 4.7 of HBP. (Vol.1) in respect of Advance Authorization No. 1710006165 dated 27.08.2015 issued to M/s. Birla Furukawa Fibre Optics Pvt. Ltd.

This refers to DGFT I.D No. 01/81/50/00361/AM16/DES-1/999 Dated 17.02.2017 seeking comments of this Ministry on the above-mentioned application of M/s Birla Furukawa Pvt. Ltd. for export of "Telecommunication Grade Single Mode Optical Fibre".

2. The application has been examined in the Ministry of Electronics and Information Technology from technical angle. The import products are required for manufacturing the export product. The Ministry recommends Ratification of norms of advance authorization as per Calculation Sheet attached.

Please find attached.

(Sd\-)
(Sushil Kumar Jangid)
Scientist 'B'
Tel: 011-24301784
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101288/2020/IPHW

AA No. 1710006165										
Calculation sheet										
Export Item	**Export Item Qty(in KMs)**	**Import Item**	**UOM**	**Per Unit(GMs/KM)**	**Quantiy Sought in DGFT(KGs) with claimed wastage**	**Wastage Claimed**	**Wastage allowed**	**Calculated Quantity without wastage**	**Calculated Quantity with wastage**	**Recommended Quantity**
Telecommunication grade single mode optical fibre for manufacturing of telecommunication grade optical fibre cable.	145000	Preform of Silica	KGs	27.35	4350	10% Process waste	5%	3965.75	4164.038	4164.038
		UV Resin I	KGs	18.21	2900	10% Process waste	5%	2640.45	2772.473	2772.473
		UV Resin II	KGs	25.46	4060	10% Process waste	5%	3691.7	3876.285	3876.285

The above quantity recommended is inclusive of shrinkage of 4% for UV Resin I and 6.1% for UV Resin II.